

1. STATE PROFILE:

Tripura is the third smallest State in India, with geographical area of about 10,491 Km². The topography of the State is characterized by hill ranges, valleys and plains. The prominent hill ranges are Baramura, Atharamura, Longtharai, Shakhan and Jampui. Tripura has a number of rivers originating in the hills of the State and flowing across the State before entering Bangladesh. The network of rivers includes Khowai, Dhalai, Manu, Juri and Longai flowing towards the North, while Gumti flows to west and the Muhuri and Feni to the south-west. The State has total recorded forest area of 6,294 sq. km, which is about 60.02% of its geographical area. However, total forest cover after taking into account the tree cover in non-forest areas, works out to 73.68% as per FSI Report, 2017. The State is extremely rich in bio- diversity. As per Census-2011, Tripura had a population of 36, 73,917 persons. The population density of Tripura in 2011 was 350 persons per sq.km. About 74% of population lives in rural areas. The people of the Scheduled Tribes (ST) comprise about 31.00% (Approx.) of the population.

The State is organized in 8 Districts and 23 Sub-Divisions. The Rural Areas are organized in 58 Blocks and the Urban Areas have 20 Urban Local Bodies (Municipal Corporations/ Councils/ Nagar Panchayats). In Rural Areas, there are total 1,176 elected bodies (1176 GP/VC). Among the Urban Local Bodies, Agartala Municipal Corporation is the largest with total population of more than 4 lakhs as per Census-2011. In other urban local bodies, the population ranged between 7,000 to 41,000.

Tripura is primarily an agrarian State, with about 50% of the population depending on agriculture and allied activities. The industrialization process has suffered due to geographical disadvantages.

Since the State has large forest cover, with rich flora and fauna and a relatively cleaner environment, the State is placing a lot of emphasis on promoting Eco-tourism. The most valuable natural resource of the State is Natural Gas. The State currently has 1,000 MW of gas-based Power Plants. Natural Gas is also being used for cooking, as CNG for vehicles and as a fuel for the industrial units (instead of coal or diesel). This is also helping in controlling pollution.

2. BACKGROUND:

Municipal Solid Waste (MSW) remains one of the most serious challenges for environment protection. Deficiencies in proper management of solid waste have resulted in outbreak of serious diseases in the past and have such potential in future. The issue has been highlighted and considered at all concerned levels and has also

been subject matter of decisions of Courts. This Tribunal also considered the matter pursuant to order of the Hon'ble Supreme Court transferring the pending Writ Petition to this Tribunal.

Starting from 2018, the Hon'ble Tribunal has issued several directions to the concerned States for implementation. The Hon'ble Tribunal has also directed the concerned Chief Secretaries of the State to appear before the Hon'ble Tribunal. The Chief Secretary, Tripura has earlier appeared before the Hon'ble Tribunal on 07.05.2019 and 28.02.2020. In this year, the Chief Secretary, Tripura has again appeared before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 13.04.2023 and submitted the action taken by the State of Tripura in Solid Waste Management and Sewage Management.

In its Order dated 13.04.2023, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed that:

- i) The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines for ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017 (para-6)
- ii) Ring-fenced amount (Rs. 282.5 Crores + Rs. 100 Crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable". (para-29)
- iii) Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored. (para-33).
- iv) Plastic waste and construction and demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste (para-34).
- v) Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs (para-35).
- vi) The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralized mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low-cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed (para-45).

- vii) Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level (para-53).
- viii) As directed earlier in respect of State of UP, MoH&UA may review utilization of capacities of STPs established and utilization of treated sewage (para 60).
- ix) As directed earlier in respect of State of UP, MoH&UA with Ministry of Agriculture and Ministry of Chemical and Fertilizer may maximize use of treated sewage and the compost and reviewing subsidy policy (para-60).
- x) As directed earlier in respect of State of UP, Ministry of Power and Ministry of Non-Renewal Energy (MNRE) may hasten the process of setting up of waste to energy projects and lay down rolling plan (para-60).
- xi) Chief Secretary may set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level and District level (para-56) and;
- xii) State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023 (para-62).
- xiii) The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage (para-42).
- xiv) The compliance report to be filed may include progress achieved on solid and sewage management for all the 20 ULBs and 1176 Gram Panchayats on individual basis with statistics.

Further, six monthly progress reports with verifiable progress may be filed by the Chief Secretary to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the MoJS/NMCG, MoH&UA, CPHEEO (MoH&UA) and CPCB and also be placed on the website of the State Government.

Accordingly, the State has taken necessary initiatives in compliance with the direction of the Hon'ble Tribunal. The First Six Monthly Report in compliance with the Direction of the Hon'ble NGT has already been submitted before the Hon'ble NGT on 09.11.2023. Now, after expiry of another six months, the Second Six Monthly Progress Report showing verifiable progress on solid and sewage management is prepared for kind consideration of the Hon'ble National Green Tribunal.

**ACTION TAKEN BY THE STATE IN COMPLIANCE WITH THE
DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI DATED 13.04.2023 IN THE
MATTER OF OA NO. 606/2018**

(I) ACTIONABLE POINT:

“The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016/18 (para 10). Similarly, the timelines for ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017 (para-6)”

ACTION TAKEN BY THE STATE:

The State has taken proper initiatives in Solid Waste Management & Sewage Management in urban as well as rural areas. Action Taken by the State in this regard is separately elucidated for urban areas and rural areas.

Solid Waste Management in Urban Areas:

1. The area of 20 Urban Local Bodies (ULBs) in Tripura is 239.29 km² with population of 9, 57,107(Projected in 2023). The density of population in urban areas is much higher than the state population density. As a result, issues in urban area are more challenging to manage. In-spite of this, the state has given due importance to resolve the urban issues. The State Government has attached top most priority to resolve diverse urban issues.

2. For compliance of the Order of Hon'ble National Green Tribunal passed in O.A 606/2018, a Solid Waste Management Policy has been framed and notified on 09.10.2018 by the Government of Tripura. The State has also framed the Tripura Municipal Solid Waste (Management & Handling) Cleanliness and Sanitation Rules, 2019 under Section 274 of the Tripura Municipal Act, 1994 to provide effective legal framework for compliance of the Solid Waste Management Rules, 2016. In compliance with Rule 23 of Solid Waste Management Rules, 2016, the State Government has already formed a State Level Committee and State Level Advisory Body under the Chairmanship of the Chief Secretary and Secretary, Urban Development Department respectively for proper implementation of Solid Waste Management Rules, 2016. A District Level Committee has also been constituted in all the eight districts under the chairmanship of the District Magistrate & Collector to ensure the compliance. The State has notified Padmashree Miss Dipa Karmakar, Gymnast as Brand Ambassador of Swachh Bharat Mission- Urban to

generate awareness amongst citizens.

3. As a result of continuous monitoring at various level, the state has been conferred the following awards:

- The glorious award of Most Clean State in India (states with less than 100 ULBs category), under Swachh Survekshan 2022 by HE Smt. Droupadi Murmu, President of India.
- The Agartala Municipal Corporation was awarded under “Special mentions 3 lakhs-10 lakhs category” by Hon’ble Minister of State, Government of India under Indian Swachhata League 2022.
- Mohanpur Municipal Council has been awarded as the “Cleanest City (north east zone-population between 15000-25000) & cleanest city within Tripura (population <100000 category) in Swachh Survekshan 2023.
- Agartala Municipal Corporation has received the “Cleanest City in Tripura award in the category of city within Tripura (population > 100000 category” in Swachh Survekshan 2023.

4. The State has given due importance to Municipal Solid Waste and Sewage Management in Tripura. All the 20 (twenty) Urban Local Bodies (ULBs) in the State have been certified as Open Defecation Free (ODF) by MoHUA during 2020. 8 (Eight) ULBs namely Khowai MC, Sabroom NP, Agartala MC, Jirania NP, Santirbazar MC, Mohanpur MC, Belonia MC and Kailashahar MC are certified ODF+ till date.

Sensitizing the public on the need for scientific waste management is being done through various awareness programmes and interaction meetings at various levels.

5. Setting up of new Sewage Treatment Plant in the State is the need of the hour, but projects for the same got delayed due to COVID Pandemic, non-availability of fund and scarcity of suitable land initially. However, at the behest of Urban Authority in the State, expert consultants were inducted to conduct proper survey, identification, fixation and demarcation of sites proposed for setting up of decentralized solid waste processing and sewage treatment facilities. The State has taken Rs.13.03 Cr. as loan from NABARD for development of Solid Waste Processing Facilities/MRF Centres.

6. All 20 ULBs have engaged third party agency to carry out ward wise quantification and characterization of solid waste generation. All ULBs are collecting user charges from households, commercial and institutional establishment on monthly basis through women SHGs. As a result, total monthly user charge collection has increased from negligible amount to Rs. 55-58 lakhs (approx.) per month which are used for the welfare of the women SHGs. Women SHGs are also producing by products from collected solid waste.

NB: Waste quantification survey was done by Third Party Agency during 2021-22 for all 20 ULBs where population was 9, 17,633 and estimated waste generation was 333.1 TPD.

However, as per the record of the Directorate of Economics & Statistics, Govt. of Tripura the population of 20 ULB for 2022-23 is 9, 57,107. On the basis of this 2022-23 population, waste generation of 20 ULBs is estimated to be proportionately increased to 350.2 TPD.

The ULB wise waste generation and characterization status of the state along with monthly revenue earned is enclosed herewith as **Annexure-1**.

7. Status of Solid Waste Management:

Municipal solid waste quantification survey was done by Third Party Agency during 2021-22 for 20 Urban Local Bodies (1 Corporation/ 13 Municipalities and 6 Nagar Panchayats) where population was 9, 17,633 and estimated waste generation was 333.1 TPD. However, as per the record of the Directorate of Economics & Statistics, Govt. of Tripura the population of 20 ULB for 2022-23 is 9, 57,107. On the basis of this 2022-23 population waste generation of 20 ULBs is estimated to be proportionately increased to 350.2 TPD. Accordingly, 350.2 TPD waste is being collected and processed in 20 ULBs.

The local governments are primarily responsible for waste management within their jurisdictions. The State government facilitates their efforts through policy interventions, monitoring, coordination and technical support with various stakeholders in the waste management sector. The infrastructure for solid waste management created in urban local bodies is being co-used by the adjacent rural areas also.

SL	Name of ULB	Population (2021-22)	Solid Waste Generation (2021-22) (In TPD)	Population (2022-23)	Solid Waste Generation (2022-23) (In TPD)
1	Agartala MC	539302	230	580126	247.4
2	Mohanpur MC	20013	5.61	20041	5.6
3	Ranibazar MC	16819	4.85	17331	5.0
4	Jirania NP	13568	3.89	13698	3.9
5	Santirbazar MC	15285	3.05	15285	3.1
6	Belonia MC	21433	4.92	21433	4.9
7	Sabroom NP	8828	2.53	6954	2.0
8	Dharmanagar MC	48074	13.84	48822	14.1
9	Panisagar NP	11371	2.57	11371	2.6
10	Kailashahar MC	24011	6.79	24926	7.0
11	Kumarghat MC	15223	4.47	15223	4.5
12	Udaipur MC	39088	9.37	39071	9.4
13	Amarpur NP	12106	3.55	12294	3.6
14	Khowai MC	21823	6.42	21823	6.4
15	Teliamura MC	23501	7	25134	7.5
16	Bishalgarh MC	22152	6.5	22152	6.5
17	Melagarh MC	20064	5.65	20064	5.7
18	Sonamura NP	15799	3.77	13166	3.1

19	Ambasa MC	16127	4.53	16073	4.5
20	Kamalpur MC	13046	3.77	12120	3.5
Total		917633	333.1	957107	350.2

7.1 Non-Biodegradable Waste Management:

All the 20 Urban Local Bodies have instituted door to door collection of segregated waste from both households and from other waste generating institutions. In 20 ULBs, 148 Women Self Help Groups (1337 members) are engaged for door-to-door waste collection. The route plan to cover all doorsteps in each and every ward is worked upon by the concerned authority of ULBs with the help of ward representatives. The segregated wastes are stored separately in separate containers and are transferred to their vehicles for transportation to the designated segregation sheds. After completion of waste collection from the designated route, the women SHGs transfer the wet waste to the linked vehicle for transportation to the designated Solid Waste Processing Facilities/MRF Centres.

The Segregation Sheds are operated and maintained by the designated women SHGs under the supervision of respective Urban Local Bodies (ULBs). The women SHGs further segregate the collected non-biodegradable wastes into various categories as per market demand of local recyclers. The segregated wastes are again screened into finer categories as per market value. Upon filling up of a particular secondary center all the materials are either sold to local recyclers in lieu of monetary benefit or transfer to the linked Solid Waste Processing Facilities/MRF Centres for further processing/sale as per category of the waste.

There are total 85 (eighty five) numbers of Segregation Sheds which are already functional and are linked to the 19 Solid Waste Processing Facilities/MRF Centres set up in decentralized manner to cover all 20 ULBs.

Facility	Type of Plant	Location	Number	Present Status
De-centralized Plants (ULB wise)	Segregation Sheds (Only Segregation of Dry waste into various categories is done by Women SHGs)	Agartala MC	16	All are functional
		Bishalgarh MC	2	
		Kamalpur NP	3	
		Dharmanagar MC	3	
		Panisagar NP	3	
		Kailashahar MC	3	
		Kumarghat MC	4	
		Ambassa MC	4	
		Khowai MC	6	
		Teliamura MC	6	
		Ranirbazar MC	3	
Jirania NP	3			

Facility	Type of Plant	Location	Number	Present Status
		Santirbazar MC	3	
		Mohanpur MC	5	
		Sabroom NP	5	
		Melaghar MC	3	
		Sonamura NP	3	
		Udaipur MC	3	
		Amarpur NP	3	
		Belonia MC	4	
Total			85 nos.	

7.2 Biodegradable waste management in the State:

In the State, biodegradable waste is managed with the help of 19 nos. decentralized Solid Waste Processing Facilities/MRF Centres, while 2 (two) ULBs namely Bishalgarh MC and Jirania NP are using the neighboring facilities of Agartala MC and Ranirbazar MC respectively. These Waste Processing Facilities are equipped to process both Wet and Dry waste.

For bio-degradable waste Pit Composting/Wind-Row Composting technique is used. All the facilities are equipped with allied machineries and skilled manpower to ensure proper Solid Waste processing. Each of these plants have dedicated mechanism to deal with non-biodegradable waste. Tripura is well equipped to cater all the Municipal Solid Waste being generated.

Details of a typical Solid Waste Processing Facilities/MRF Centres is enclosed at **Annexure-2**.

Name of ULB	No. of Solid Waste Processing Facilities/MRF Centres	Capacity of Solid Waste Processing Facilities/MRF Centres (in TPD)
Agartala MC	2*	275
Bishalgarh MC	0	Using plant of Agartala MC
Kamalpur NP	1	6
Dharmanagar MC	1	15
Panisagar NP	1	10
Kailashahar MC	1	10
Kumarghat MC	1	10
Ambassa MC	1	10
Khowai MC	1	10

Teliamura MC	1	10
Ranirbazar MC	1	10
Jirania NP	0	Using plant of Ranirbazar MC
Santirbazar MC	1	10
Mohanpur MC	1	10
Sabroom NP	1	10
Melaghar MC	1	10
Sonamura NP	1	10
Udaipur MC	1	10
Amarpur NP	1	10
Belonia MC	1	10
Total	19	446

** 1 MRF 25 TPD & 1 Solid Waste Processing Facility 250 TPD*

8. Legacy Waste Management in the State: Based on the inspection and report submitted by National Environmental Engineering Research Institute, Nagpur the Scientific Closure of abundant open dumpsite at Hapania, Agartala was satisfactorily completed in the year August-2022.

Details of Legacy Waste Dumpsite Remediation of Hapania, Agartala	
Total quantity of waste dumped	5000 MT
Dumpsites remediated (no.)	01
Quantity of Waste remediated	5000 MT

ULB WISE DETAILS OF REMEDIATION- MAY 24					CATEGORIES OF BIOMINED WASTE				
S. N.	Name of ULBs for remediation	Estimated qty. (in tons)	Area (In acres)	Status of work	Quantity of good soil recovered (in tons)	Quantity of inert (in tons)	Quantity of C&D (in tons)	Quantity of RDF (in tons)	Total land recovered (in acres)
A	B	C	D	E	F	G	H	I	J
1	Belonia MC	19706	4	Remediated	4789	9754	1419	1774	4
2	Sabroom NP	9367	0.688	Remediated	2276	4637	674	843	0.688
3	Panisagar NP	3083	0.2	Remediated.	749	1526	222	277	0.2
4	Kumarghat MC	5248	0.45	Remediated.	1275	2598	378	472	0.45
5	Udaipur MC	25660	1.48	Remediated.	6235	12702	1848	2309	1.48
6	Khowai MC	9340	1	Remediated.	2270	4623	672	841	1
7	Melagarh MC	8143	0.65	Remediated.	1979	4031	586	733	0.65
8	Ambasa MC	5399	0.8	Remediated.	1312	2673	389	486	0.8
9	Santibazar MC	8571	0.88	70% Remediated, Work to be completed by December, 2024.	1500	3599	420	480	0.65
10	Dharmanagar MC	74598	1.5	1st phase completed. 2nd phase 25% completed. Work to be completed by December, 2024.	13092	26669	3879	4849	0.75
11	Kailashahar MC	36510	1	45% Remediated, Work to be completed by December, 2024	4436	9036	1314	1643	0.45
12	Amarpur NP	15530	2.37	50% Remediated, Work to be completed by December, 2024.	2097	4271	621	777	1.15
13	Sonamura NP	17971	0.4	80% Remediated, Work to be completed by December, 2024.	3882	7907	1150	1438	0.32

**The bio-mined waste loses around 8-10 % of its weight due to loss of moisture content over the time period of waste mining.*

- In Agartala Municipal Corporation, the dumpsite is already remediated (neighboring ULBs namely Ranirbazar MC, Mohanpur MC, Jirania NP & Bishalgarh MC used dumpsite of Agartala).
- As Kamalpur NP has their solid waste processing plant since 2015, no dumpsite exists. Teliamura NP had a very small dumpsite which was remediated.
- Legacy Dumpsite work is taken up for remediation in 13 ULBs (Santirbazar MC, Belonia

MC, Sabroom NP, Dharmanagar MC, Panisagar NP, Kailashahar MC, Kumarghat MC, Udaipur MC, Amarpur NP, Khowai MC, Melaghar MC, Sonamura NP & Ambassa MC). Out of 13 identified sites 8 nos. are already remediated and 5 nos. will be remediated by December, 2024.

9. Sewage Management in Urban Areas :

9.1) In Tripura, 82.4 MLD sewage is generated in 20 Urban Local Bodies, which is 80% of the total water supply, for Agartala Municipal Corporation @128 Liters/per capita/per day (approx.) and for remaining 19 ULBs water supply is @ 70 Liters/per capita/per day(LPCD). *

9.2) Summary of Liquid Waste Management in 20 ULBs:

Total Sewage Generation in Urban areas	82.4 MLD
Total Treatment Facility Operationalized / Constructed	18.12 MLD <ul style="list-style-type: none"> • 8.72 MLD STP with Co-Treatment facility at Chandinamura, Agartala MC. • 1.4 MLD <i>In-Situ</i> Nalla Treatment of drains flowing to river Howrah at Agartala MC. • 8 MLD STP at Akhaura ICP, Agartala has been constructed.
Existing Gap	64.28 MLD
To mitigate the gap of 64.28 MLD, the State has taken the following projects	➤ New Projects Taken up: 67.7 MLD a) 31.5 MLD at Katakhal & Kalapania Khal in Agartala MC b) 8 MLD over Howrah. c) 17.5 MLD STP in 11 ULBs. d) 9.7 MLD in 8 ULBs (In-situ Nalla Treatment). e) 1 MLD in 2 ULBs (Oxidation Pond)

NB: All STPs are designed for co-treatment (both sewage and faecal sludge)

* As per CPHEEO Guidelines Sewage generation is 80% of the total water supply (where water supply is 135 LPCD)

9.3) Detailed status of existing STP/Sewage Treatment facilities:

a) One 8.0 (eight) MLD capacity STP is operational since 2017 at North Zone of Agartala Municipal Corporation, having around 10-12% additional treatment capacity of faecal sludge as input.

b) Faecal sludge from Agartala city and surrounding areas is carried in by cesspool emptier vehicle and treated at this plant.

To increase the utilization of STP to its optimal capacity through interception and

diversion of drains, the work of installing additional sewage pumping station has been started and shall be completed by November 2024. A copy of work order enclosed at **Annexure-3**.

In-Situ Nalla Treatment of drains on pilot basis:- 1.4 (One point four) MLD capacity *In-Situ* Nalla Treatment of five drains flowing to river Howrah at Agartala, which are smaller & can't be remediated through STP. The project is completed and all drains have been commissioned. The project has been taken up from Agartala Smart City on pilot basis.

9.4) Detailed status of under construction STP/sewage treatment facilities:

a) Construction completed for one 8 (eight) MLD STP at Akhaura, ICP, Agartala.

Ongoing projects:

9.5) Detailed status of New Proposal for STP (67.7 MLD):

a) **2 (two) nos. Oxidation Pond having total capacity of 1 MLD covering 2 ULBs** - Works started by the agency and shall be completed by 31-12-2024. Details of the project is enclosed herewith as **Annexure-4**.

b) **In-Situ Nalla Treatment of drains having total capacities of 9.7 MLD covering 8 ULBs**- Works started by the agency and shall be completed by 31-12-2024. Details of the project is enclosed herewith as **Annexure-5**.

c) **17.5 MLD STP in 11 ULBs** - Total works has been divided in 4 cluster wise package. Phased Work-order has been issued to agency and simultaneously works has started. Date of completion of the project is 31-03-2025. Details of the project is enclosed herewith as **Annexure-6**.

d) **4 (Four) STPs of total 31.5 MLD** capacity has been taken up at Katakhal & Kalapania Khal in Agartala MC. Accordingly, works started by Agency is M/s Swapan Ch. De, Central Road Extension, Town Pratapgarh, Agartala, West Tripura vide LoA No.4 (131)/2022/8831-41 dated 22-06-2023. Details of the project is enclosed herewith as **Annexure- 7**.

e) **One STP of 8 MLD capacity over Howrah:**

The project is under tendering stage.

10) Status of Solid Waste Management in Rural Areas:

10.1) Bio-degradable waste management: In rural area of Tripura State for biodegradable waste management, decentralized treatment methods such as compost pit, bio gas plants etc. are extensively adopted by households. Out of total 192.50 TPD Bio-degradable waste generation from 1176 GPs/VCs, at present whole quantity of biodegradable waste are treated through 62518 (16.19 TPD) Individual Compost Pits, 3404 (88.15 TPD) Community Compost Pits, 640 Bio-Gas Plants (0.16 TPD) and through feeding to 37946 cattle (123.126 TPD). So, presently, there is no gap in treatment of biodegradable waste in Tripura. Presently, total 227.5 TPD biodegradable

waste can be treated by the existing facilities. Some photographs of the compost pit is attached as **Annexure-8**.

10.2) Non Bio-degradable Waste Management: In the rural areas of Tripura, estimated non-biodegradable waste generation is 71.20 TPD. Non-biodegradable waste are being collected and segregated from both households and waste generating institutions. At present, about 56.99 TPD non-biodegradable waste is processed through 942 Waste segregation sheds at village level. Other than this, a MoU has been signed at State level with Urban Development Department and PWD (DWS) for management of Non-Bio Degradable Dry Waste through existing/proposed Plastic Waste Management facilities under ULBs. (**Annexure-9**). The tagging of all GPs/VCs within 20 Km of the existing/proposed Plastic Waste Management facilities under urban areas are going on.

Till now, there is a gap for treatment of 14.21 TPD non-biodegradable waste. The gap will be mitigated through 234 segregation centers at village level, setting up of 8 plastic waste treatment facilities at Block level and through co-using the existing Plastic Waste Management facilities of the ULBs within 20 Km of the GPs/VCs. The Target date of completion is March, 2025.

Some photographs of the waste segregation shed are enclosed as **Annexure-10**.

11. Sewage Management in Rural Areas:

11.1) Grey water management: In rural area of Tripura State, 145.03 MLD grey water is generated in all 1176 GPs/ VCs. At present, 101.48 MLD grey water is treated through 14442 (2.82 MLD) Individual Soak Pits/ leach pits, 4646 (29.89 MLD) Community soak Pits and 3, 51,254 (68.77) kitchen gardens. Till now, there is a gap in treatment of 43.55 MLD grey water. The gap will be mitigated through 107738 Individual Soak Pits and through 4286 Community Soak Pits and the Target date of completion is March, 2025.

Some photographs of the soak pit are attached as **Annexure-11**.

11.2) Faecal Sludge Management: In rural area of Tripura State, household rely on on-site sanitation and predominantly on twin pit systems which do not generate faecal sludge. At present, 3, 20,975 number of twin pit toilets, 3, 81,404 number of single pit toilets and 39,116 number of Septic tanks are available. Steps have been taken to convert single pit toilets to twin pit toilets, where feasible. So far 20887 single pit toilets have been converted into twin pit toilets. State has also taken up a survey throughout the rural areas to assess the feasibility of conversion of single pit toilets to twin pit toilets. (**Annexure-12**). Based on survey the feasible single pit toilets will be converted into twin pit and for management of faecal sludge of the balance toilets a MoU has been

signed with Urban Department, Government of Tripura to co-use the existing/proposed STPs of the ULBs. Copy of the MoU is enclosed as **Annexure-13**.

Additionally, FSTPs on cluster basis will be constructed with technical assistance from 'Consortium for DEWATS Dissemination (CDD), India during 2024-25.

(II) ACTIONABLE POINT:

"Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable". (para 29)"

ACTION TAKEN BY THE STATE:

The State Government has taken up the issues relating to Solid Waste Management & Sewage Management on priority basis. In this regard, the State has already Ring Fenced an amount of Rs. 282.58 Crores vide Notification No. F.1 (14) -GA(CAB)/2005 Dated 13-01-2023 (Rs. 147.58 Cr) and Notification No. F.1 (2) -GA(CAB)/2016 Dated 19-04-2023. (Rs. 135 Cr).The fund involvement of all the new/ proposed projects taken to address the GAP in urban solid and sewage management is estimated to be covered within Rs.282.58 Crore.

The ring fenced fund has been transferred to a separate bank account in Tripura Gramin Bank.

- **Bank A/C Name:** Ring Fenced Account for Waste Management Tripura.
- **Bank A/C No.** – 8004010016746.

Since last hearing i.e 13-04-2023, Rs. 50 Cr. has been utilized and an amount of Rs. 191.58 Cr has been credited for the current financial year while the remaining fund of Rs. 41 Cr. shall be credited as and when required.

An amount of Rs. 50 Cr. has already been utilized since the last hearing i.e. 13-04-2023. Details of works given below.

- 35 Cr. to Agartala Smart City for STPs construction.
- 6.17 Cr to Agartala Smart City to augment capacity of Chandinamura STP by install pumping stations and allied works.
- 8.82 Cr to AMC for waste processing at DC Nagar.

Copies of the said Notifications are enclosed herewith as **Annexure -14**.

(III) ACTIONABLE POINT:

Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored. (para-33).

ACTION TAKEN BY THE STATE:

- The compost produced from municipal solid waste is majorly used by municipal bodies to maintain green spaces and the rest is sold locally to citizens and other government departments.
- For construction of community compost pits standardized design have been communicated to all implementing agency. A copy of model design is enclosed as **Annexure-15**. Community compost pits are also been properly maintained. Regular inspection of the assets are going on. The Photographs are enclosed as **Annexure-16**.

(IV) ACTIONABLE POINT:

“Plastic waste and construction and demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste (para-34).”

ACTION TAKEN BY THE STATE:

a) The Urban Development Department had engaged several orientation workshops by inviting Solid Waste Management Expert and Resource persons who is acknowledged by Ministry to explore low cost solid waste management model. Additionally, several exposure visit and training sessions (involving various stake holders) to different successful SWM implementing state has been carried out. Based on which the state govt. has adopted a 3-tier approach to handle SWM which is as follows:

i) Tier-1: Primary collection from source of waste generation by involving Women SHG and allied equipment. Basic waste segregation into dry & wet category is being enforced at the source.

ii) Tier-2: Dry waste are transported to the already operationalized 85 nos. segregation sheds across 20 ULBs. Here segregation of dry waste is done into broader categories.

iii) Tier-3: In the final step towards solid waste processing 19 nos. Solid Waste Processing Facilities/MRF Centres have been constructed to cover 20 ULBs. 2 ULBs namely Bishalgarh MC and Jirania NP is using the neighboring facilities of Agartala MC and Ranirbazar MC respectively. The Solid Waste Processing Facilities/MRF Centres are targeted to process both organic/wet waste and dry waste by involving allied machineries and trained manpower. This has drastically change the solid waste management scenario in ULBs. In addition, the State government has decided to augment the infrastructure of Solid Waste Processing Facilities/MRF Centres in phased manner. Accordingly, work order through GeM has been issued to Agency for 5 nos. TWTP. Copy of the work order is enclosed as **Annexure - 17**

b) Plastic waste and Construction & Demolition waste are segregated and is not co-mixed

with other waste during processing.

c) Work order has been issued to setup a C & D waste processing plant at Agartala. Details of which is enclosed at **Annexure- 18**

d) Pictures of C&D Waste Management in remaining 19 ULBs are enclosed in **Annexure-19**.

e) There are 13 registered Dry Waste Recyclers (Plastic Waste Recycling Units) in Tripura. A meeting with them was held on 19th September, 2023 at 11:30 AM in the office chamber of Mission Director SBM-U, DUD. The meeting was organized in a view to draw the registered recycler into the waste management eco-system so that they can play a pivotal role in management of not only dry waste but also to build a circular economy. Recyclers were encouraged to set up plants which can use plastic waste as raw material to produce various end products. Minutes of the said meeting is enclosed herewith as **Annexure-20**.

f) The Urban Development Department and Rural Development Department of the State has signed a MoU for convergence of SBM-Urban & SBM -Grameen for Faecal Sludge Management (FSM) and Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas by co-using the existing and proposed treatment processing facilities (STP/FSTPs and Solid Waste Processing Facilities/MRF Centres) of adjacent ULBs. The copy of the said MoU is enclosed herewith as **Annexure-21**. In addition, maps of Solid Waste Processing Facilities/MRF Centres and STP / FSTP are also enclosed herewith as **Annexure-22(A) & 22(B)**.

The Highlights of MOU between SBM-Urban and SBM-Grameen are as follows:

i) Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM):

- Each district shall tag their respective GPs to a suitable Urban Local Body for transportation of segregated dry waste.
- GPs shall be responsible to collect segregated dry waste and transport it to the Solid Waste Processing Facilities/MRF Centres of the tagged ULB, cost of transportation to be borne by GPs.
- The Blocks shall construct interim Dry Waste storage sheds with a bailer machine as per requirement.
- The disposal of the received dry waste shall be the responsibility of the tagged ULBs, no revenue will be shared by ULB for processing of Dry waste of GPs.

ii) Faecal Sludge Management (FSM)

- Gram Panchayats (GPs) of Tripura shall avail the proposed STP/FSTP facilities of ULBs which are approximately within 20 K.M. distance GP.

- GPs have to be categorized into 3(three) groups such as falling under (10/15/20 Km.) for the purpose of notifying fixed tariffs/slabs.
- Interested Rural Households (Households having toilets with Single Pit/Septic Tank) may send their Faecal Sludge to the proposed STPs/FSTPs of the tagged ULB on payment of notified service charges.
- These GPs may be encouraged to utilize the entire value chain of the FSM being constructed/ proposed under ULBs.

g) One Common Biomedical Waste Treatment Facility (CBWTF) has been set up at Debendra Chandra Nagar in West Tripura District and is presently operational. The Medicare Environmental Management Pvt. Ltd. Gachibowli, Hyderabad-500032 is operating the unit. This CBWTF now covers all the bedded hospitals of the State. Steps are also taken towards implementation of the Bar code System through the CBWTF Service Provider. Capacity of this CBWTF is 5000 Kg/day. So, it can easily process the total Bio Medical Waste generated in the State. They have proper collection and transportation system.

- h)** The Government of Tripura has notified the “Policy for use of Waste Plastic in construction & periodical renewal of bituminous road” policy with detailed procedure for implementation within 50 km periphery of Agartala City. Copy of the said notification is enclosed herewith as **Annexure-23**.
- i)** 680 meter road from Bodhjung School to Women College road was constructed utilizing the plastic waste. In order to utilize the plastic waste at the maximum extent, Agartala Smart City Limited is encouraging the contractor towards utilizing the plastic waste in paved surface. Copy enclosed as **Annexure-24**.

(V) ACTIONABLE POINT:

Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs (para 35).

ACTION TAKEN BY THE STATE:

- a)** 8 MLD STP at Chandinamura AMC already operational.
- b)** Septage from Agartala city and surrounding areas are carried in by cesspool emptier vehicle and treated at this plant.
- c)** To increase the utilization to optimal capacity of Chandinamura STPs, an action plan has been prepared by Agartala Municipal Corporation amounting to Rs. 6.18 Cr. State Government has approved the action plan and fund for the same is also sanctioned. Work order issued and work started by agency. The interception and diversion of drains work shall be completed by November 2024.

d) For ensuring connectivity with existing STPs and proposed STPs with rural areas a MoU has been signed at State level with Urban Development Department and PWD (DWS) to use the existing/proposed STPs of the ULBs. Based on this MoU, GP level notification of charges for availing the cesspool services is being notified. A map of nearest existing/proposed STPs of the ULBs from the GP/VC is attached as **Annexure-25**.

(VI) ACTIONABLE POINT:

“The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralized mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed (para 45).”

ACTION TAKEN BY THE STATE:

a) Functioning of the existing STP is being monitored by the regulatory Authority TSPCB and it has been noticed that the existing STP at Chandinamura, Agartala is complying with the prescribed Standards. A copy of the treated water quality report is enclosed herewith as **Annexure-26**.

b) The State has already prepared an Action Plan for utilization of the treated water in the State in compliance with the Direction of the Hon’ble NGT and the said Action Plan is under implementation. The State does not face any water scarcity at this stage. However, the treated water is being used for road watering and gardening purpose.

c) Steps has been taken to in-situ remediation of faecal sludge management in rural areas mainly through construction of twin pit toilets and also to convert single pit toilets to twin pit toilets, where feasible.

d) Further to comply with the directions of the Hon’ble NGT, O.A 606/2018 Order dated 13.4.2023 senior Officers of the State along with key functionaries and relevant stakeholders visited the following locations to examine the successful model of low cost Sewage Management.

➤ A Team of officials from Urban Development Department, Agartala Municipal Corporation, Tripura Urban Planning and Development Authority and Tripura State Pollution Control Board had visited Indore, to have more exposure on Solid Waste Management and Sewage Management. The experience of officials helps in improvement of waste management in the State and the State is working in line of Indore’s waste management mechanism.

➤ A Team of officials visited the Neela Hauz constructed Wetland System & Bio-diversity park located near Sanjay Ban, Aruna Asaf Ali Marg, Basant Kunj New Delhi during April, 2023.

➤ A Team of officials visited the low cost sanitation management system in Seechewal village which is around 85 km away from Chandigarh. The team examined the entire gravity flow 3 tier drain and 3 well sewage treatment architecture of Punjab in May, 2023.

➤ Accordingly, the state has taken up the following works:

- a. **2 (two) nos. Oxidation Pond having total capacity of 1 MLD covering 2 ULBs** -Works started by the agency and shall be completed by 31-12-2024.
- b. **In-Situ Nalla Treatment of drains having total capacity of 9.7 MLD covering 8 ULBs**- Works started by the agency and shall be completed by 31-12-2024.

(VII) ACTIONABLE POINT:

“Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level (para 53).”

ACTION TAKEN BY THE STATE:

a) In compliance with the Direction of the Hon'ble NGT, workshops and training programme has already been conducted involving the District Administration, Urban Local Bodies and Rural Development Blocks through the State Institute of Public Administration and Rural Development [SIPARD). On 11.04.2023, the SIPARD, Tripura has Organized a training programme on preparation and implementation of District Environment Plan (DEP) involving all the District Magistrates and District Administration. On 28.07.2023, the SIPARD has organized an Orientation Programme on Solid & Liquid Waste Management in Rural and Urban areas; All DMs, SDMs, all ULBs, all RD Blocks and officers of the other line Departments like PWD (DWS), Health Department, NHM and Urban Development Departments also participated in the course. The content of the programmes are as follows:

- Overview of NGT Directions
- Solid Waste Management in Rural Areas
- Liquid Waste Management
- Bio-Medical Waste Management
- E-Waste Management
- Preparation and implementation of District Environment plan
- Status of Solid & Liquid Waste Management in the Urban & Rural areas

b) Thereafter, on 31.07.2023, the SIPARD has organized another Orientation Programme involving all DMs, SDMs, all ULBs, all RD Blocks and officers of the other line Departments Waste Management in Rural and Urban Areas and Preparation of District Environment Plan.

The proceedings of the aforesaid training programmes are enclosed as **Annexure-27**.

- c)** Further to comply with the directions of the Hon'ble NGT, O.A 606/2018 Order dated 13.4.2023 senior Officers of the State along with key functionaries and relevant stakeholders visited the following locations to examine the successful model of low cost Sewage Management.
- A Team of officials from Urban Development Department, Agartala Municipal Corporation, Tripura Urban Planning and Development Authority and Tripura State Pollution Control Board had visited Indore, to have more exposure on Solid Waste Management and Sewage Management. The experience of officials helps in improvement of waste management in the State and the State is working in line of Indore's waste management mechanism.
 - Neela Hauz constructed Wetland System & Bio-diversity park located near Sanjay Ban, Aruna Asaf Ali Marg, Basant Kunj New Delhi dated in April, 2023.
 - Low cost sanitation management system in Seechwal village which is around 85 Km away from Chandigarh. The team examined the entire gravity flow 3 tier drain and 3 well sewage treatment architecture of Punjab in May, 2023.
 - Accordingly, the state has taken up the following works:
 - a. **2 (two) nos. Oxidation Pond having total capacity of 1 MLD covering 2 ULBs** -Works started by the agency and shall be completed by 31-12-2024.
 - b. **In-Situ Nalla Treatment of drains having total capacity of 9.7 MLD covering 8 ULBs**- Works started by the agency and shall be completed by 31-12-2024.

(VIII) ACTIONABLE POINT:

"As directed earlier in respect of State of UP, MoH&UA may review utilization of capacities of STPs established and utilization of treated sewage (para 60)."

ACTION TAKEN BY THE STATE:

The state has started the work amounting to Rs. 6.18 crores, for interception and diversion of drains to increase the capacity utilization of Chandinamura STP.

(IX) ACTIONABLE POINT:

"As directed earlier in respect of State of UP, MoH&UA with Ministry of Agriculture and Ministry of Chemical and Fertilizer may maximize use of treated sewage and the compost and reviewing subsidy policy (para 60)."

ACTION TAKEN BY THE STATE:

The compost produced from municipal solid waste is majorly used by municipal bodies to maintain green spaces and the rest is sold locally to citizens and other government departments. The treated water from STP is used for sprinkling water in roads and watering parks.

(X) ACTIONABLE POINT:

“As directed earlier in respect of State of UP, Ministry of Power and Ministry of Non-Renewal Energy (MNRE) may hasten the process of setting up of waste to energy projects and lay down rolling plan (para 60).”

ACTION TAKEN BY THE STATE:

It has been explored that a minimum of 100-150 TPD of segregated waste is required to set up a financially viable waste to energy plant. At present the waste generation is less than the minimum amount of segregated waste required. Thereby the state is following the model where the municipal solid waste is segregated, converted to compost (wet waste) and recycled/recovered (dry waste).

(XI) ACTIONABLE POINT:

Chief Secretary may set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level and District level (para 56) and;

ACTION TAKEN BY THE STATE:

In compliance of the directions of the Hon'ble National Green Tribunal contained in Order dated 16.01.2019 in OA No. 606/2018, the Government of Tripura has already constituted a State Level Committee under the Chairmanship of Chief Secretary, Government of Tripura and District Level Task Force for planning, capacity building and monitoring of waste management at the State level and District level in coordination with the Urban Development Department and Rural Development Department along with Public Works Department (DWS).

(XII) ACTIONABLE POINT:

State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023 (para 62).

ACTION TAKEN BY THE STATE:

1. In compliance of the directions of the Hon'ble National Green Tribunal contained in Order dated 16.01.2019 in OA No. 606/2018, the Government of Tripura has already

constituted a State Level Committee under the Chairmanship of Chief Secretary, Government of Tripura vide Memorandum dated 05.02.2019. The Committee has all concerned Departments as members, including Urban Development, Health & Family Welfare, Rural Development, Science, Technology & Environment, Forest, Home, Industries & Commerce, Tripura State Pollution Control Board, etc. Later on, Education, Finance, Information & Cultural Affairs Departments, Fisheries Department, Transport Department, Agriculture Department, Chairman, Tripura State Pollution Control Board and Chief Wildlife Warden, Tripura have also been co-opted as members. All District Magistrate & Collectors and District Forest Officers also attending the review meetings through hybrid mode. A copy of the State Level Committee constituted under the Chairmanship of the Chief Secretary is enclosed as **Annexure-28**.

2. Further, in compliance with the direction of the Hon'ble NGT, the meeting of the State Level Committee is being conducted every month to ensure close monitoring. The meetings have been attended by all members. Besides the District Magistrate & Collectors, the District Forests Officers, the Chief Executive Officers of Urban Local Bodies and the Block Development Officers also attend the meeting from respective Districts through video-conferencing. In all the meetings, a comprehensive review of all aspects of environment/ pollution related issues, including Solid Waste Management, Bio-medical Management, Plastic Waste Management, Pollution of river stretches, Air Pollution, Pollution in industrial clusters, Sand Mining, Construction and Demolition Waste Management, Sewage Treatment, District Environment Plan, etc. were undertaken. Specific directions were given for compliance of Rules in respect of each of the above aspects. The 27th to 32nd meetings of the State Level Committee were held from the month of November, 2023 to April, 2024 in which the progress on various issues was reviewed and further directions were given. The copies of the Minute of the aforementioned six meetings are enclosed as **Annexure-29**.
3. Further, as per directions of the Hon'ble NGT, District-level Special Task Force has been formed in all the Districts of Tripura. The District-level Special Task Force in all the Districts has started functioning. DMs have been directed to ensure that these Task Forces are meeting at least once a month. Accordingly, the meetings of District-Level Special Task Force for each district have been conducted on regular basis. Minutes of the said meetings are enclosed herewith as **Annexure-30**.
4. In addition, inter departmental review meetings are being conducted by the concerned Secretaries on regular basis.

(XIII) ACTIONABLE POINT:

“The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage (para 42)”.

ACTION TAKEN BY THE STATE:

The total carbon stock in various carbon pools across the country is estimated by the Forest Survey of India and published in the biennial Report- India State of Forest Report 2021. As per the ISFR 2021, the total estimated carbon stock in various carbon pools in the State of Tripura is estimated as 74.97 million tons which is 274.89 million tons of CO₂ equivalent.

The Forest Department, Govt. of Tripura has also undertaken the study of carbon stock estimation in the state under two externally aided project- Sustainable Catchment Forest Management (SCATFORM) and Climate Resilience Forest Landscape of Tripura (CREFLAT) Project covering project areas in all the 8 (eight) districts.

The working plan preparation exercise of all eight districts in the State is also going on. As a part of working plan preparation, an externally agency- IORA has been entrusted with the task of carbon stock estimation in the forest areas. The agency has carried out carbon stock estimation exercise for all the major reserve forests (RF)/PRF/UGF in the state as well as for major forest tree species. Based on the studies, it is found that the carbon stock is highest in the mixed forests. The district wise report of the carbon stock estimation in the state of Tripura undertaken by the working Plan is enclosed as **Annexure-31**.

The Tripura Forest Department is in the process of holding discussions and meeting with the various stakeholders and the institutions to explore possibilities for availing carbon credit. As a part of this exercise, the Tripura Forest Department has already conducted meeting with Indian Council of Forestry Research & Education (ICFRE) Dehradun to explore channels and mechanisms available for availing the carbon credit.

(XIV) ACTIONABLE POINT:

“The compliance report to be filed may include progress achieved on solid and sewage management for all the 20 ULBs and 1176 Gram Panchayats on individual basis with statistics.”

ACTION TAKEN BY THE STATE:

The State has achieved a considerable progress in addressing the gap in Solid Waste Management and Sewage Management. Many initiatives have been taken in this

regard. The progress achieved on solid waste and sewage management for all 1176 GP/VCs are enclosed as **Annexure-32** (biodegradable waste management), **Annexure-33** (non-biodegradable waste management), **Annexure-34** (Gray Water Management). A brief Status Report has been prepared and submitted before the Hon'ble National Green Tribunal for kind consideration.

Solid Waste Generation ULB Wise for 2021-22 & 2022-23						
SL	District	Name of ULB	Population (2021-22)	Solid Waste Generation (In TPD)	Population (2022-23)	Solid Waste Generation (In TPD)
1	West Tripura	Agartala MC	539302	230	580126	247.4
2		Mohanpur MC	20013	5.61	20041	5.6
3		Ranibazar MC	16819	4.85	17331	5.0
4		Jirania NP	13568	3.89	13698	3.9
5	South Tripura	Santibazar MC	15285	3.05	15285	3.1
6		Belonia MC	21433	4.92	21433	4.9
7		Sabroom NP	8828	2.53	6954	2.0
8	North Tripura	Dharmanagar MC	48074	13.84	48822	14.1
9		Panisagar NP	11371	2.57	11371	2.6
10	Unakoti	Kailashahar MC	24011	6.79	24926	7.0
11		Kumarghat MC	15223	4.47	15223	4.5
12	Gomati	Udaipur MC	39088	9.37	39071	9.4
13		Amarpur NP	12106	3.55	12294	3.6
14	Khowai	Khowai MC	21823	6.42	21823	6.4
15		Teliamura MC	23501	7	25134	7.5
16	Sipahijala	Bishalgarh MC	22152	6.5	22152	6.5
17		Melagarh MC	20064	5.65	20064	5.7
18		Sonamura NP	15799	3.77	13166	3.1
19	Dhalai	Ambasa MC	16127	4.53	16073	4.5
20		Kamalpur MC	13046	3.77	12120	3.5
Total			917633	333.1	957107	350.2

Monthly User charges collected from Households and Commercial Establishments for the month of March, 2024

SI No	Name of ULB	Target amount to be collected from SUP raids (In Rs.)	Total No of Raids Conducted	Total Quantity of SUP Seized (in kg)	Total Fine Collected (in Rs) w.r.t. column 5	Total D2D Collection from House Holds (in Rs)	Total Collection from Commercial Establishments (in Rs)	Total revenue from sale of Plastic and compost (in Rs)	Total Revenue Generation only under SBM-U (including all SWM activities, i.e Total of Coulmn No (6 to 9) (in Rs)
1	2	3	4	5	6	7	8	9	10
1	Agartala MC	100000	2	1	77050	2770250	118900	0	2966200
2	Udaipur MC	20000	1	5	300	175670	32000	300	208270
3	Dharmanagar MC	20000	1	5	1500	365560	93600	0	460660
4	Santirbazar MC	15000	1	3	400	17350	21500	750	40000
5	Teliamura MC	15000	1	16	0	192000	2750	14150	208900
6	Ranirbazar MC	15000	1	4	0	105000	45000	0	150000
7	Ambassa MC	15000	1	1	0	169960	31000	9500	210460
8	Belonia MC	15000	1	15	4000	232500	38000	0	274500
9	Bishalgarh MC	15000	1	2.5	0	193020	30150	0	223170
10	Kailasahar MC	15000	1	1	300	74440	4050	0	78790
11	Khowai MC	15000	1	1	0	144795	62055	0	206850
12	Kumarghat MC	15000	1	4.5	500	16250	8000	0	24750
13	Melaghar MC	15000	1	1.8	500	60200	4730	0	65430
14	Mohanpur MC	15000	2	4.49	0	165170	21620	5000	191790
15	Panisagar NP	10000	2	4.5	1500	22008	14560	0	38068
16	Jirania NP	10000	1	2.1	200	99220	20560	4800	124780
17	Sabroom NP	10000	1	3.6	0	76900	16680	405	93985
18	Kamalpur NP	10000	4	7.5	750	52000	12600	0	65350
19	Sonamura NP	10000	1	1	0	95080	0	0	95080
20	Amarpur NP	10000	2	4.5	500	72650	5500	1280	79930
Total		365000	27	88.81	87500	5100023	583255	36185	5806963





Composting Pits



Storage of Segregated DRY Waste



Organic Shredder**Bailer**

Plastic Shredder



Compost sieving machine



Crusher



1146

AGARTALA SMART CITY LIMITED
(CIN: U74999TR2016SGCO13499)
SHAKUNTALA ROAD, U. D. BHABAN, 1ST FLOOR,
AGARTALA, WEST TRIPURA- 799 001

Annexure-3

No. F.4 (131)/ ASCL/2022

15395-15424

Dated 06.02.2024

Letter of Award

To

M/s. D. P. Construction

140, Motor Stand Road

Agartala - 799 001, West Tripura

Ph. +91 94361 29461

E-mail: dpconstruction108@gmail.com

Kind Attn.: Mr. Dipak Paul

Sub: Letter of Award for the work of Design, Supply, Transportation, Construction, Installation, Testing and Commissioning of Augmentation of 5 MLD STP at Chandinamura, Agartala by Providing Additional Sewage Pumping Station in EPC Mode and Post Completion Operation & Maintenance for 03 (Three) Years including Defects Liability Period Year of (01) One Year.

Ref: Tender Id No. 2023_CEO_44245_1 & NIT No. ASCL /RFP/2023/61

Sir,

With reference to the above, Agartala Smart City Limited is pleased to inform that the rates offered by you, i.e., **Rs. 4,42,76,618.00** (Rupees Four Crore Forty-Two Lakh Seventy-Six Thousand and Six Hundred Eighteen only) inclusive of applicable taxes and duties, till the completion of the project for the above-mentioned work has been accepted by this office.

You are requested to start the work at once and kindly note that the date of commencement of work will be reckoned after 07 (seven) days from the date of issue of this Letter of Award.

Further, you are requested to attend this office along with **Rs. 500/- stamp paper** to execute the agreement on or before 15 (fifteen) days from the date of issue of this Letter of Award.

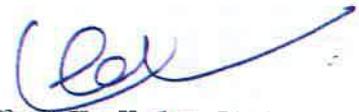

(Dr. Shailesh Kr. Yadav, IAS)

Mission Director & Chief Executive Officer
Agartala Smart City Limited

Copy to:

1. P.S to Secretary, UD Department for kind information of The Secretary (Chairman, Agartala Smart City Limited).
2. The Municipal Commissioner, Agartala Municipal Corporation for kind information.

3. The Superintending Engineer, Agartala Municipal Corporation for information.
4. The Chief Finance Officer, Agartala Smart City Limited for information and necessary action.
5. Er. Sajal Ghosh, Executive Engineer, Agartala Smart City Limited for information and necessary action.
6. Er. Rahul Das, Asst. Engineer, Agartala Smart City Limited for information.
7. Er. Chandrani Deb Sharma, Jr. Engineer (Civil), Agartala Smart City Limited for information.
8. Ms. Mautusi Chaudhuri, Environment & Social Nodal Officer, Agartala Smart City Limited for information.
9. The Team Leader (PMC), Agartala Smart City Limited for information.



(Dr. Shailesh Kr. Yadav, IAS)
Mission Director & Chief Executive Officer
Agartala Smart City Limited

Concept Plan for Thapar Model based Oxidation Ponds in Bishalgarh and Kamalpur town

1. Thapar Model for Oxidation Pond

The Thapar model of oxidation pond designed by Thapar Institute of Engineering and Technology (Patiala), to treat the sewage waste is improvised version of Seechewal Model originally devised by Saint Balbir Singh in Seechewal village, Jalandhar, Punjab. The Thapar model for wastewater management involves construction of village sewerage system and its proper outlay to pond outside of the village.

In Tripura's context, adapting the Thapar model for a population of 500 involves careful planning due to uneven terrain. Sewage water is transported via gravity flow to a covered drain, then treated in an oxidation pond system. Scaling the system down requires estimates based on available data for larger populations like 1000/ 1500/2000 etc and considering 100 LPCD wastewater. Prior to implementation, thorough studies and designs are essential. The treated water supports farming, highlighting the model's sustainable agriculture potential.

The Thapar model for wastewater management is described below:

i. Screening Chamber:

The process starts with floating solid waste removal using a filter screen to remove objects floating on the surface of water. Then the polluted water is taken into three separate wells.

- a. **Well 1-** Digestion Tank: In the first well, the silt from the sewerage to removed.
- b. **Well 2-** Skimming Tank: In the second well, fats, oil and ghee are taken away.
- c. **Well 3-** Stabilization Tank: In third well, primary sedimentation takes place and thus cleaned water is conveyed in to the first pond.

ii. Oxidation Pond:

The water collected in the pond cleans with sun rays, via bacterial and algal metabolism which removes BOD/COD/TSS and enhances DO.

iii. Maturation Pond:

In this pond, the water becomes greenish in colour and gets cleaner. It is at this stage some water-borne species like fishes, frogs etc. comes to life, again. The food chain becomes active as birds fly about to prey. The water becomes very clean and transparent. Though it is not fit for human consumption, it is suitable for irrigation.

- iv. On the bank of the pond, on opposite side of the three wells, a motor pump is installed to lift the treated water to send it to fields for irrigation.

2. Benefits to the community:

- The renovation of ponds generates employment for the village community.
- The renovation of the pond beautifies the village.
- The village becomes neat and clean and free from foul smell.
- It will contribute to improvement of health.
- After renovation, the capacity of water in the pond will increase.

3. Schematic diagram and Photo after installed in a village in Punjab of Thapar model of Oxidation Ponds

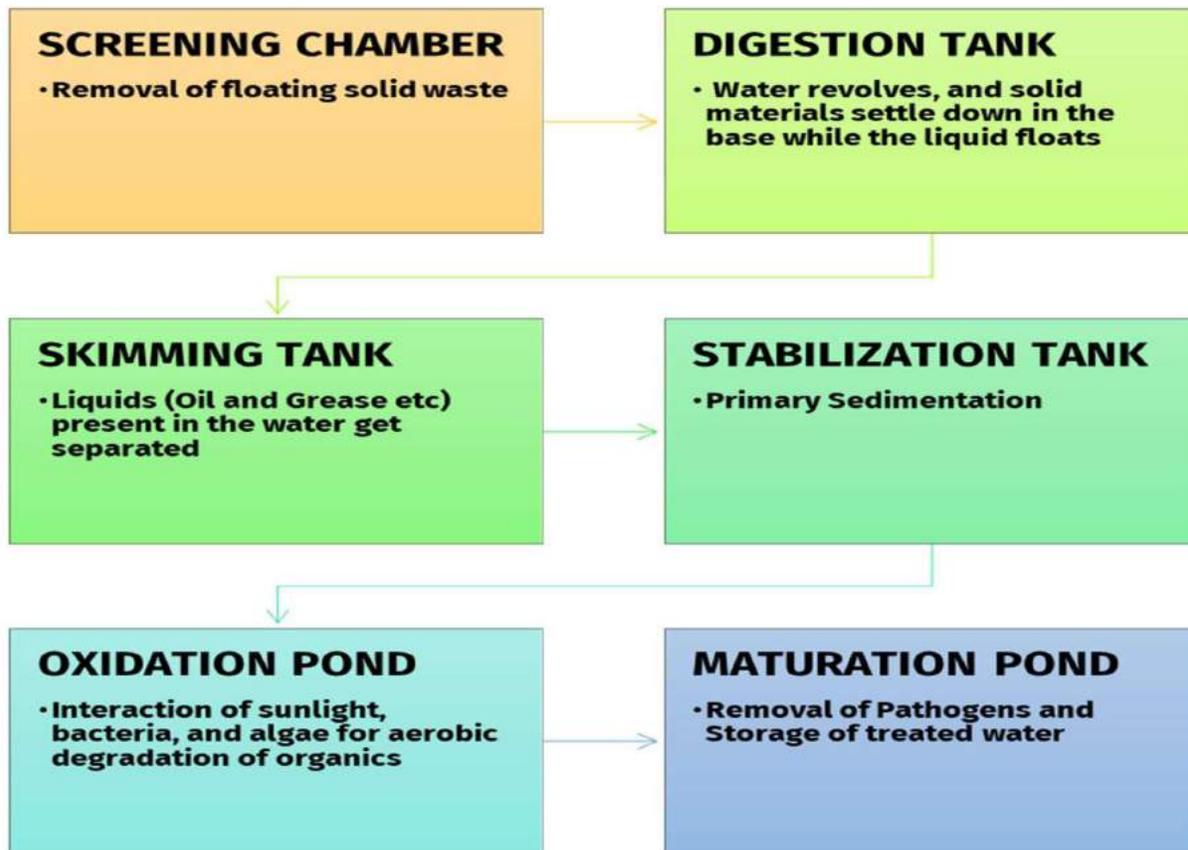
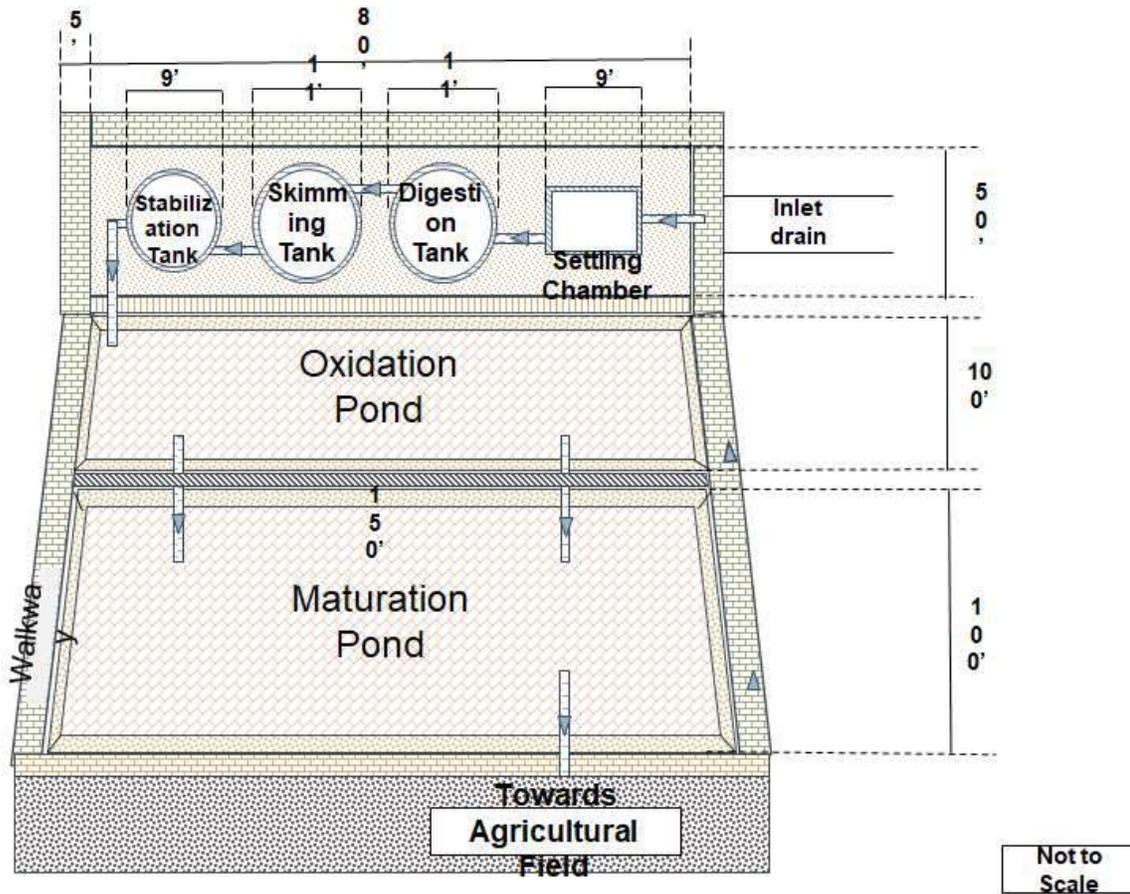


Fig. 1: Schematic view of Thapar model for wastewater management via Oxidation Ponds



Fig. 2: Thapar model-based Oxidation Ponds installed in a village in Punjab.



1. Oxidation Pond At Kamalpur As Per Thapar Model

Identified Location - Kamalpur Lake



Geographical location



2. Oxidation Pond At Palpara Lake, Bishalgarh As Per Thapar Model

Identified Location - Palpara Lake, Bishalgarh



Geographical location





TRIPURA URBAN PLANNING AND DEVELOPMENT AUTHORITY (TUDA)
 (Directorate of Urban Development)
 Shakuntala Road, Near Rabindra Bhawan
 Agartala, Tripura (W), PIN Code: 799001
 Telephone No: 0381-2329301(O), Email: tuda.trp@gmail.com

No. F. 3(57)-TUDA/PROJECT/2023/P-II / 2131-36

Dated, 7th August, 2023

"Letter For Commencement of Work"

To

**M/s AG Bio Water Remediation LLP-AKCCPL (Consortium),
 Corporate office: 11-C, Prithviraj Road, New Delhi-110011**

Subject: In-situ Nallah Treatment of Waste-water by Proven Technology under Phytoremediation/ Bioremediation method on Design, Built and Operate (DBO) basis and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year for Sabroom, Panisagar, Sonamura, Santirbazar, Jirania, Amarpur, Kamalpur and Bishalgarh Towns (Eight towns in total) in Tripura.

Reference:

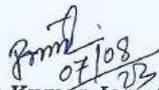
- (i) DNIeT No: 05/EE/TUDA/2022-23 dated, 09.01.2023.
- (ii) Performance Guarantee submitted by you vide No. 08040100000127 dt 28.06.2023 for the above work.
- (iii) This office Letter of Acceptance (LOA) of your tender **no. F. 3(57)-TUDA/PROJECT/2023/P-II/1020-42 dated 26/07/2023**

Dear Sir

You are requested to contact with the **Assistant Engineer** (Er. Sukumar Debbarma) **Tripura Urban Planning and Development Authority (TUDA)** for taking possession of work site and starting the work at once.

In continuation to the letters referred to above, you are requested to attend this office to **complete the formal agreement** within **15 days** from the date of issue of this letter.

Yours faithfully,


 (Er. Natya Kumar Jamatia)
 Executive Engineer, TUDA

Copy to:

1. The Commissioner, TUDA for kind information.
2. The Chief Engineer, Urban Development Dept. for kind information.
3. The Chief Planner, TUDA for kind information.
4. Er. S. Debbarma, AE, TUDA for information and necessary action.
5. Er. R. Debbarma, JE, TUDA for information and necessary action.

- In-Situ Bio-Remediation of drains works has been taken up by agency in the following 8(eight) ULBs namely Bishalgarh MC, Kamalpur NP, Panisagar NP, Sabroom NP, Jirania NP, Sonamura NP, Santirbazar MC and Amarpur NP.
- Pictures of progress is given below:















TRIPURA URBAN PLANNING AND DEVELOPMENT AUTHORITY (TUDA)
 (Directorate of Urban Development)
 Shakuntala Road, Near Rabindra Bhawan
 Agartala, Tripura (W), PIN Code: 799001
 Telephone No: 0381-2329301(O), Email: tuda.trp@gmail.com

F.No.3-(70) TUDA/PROJECT/2023/ 2760-2776

Dated. 15/03/2024

"Letter for Commencement of Work"

✓ To
M/S SAINATH ENVIROTECH
305 C Sevanthakulam Road
Tuticorin - 628003
Email: knamashivaayan@gmail.com

Name of Contract: Design-Build-Operate (DBO) of Sewage Treatment Plants (STP) along with Co-treatment of used water and septage with 5 years of Operation and Maintenance in two towns-Ranirbazar & Mohanpur of Tripura.

Reference:

- i. DNIEt No: **18/EE/TUDA/2023-24 Dated 12.07.2023**
- ii. **E-Tender ID: 2023_TUDA_40178_1**
- iii. Performance Bank Guarantee submitted by you for the above mentioned work vide No. a) **D06IBGP240600002 dated. 29.02.2024 for an amount of Rs. 1,24,74,900.00**
 b) **D06IBGP240730002 dated.13.03.2024 for an amount of Rs. 15,56,175.00**
 c) **D06IBGP240730001 dated. 13.03.2024 for an amount of Rs. 15,30,675.00**
 iv. This office Letter of Intent (LOI) of your tender no. **F.No.3(70)TUDA/PROJECT/2023/2025-39 dated. 06/02/2024.**

Dear Sir,

You tender for the above mentioned work has been accepted on behalf of Governor of Tripura for an amount of **Rs. 15, 56, 17,500.00** (Rupees Fifteen Crore Fifty Six Lakhs Seventeen Thousand Five Hundred) only including 5 years operation and maintenance cost.

You are requested to start the work immediately in consultation with the **Assistant Engineer, Tripura Urban Planning and Development Authority (TUDA)** for taking possession of work site and starting the work at once, so that the work can be completed within the stipulated period.

You are also requested to attend this office within 7(seven) days from the date of issue of this Letter for Commencement of work for signing formal agreement.

Please note that time for completion of the work **730 days excluding O & M** which shall be reckoned from the **15th day** after the issuance of this Letter of Commencement of the work.

Yours faithfully,

(Handwritten signature)
 15/3/24

(Er. Natya Kumar Jamatia)
Executive Engineer, TUDA

For and on behalf of Governor of Tripura

**TRIPURA URBAN PLANNING AND DEVELOPMENT AUTHORITY (TUDA)**

(Directorate of Urban Development)
Shakuntala Road, Near Rabindra Bhawan
Agartala, Tripura (W), PIN Code: 799001
Telephone No: 0381-2329301(O), Email: tuda.trp@gmail.com

Copy to:

1. PS to the Secretary, UDD for kind information of the Secretary, UDD.
2. The Director, Urban Development Dept. for kind information.
3. The Commissioner, TUDA for kind information.
4. The Chief Engineer, Urban Development Dept. for kind information.
5. The Chief Planner, TUDA for kind information.
6. The Accountant General (A&E), Agartala, Tripura for kind information.
7. The Chief Executive Officer, Ranirbazar Municipal Council, West Tripura, Tripura for information.
8. The Chief Executive Officer, Mohanpur Municipal Council, West Tripura, Tripura for information.
9. The Assistant Commissioner of Taxes, P.N. Complex, Agartala for information
10. The Assistant Commissioner, Central Excise & Service Tax, Agartala Division, Kiran Medical Hall Building, Old R.M.S Chowmuhani, Agartala, Tripura for information.
11. The Labour Commissioner, Agartala Tripura for information.
12. The Income Tax Officer, Netaji Chowmuhani, Agartala for information
13. Treasury officer, Treasury -1, Agartala for your information.
14. Er. S. Debbarma, Assistant Engineer, TUDA for information & necessary action.
15. Er. R. Debbarma, Junior Engineer, TUDA for information & necessary action.
16. Work order file.
17. Agreement copy.

Natya Kumar Jamatia
15/03/24

(Er. Natya Kumar Jamatia)
Executive Engineer, TUDA

For and on behalf of Governor of Tripura



TRIPURA URBAN PLANNING AND DEVELOPMENT AUTHORITY (TUDA)
 (Directorate of Urban Development)
 Shakuntala Road, Near Rabindra Bhawan
 Agartala, Tripura (W), PIN Code: 799001
 Telephone No: 0381-2329301(O), Email: tuda.trp@gmail.com

F.No.3-(67)-TUDA/PROJECT/2023/2742-54

Dated. 15/03/2024

“Letter for Commencement of Work”

To
Hydrotech Paryavaran India Pvt.Ltd,
F-31, Industrial area, Phase-8.
Mohali, Punjab-160071.
Email: diksha@hydrotechindia.com

Name of Contract: Design-Build-Operate (DBO) of Sewage Treatment Plants (STP) along with Co-treatment of used water and septage with 5 years of Operation and Maintenance in three towns-Udaipur, Belonia & Melaghar of Tripura (2nd call).

Reference:

- i. DNleT No: **15/EE/TUDA/2023-24 Dated 09.06.2023**
- ii. E-Tender ID: **2023 TUDA 41014 1**
- iii. Performance Bank Guarantee submitted by you for the above mentioned work vide No. a) **79880ILG000124 dated. 14.03.2024 for an amount of Rs. 5,05,692.00**
 b) **79880ILG000224 dated. 14.03.2024 for an amount of Rs. 1,69,09,906.00**
 c) **79880ILG000324 dated. 14.03.2024 for an amount of Rs. 18,78,878.00**
 d) **79880ILG000424 dated. 14.03.2024 for an amount of Rs. 45,51,228.00**
- iv. This office Letter of Intent (LOI) of your tender no. **F.No.3(67)-TUDA/PROJECT/2023/2010-24 dated. 06/02/2024.**

Dear Sir,

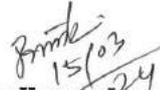
You tender for the above mentioned work has been accepted on behalf of Governor of Tripura for an amount of **Rs. 23,84,57,036.00** (Rupees Twenty Three Crore Eighty Four Lakhs Fifty Seven Thousand Thirty Six) only including 5 years operation and maintenance cost.

You are requested to start the work immediately in consultation with the **Assistant Engineer, Tripura Urban Planning and Development Authority (TUDA)** for taking possession of work site and starting the work at once, so that the work can be completed within the stipulated period.

You are also requested to attend this office within 7(seven) days from the date of issue of this Letter for Commencement of work for signing formal agreement.

Please note that time for completion of the work **730 days excluding O & M** which shall be reckoned from the **15th day** after the issuance of this Letter of Commencement of the work.

Yours faithfully,


(Er. Natya Kumar Jamatia)
Executive Engineer, TUDA

For and on behalf of Governor of Tripura

**TRIPURA URBAN PLANNING AND DEVELOPMENT AUTHORITY (TUDA)**

(Directorate of Urban Development)
Shakuntala Road, Near Rabindra Bhawan
Agartala, Tripura (W), PIN Code: 799001
Telephone No: 0381-2329301(O), Email: tuda.trp@gmail.com

Copy to:

1. PS to the Secretary, UDD for kind information of the Secretary, UDD.
2. The Director, Urban Development Dept. for kind information.
3. The Commissioner, TUDA for kind information.
4. The Chief Engineer, Urban Development Dept. for kind information.
5. The Chief Planner, TUDA for kind information.
6. The Accountant General (A&E), Agartala, Tripura for kind information.
7. The Chief Executive Officer, Udaipur Municipal Council, West Tripura, Tripura for information.
8. The Chief Executive Officer, Belonia Municipal Council, West Tripura, Tripura for information.
9. The Chief Executive Officer, Melaghar Municipal Council, West Tripura, Tripura for information.
10. The Assistant Commissioner of Taxes, P.N. Complex, Agartala for information
11. The Assistant Commissioner, Central Excise & Service Tax, Agartala Division, Kiran Medical Hall Building, Old R.M.S Chowmuhani, Agartala, Tripura for information.
12. The Labour Commissioner, Agartala Tripura for information.
13. The Income Tax Officer, Netaji Chowmuhani, Agartala for information
14. Treasury officer, Treasury -1, Agartala for your information.
15. Er. S. Debbarma, Assistant Engineer, TUDA for information & necessary action.
16. Er. R. Debbarma, Junior Engineer, TUDA for information & necessary action.
17. Work order file.
18. Agreement copy.

Printed
15/03/24

(Er. Natya Kumar Jamatia)
Executive Engineer, TUDA

For and on behalf of Governor of Tripura

Various STPs (31.5 MLD) - 15 MLD STP at SD Burman Bridge / 10 MLD STP at Ranjeet Nagar / 5 MLD STP at Kalapania / 1.5 MLD STP at Radhanagar in EPC (Engineering, Procurement, Construction) Mode:

LOA issued on: 22.06.2023

Project Cost: 107.64 Cr without taxes and 127.02 with taxes & duties

Present Status: Land leveling, piling, pile cap works going on.

Sl No.	Name of Project	Latitude	Longitude
1	5 MLD STP at Kalapania Khal	23.833118°	91.252640°
2(a)	10 MLD STP at Katakhal near Ranjit Nagar	23.850253°	91.263913°
2(b)	15 MLD STP at Katakhal near Abhaynagar Bridge	23.841380°	91.287419°
2(c)	1.5 MLD STP at Katakhal near Astabal Bridge	23.842990°	91.283414°

AGARTALA SMART CITY LIMITED
 [CIN: U74999TR2016SGC013499]
 SHAKUNTALA ROAD, U. D. BHABAN, 1ST FLOOR,
 AGARTALA, WEST TRIPURA- 799 001

No. P.4 (131)/ ASCL/2022 / 8831-41

Dated 22.06.2023

Letter of Award

To:
 M/s. Swapan Chandra De
 Central Road Extension, Town Pratapgarh
 Agartala - 799 001, West Tripura
 Ph. +91 94361 25549
 E-mail: swapande_34@yahoo.com

Kind Attn: Mr. Swapan Chandra De

Subj: Letter of Award for the work of Design, Supply, Transportation, Construction, Installation, Testing and Commissioning of Sewage Treatment Plant of Capacities of 1.5 MLD, 5 MLD, 10 MLD and 15 MLD at Various Locations of Agartala City with Sewage Pumping Station Consisting of Nallah Interceptor and Diversion Works with All Contingent Civil, Electrical, Mechanical, Piping and Instrumentation Works and Post Completion Operation & Maintenance of Entire System for 01 (One) Year including (01) One Year Defects Liability Period.

Ref: Tender Id No. 2023_CEO_36694_1 & Me T No. ASCL/RFP/2023/54

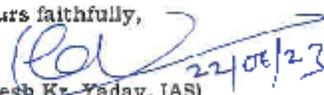
Sir,

With reference to the above, Agartala Smart City Limited is pleased to inform you the rates offered by you for **Rs. 107,64,00,000.00** (Rupees One Hundred Seven Crore Sixty Four Lakh only) exclusive of applicable taxes and duties, till the completion of the project for the above-mentioned work has been accepted by this office.

You are requested to start the work at once and kindly note that the date of commencement of work will be reckoned after 07 (seven) days from the date of issue of this Letter of Award.

Further, you are requested to attend this office along with **Rs. 500/- stamp paper** to execute the agreement on or before 15 (fifteen) days from the date of issue of this Letter of Award.

Yours faithfully,


 (Dr. Shallesh Kr. Yadav, IAS)

Mission Director & Chief Executive Officer
 Agartala Smart City Limited

Copy to:

1. P.S to Secretary, UD Department for kind information of The Secretary (Chairman, Agartala Smart City Limited)
2. The Municipal Commissioner, Agartala Municipal Corporation for kind information.
3. The Superintending Engineer, Agartala Municipal Corporation for information.

10 MLD SEWAGE TREATMENT PLANT, NEAR RANJIT NAGAR, AGARTALA









PILING WORK FOR 10 MLD SBR TANK (WORK IN PROGRESS)



**15 MLD SEWAGE TREATMENT PLANT UNDER ABHOYNAGAR BRIDGE,
AGARTALA**







213 Numbers of piles completed for Sequencing Batch Reactor Tank(SBR)

Glimpses of Compost Pit in Rural Areas

1173

Annexure-8



Khowai R.D Block



Killa RD Block



Kumarghat Block



South Tripura District



F. No.16 (27)-UDD/DUD/SBM-U 2.O/2021/8481-576 Dated: Agartala The 17th October, 2023

MEMORANDUM OF UNDERSTANDING

Sub: Faecal Sludge Management (FSM) and Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas by co-using the existing and proposed treatment/processing facilities (STP/FSTPs and Tertiary Waste Treatment Plants) of ULBs- reg.

Management of solid and liquid waste has been mandated as the responsibility of Urban Local Bodies (ULBs)/ Rural Local Bodies (RLBs) and that of the State Government by Hon'ble NGT (an arm of the Hon'ble Supreme Court of India). Various specific Hon'ble NGT Orders, such as O.A. 606/2018 w.r.t. Solid Waste Management, O.A. 593/2017 & O.A. 673/2018 w.r.t. Liquid Waste Management and Polluted River Stretches, O.A. 247/2017 w.r.t Plastic Waste Management has already been issued to State with various Directives. However, failing to comply the Directives may attracts imposition of huge financial penalty on State.

Whereas, a letter was issued by Secretaries of both the Ministries vide D.O.No.S-18011/6/2021-SBM-DDWS dated 14th September, 2021, highlighting scope to formulate State Level implementing Strategies where **resources of Urban and Rural thus created could be co-used respectively by Urban Local Bodies (ULBs) / Rural Local Bodies (RLBs) or in a cluster approach.**

Whereas, Urban Development Department and PWD (DWS) Department hereby decides to leverage the existing and proposed infrastructure of both Urban and Rural w.r.t solid and liquid waste management to be co-used by each other to cater to the requirements of respective urban/rural areas and thus aid in complying with the directive of Hon'ble NGT.

Whereas, a brief convergence on the various scopes of solid and liquid waste management infrastructure sharing and co-use by Urban Local Bodies (ULBs) and Rural Local Bodies (RLBs) has been decided in the following manner:

1. Faecal Sludge Management (FSM) in rural areas:

i) Convergence on Faecal Sludge and Septage Management (FSSM) shall ensure Gram Panchayats (GPs) of Tripura to avail facilities infrastructures like 17.5 MLD STP with co-treatment facility which are proposed to be constructed in a de-centralized manner at 11 Municipal Councils namely Dharmanagar, Udaipur, Mohanpur, Kailashahar, Ranirbazar, Melaghar, Belonai, Khowai, Kumarghat,, Ambassa and Teliamura. District Magistrate & Collector shall involve their respective BDOs to tag the Gram Panchayats which are within approximately 20 K.M. distance from the ULB with proposed STP / FSTPs (to be constructed in Gram Panchayats). GPs have to be categorised into 3(three) groups such as falling under (10/15/20 Km.) for the purpose of notifying fixed tariffs/slabs.

1175
a) Rural Households (Households having pits with Single Pit/Septic Tank) may send their Septage/ Faecal Sludge to the proposed STPs of the tagged ULB or to the FSTPs to be constructed in GPs on payment of notified service charges.

b) These GPs may be encouraged to utilize the entire value chain of the FSM starting from availing the cesspool vehicles and allied manpower to the proposed STPs / FSTPs being constructed/proposed under ULBs or at Gram Panchayats.

c) The cost of the services shall be fixed by the DM and Collector as below:

i) For 3 KLD Cesspool Emptier vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 5 kms. per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	4	360	X	360+X
B	15	30	6	540	X	540+X
C	20	40	8	720	X	720+X

Note: X is the fixed base price for FSSM Cesspool emptying charge inside the ULB

ii) For 1 KLD Cesspool Emptier vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 7 kms per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	3	270	X	270+X
B	15	30	4	360	X	360+X
C	20	40	6	540	X	540+X

d) GP/VC wise notification of the charges for availing the cesspool services shall be notified by the respective GP/VC.

e) Wider dissemination of availability of services and benefits thereof are to be promoted by Member Secretary (DSBMMC), GP/VC and BDOs through IEC activities.

f) Multiple households with single pits can call for a single trip of cesspool vehicle, based on actual volume to be excavated. Households in the rural areas will be able to request for desludging services through helpline number which will be notified by concerned ULBs.

g) The mode of payment of User Fee for availing the cesspool vehicle service shall be done using digitized mode (i.e. through mobile application) or facilitated using M-POS machine during desludging. The M-POS machine is to be made available in the cesspool vehicle and receipt should be handed over to the beneficiary immediately prior to actual desludging. The charges should be collected on site compulsorily.

2. Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas:

- a) Each district shall tag their respective GPs to a suitable Urban Local Body for transportation of segregated dry waste.
- b) GPs shall be responsible to transport segregated dry waste only to the Tertiary Waste Treatment Plant of the tagged ULB. The GP shall ensure that no wet waste / C&D waste/Hazardous waste & E-waste are transported to the Tertiary Waste Treatment Plant. The frequency of transport shall depend on the volume to be transported. The Blocks can construct interim storage as per requirement. The Blocks may choose to procure a bailer to compress plastic waste before transportation to increase transport efficiency.
- c) The disposal of the received dry waste shall be the responsibility of the tagged ULBs.
- d) The ULBS shall dispose-off recyclable dry waste through recyclers and other suitable mechanism following relevant Rules and Guidelines as amended from time to time.
- e) The GPs shall bear the cost of transportation of the segregated dry waste to the tagged Tertiary Waste Treatment Plant.
- f) ULB shall not make any payment on account of the revenue earned by it on processing of the said dry waste nor charge any cost for processing of the dry waste to the GPs.
- g) On delivery to the Tertiary Waste Treatment Plant site acknowledgement of materials received indicating approximate quantity or volume from the GPs may be done by the ULBs.

As FSM & PWM are activities regulated by the relevant Environment Acts, Rules, Regulations & Orders of Hon'ble NGT and time bound actions are warranted, District Magistrate & Collectors are requested to plan, execute and monitor fecal sludge and plastic waste management in both urban and rural areas as per above guidelines.

The tagging of all GPs within 20 km to proposed facilities of PWM and STPs/FSTPs may be completed by 18.10.2023 and list to be shared with the Government in both the Departments.

(Dr. Sandeep R. Rathod, IAS)


Secretary

PWD (Sanitation Part of DWS)
Government of Tripura

(Abhishek Singh, IAS)


Secretary

Urban Development Department,
Government of Tripura

Copy to:

1. The Mission Director, SBM-U & SBM-G, for kind information and necessary action.
2. The District Magistrate & Collectors, 8 District, for kind information and necessary action.
3. The Municipal Commissioner, AMC, for kind information and necessary action.
4. The Member Secretary, TSPCB, for kind information and necessary action.
5. The Chief Executive Officer, 13 Municipal Councils, for kind information and necessary action.
6. The Executive Officer, 6 Nagar Panchayats, for kind information and necessary action.
7. The Member Secretary (DSBMMC), 8 Districts, for kind information and necessary action.
8. All BDOs, 58 Blocks, for kind information and necessary action.

1177



D2D Collection of waste from households in West Champachara of Tulashikhar Block



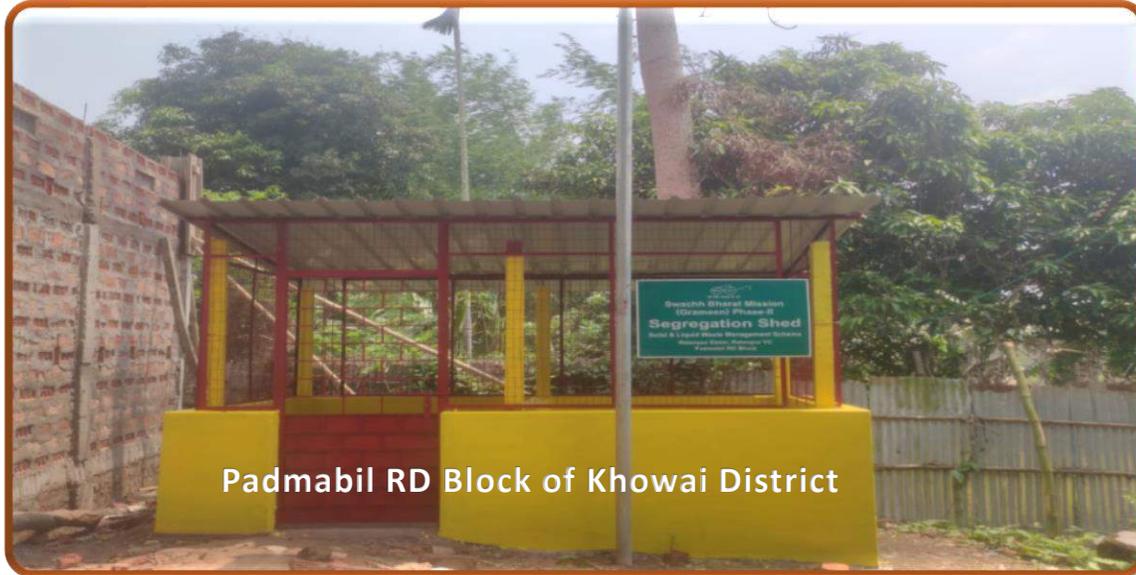
Collection of waste from households in Madhya Brajapur of Charilam RD Block



D2D Collection of waste in Gomati District

Glimpses of Segregation Shades Constructed in Rural Areas

1178



Padmabil RD Block of Khowai District



Segregation Shed at Gomati District



Segregation Shed at Old Agartala Block



Segregation Shed at Old Agartala Block

Steps for Plastic Waste Management in Rural Areas



Plastic Bank



Glimpses of Liquid Waste Management (LWM) related activities in Rural Areas

1180

Annexure-11



Community and Household level Soak pit under Khowai Block



Household level Soak pit under Sepahijala District



1181
GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT (DWS)
SWACHH BHARAT MISSION (GRAMEEN)
AGARTALA, TRIPURA.

Annexure-12

No. F. 1(7)/ DWS/ SWSM/2023/ 1898-973

Dated, 9th August, 2023

To
The Block Development Officer
Rural Development Block
All Blocks

Subject: - Collection of information to reassess the toilet facility available in rural areas- Regarding
Madam/Sir,

You may be aware that, a Baseline survey regarding no. of households having Twin Pit, Single Pit, Septic tank and other type of toilets was conducted under **Retrofit to Twin Pit Abhiyan** launched by the DDWS, GoI from 2nd October, 2022 and the Baseline data was uploaded in IMIS of SBM(G) programme.

However, to evaluate the present condition of toilet facility available in rural areas, it has been decided to recollect the data of toilet facility available from all the rural households. In this regard, a format has been developed and attached herewith.

Some photos of Septic Tank are also attached herewith for the ready reference of the enumerator, who may show it to the concerned HH, so that a septic tank can be differentiate from a single pit.

Therefore, you are requested to take necessary action to collect the information from all rural households and send this office in excel format by 25-08-2023.

Yours faithfully,

Encl: As stated.


(Rajat Pant, IAS)
Mission Director, SBM(G)
Government of Tripura.

Copy to:

- 1-8. The DM&Collector, (Chairman, DSBMMC), North Tripura/ Unakoti/ Dhalai/ Khowai/ West Tripura/ Gomati/ Sepahijala /South Tripura District.
9. The Director, WSSO, PWD(DWS), Government of Tripura
- 10-17. The Member Secretary, DSBMMC, North Tripura/ Unakoti/ Dhalai/ Khowai/ West Tripura/ Sepahijala/Gomati/ South Tripura District

Copy also to,

1. The PS to the Secretary, RDD, Government of Tripura for kind appraisal to the Secretary, RDD, Government of Tripura.

Photo: Septic Tank

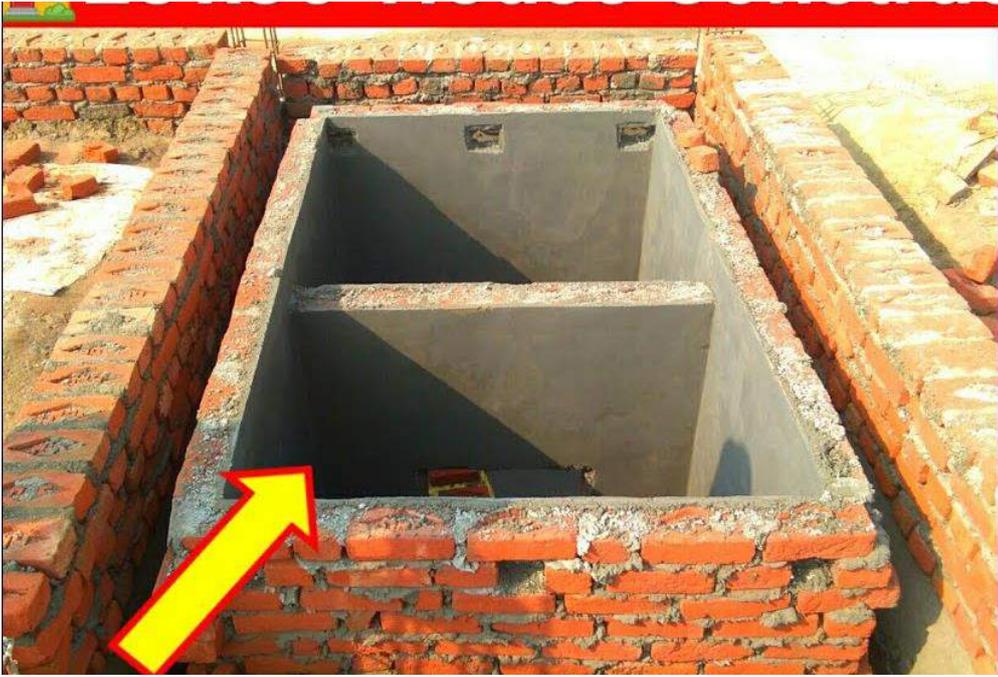
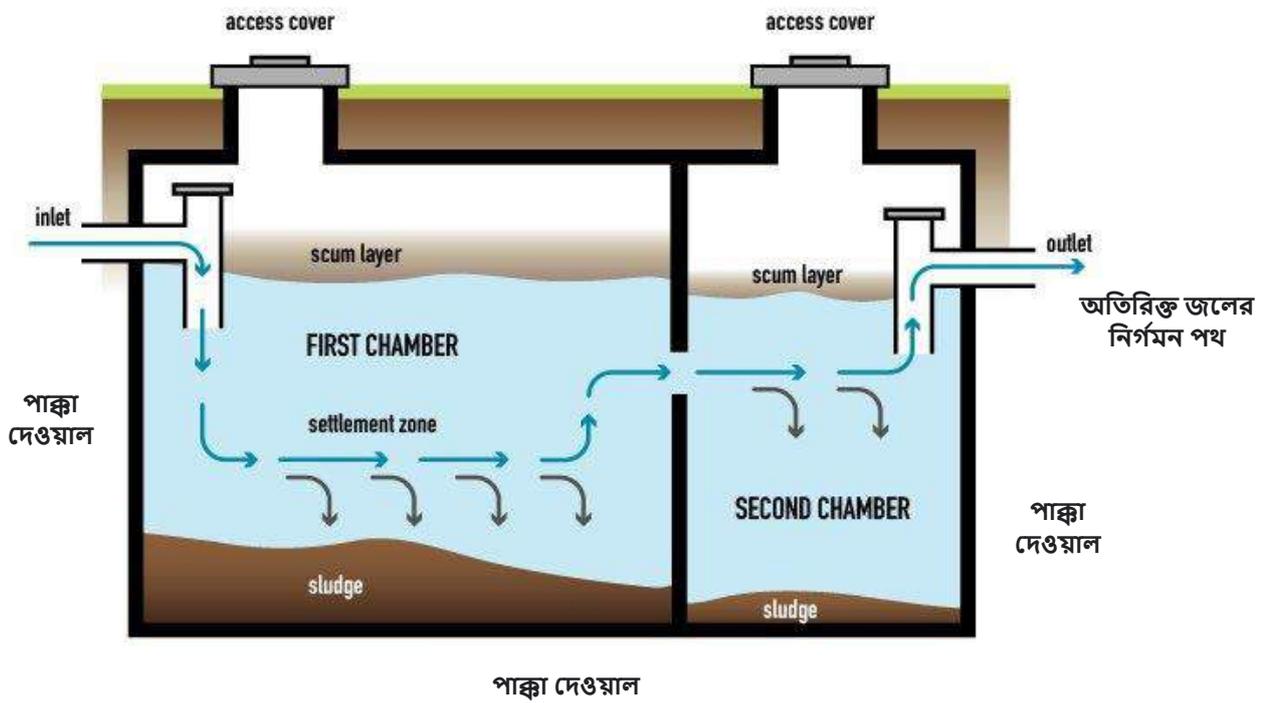


Photo: Design of Septic Tank



Government Of Tripura
Directorate Of Urban Development
Swachh Bharat Mission (Urban)
U.D Bhawan, Sakuntala Road,
Agartala, Tripura

1184



Government Of Tripura
PWD (Sanitation Part of DWS)
Swachh Bharat Mission (Grameen)
P.N. Complex Gurkhabosti,
Agartala, Tripura.



F. No.16 (27)-UDD/DUD/SBM-U 2.O/2021/8481-576 Dated: Agartala The 17th October, 2023

MEMORANDUM OF UNDERSTANDING

Sub: Faecal Sludge Management (FSM) and Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas by co-using the existing and proposed treatment/processing facilities (STP/FSTPs and Tertiary Waste Treatment Plants) of ULBs- reg.

Management of solid and liquid waste has been mandated as the responsibility of Urban Local Bodies (ULBs)/ Rural Local Bodies (RLBs) and that of the State Government by Hon'ble NGT (an arm of the Hon'ble Supreme Court of India). Various specific Hon'ble NGT Orders, such as O.A. 606/2018 w.r.t. Solid Waste Management, O.A. 593/2017 & O.A. 673/2018 w.r.t. Liquid Waste Management and Polluted River Stretches, O.A. 247/2017 w.r.t Plastic Waste Management has already been issued to State with various Directives. However, failing to comply the Directives may attracts imposition of huge financial penalty on State.

Whereas, a letter was issued by Secretaries of both the Ministries vide D.O.No.S-18011/6/2021-SBM-DDWS dated 14th September, 2021, highlighting scope to formulate State Level implementing Strategies where **resources of Urban and Rural thus created could be co-used respectively by Urban Local Bodies (ULBs) / Rural Local Bodies (RLBs) or in a cluster approach.**

Whereas, Urban Development Department and PWD (DWS) Department hereby decides to leverage the existing and proposed infrastructure of both Urban and Rural w.r.t solid and liquid waste management to be co-used by each other to cater to the requirements of respective urban/rural areas and thus aid in complying with the directive of Hon'ble NGT.

Whereas, a brief convergence on the various scopes of solid and liquid waste management infrastructure sharing and co-use by Urban Local Bodies (ULBs) and Rural Local Bodies (RLBs) has been decided in the following manner:

1. Faecal Sludge Management (FSM) in rural areas:

i) Convergence on Faecal Sludge and Septage Management (FSSM) shall ensure Gram Panchayats (GPs) of Tripura to avail facilities infrastructures like 17.5 MLD STP with co-treatment facility which are proposed to be constructed in a de-centralized manner at 11 Municipal Councils namely Dharmanagar, Udaipur, Mohanpur, Kailashahar, Ranirbazar, Melaghar, Belonai, Khowai, Kumarghat,, Ambassa and Teliamura. District Magistrate & Collector shall involve their respective BDOs to tag the Gram Panchayats which are within approximately 20 K.M. distance from the ULB with proposed STP / FSTPs (to be constructed in Gram Panchayats). GPs have to be categorised into 3(three) groups such as falling under (10/15/20 Km.) for the purpose of notifying fixed tariffs/slabs.

1185
a) Rural Households (Households having toilets with Single Pit/Septic Tank) may send their Septage/ Faecal Sludge to the proposed STPs of the tagged ULB or to the FSTPs to be constructed in GPs on payment of notified service charges.

b) These GPs may be encouraged to utilize the entire value chain of the FSM starting from availing the cesspool vehicles and allied manpower to the proposed STPs / FSTPs being constructed/proposed under ULBs or at Gram Panchayats.

c) The cost of the services shall be fixed by the DM and Collector as below:

i) For 3 KLD Cesspool Emptier vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 5 kms. per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	4	360	X	360+X
B	15	30	6	540	X	540+X
C	20	40	8	720	X	720+X

Note: X is the fixed base price for FSSM Cesspool emptying charge inside the ULB

ii) For 1 KLD Cesspool Emptier vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 7 kms per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	3	270	X	270+X
B	15	30	4	360	X	360+X
C	20	40	6	540	X	540+X

d) GP/VC wise notification of the charges for availing the cesspool services shall be notified by the respective GP/VC.

e) Wider dissemination of availability of services and benefits thereof are to be promoted by Member Secretary (DSBMMC), GP/VC and BDOs through IEC activities.

f) Multiple households with single pits can call for a single trip of cesspool vehicle, based on actual volume to be excavated. Households in the rural areas will be able to request for desludging services through helpline number which will be notified by concerned ULBs.

g) The mode of payment of User Fee for availing the cesspool vehicle service shall be done using digitized mode (i.e. through mobile application) or facilitated using M-POS machine during desludging. The M-POS machine is to be made available in the cesspool vehicle and receipt should be handed over to the beneficiary immediately prior to actual desludging. The charges should be collected on site compulsorily.

2. Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas:

- a) Each district shall tag their respective GPs to a suitable Urban Local Body for transportation of segregated dry waste.
- b) GPs shall be responsible to transport segregated dry waste only to the Tertiary Waste Treatment Plant of the tagged ULB. The GP shall ensure that no wet waste / C&D waste/Hazardous waste & E-waste are transported to the Tertiary Waste Treatment Plant. The frequency of transport shall depend on the volume to be transported. The Blocks can construct interim storage as per requirement. The Blocks may choose to procure a bailer to compress plastic waste before transportation to increase transport efficiency.
- c) The disposal of the received dry waste shall be the responsibility of the tagged ULBs.
- d) The ULBS shall dispose-off recyclable dry waste through recyclers and other suitable mechanism following relevant Rules and Guidelines as amended from time to time.
- e) The GPs shall bear the cost of transportation of the segregated dry waste to the tagged Tertiary Waste Treatment Plant.
- f) ULB shall not make any payment on account of the revenue earned by it on processing of the said dry waste nor charge any cost for processing of the dry waste to the GPs.
- g) On delivery to the Tertiary Waste Treatment Plant site acknowledgement of materials received indicating approximate quantity or volume from the GPs may be done by the ULBs.

As FSM & PWM are activities regulated by the relevant Environment Acts, Rules, Regulations & Orders of Hon'ble NGT and time bound actions are warranted, District Magistrate & Collectors are requested to plan, execute and monitor fecal sludge and plastic waste management in both urban and rural areas as per above guidelines.

The tagging of all GPs within 20 km to proposed facilities of PWM and STPs/FSTPs may be completed by 18.10.2023 and list to be shared with the Government in both the Departments.

(Dr. Sandeep R. Rathod, IAS)


Secretary

PWD (Sanitation Part of DWS)
Government of Tripura

(Abhishek Singh, IAS)


Secretary

Urban Development Department,
Government of Tripura

Copy to:

1. The Mission Director, SBM-U & SBM-G, for kind information and necessary action.
2. The District Magistrate & Collectors, 8 District, for kind information and necessary action.
3. The Municipal Commissioner, AMC, for kind information and necessary action.
4. The Member Secretary, TSPCB, for kind information and necessary action.
5. The Chief Executive Officer, 13 Municipal Councils, for kind information and necessary action.
6. The Executive Officer, 6 Nagar Panchayats, for kind information and necessary action.
7. The Member Secretary (DSBMMC), 8 Districts, for kind information and necessary action.
8. All BDOs, 58 Blocks, for kind information and necessary action.

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

NO.F.7(55)-UDD/DUD/NGT/2021/

Dated, Agartala, The 3rd January, 2023.

MEMORANDUM FOR THE COUNCIL OF MINISTERS.

Sub : Proposal for allocation of required fund for execution of Sewage Treatment Plant (STP)/ Fecal Sludge Treatment Plant(FSTP)/ In-Situ Nala Treatment Plant etc for 20 Urban Local Bodies in state- approval thereof.

Background :

Swachh Bharat Mission Urban 2.0 (SBM-U) has mandated waste water treatment in all Urban Local Bodies. Additionally, Hon'ble NGT in O.A 606/2018 has mandated personal appearance of the Chief Secretary of every state regarding compliance of Hon'ble NGT O.A 606/2018 on solid, liquid and others waste management in the State. The upcoming personal appearance of the Chief Secretary, Tripura is tentatively scheduled on April,2023. It has been observed that huge penalty is being imposed on State by Hon'ble NGT for noncompliance of its order. The status of Liquid Waste Management in our State is not up to the standard in comparison with its generation (82.4 MLD in 20 ULBs) and treatment (8 MLD STP operational, 8 MLD STP & 1 MLD In-Situ Nala Treatment under construction within Agartala Municipal Corporation). To mitigate the balance/gap of 65.40 MLD huge funds are required. As per SBM-2.0 Guidelines fund allocation is only Rs.48.40 Cr for the waste water management which is insufficient to cope up the present requirement of fund.

A State Level High Power Committee (SHPC) meeting of SBM-U 2.0 under the chairmanship of the Chief Secretary, Tripura was held on 26-12-2022 and it was decided that for compliance of Hon'ble NGT Order, proposal as prepared by Urban Development Department for waste water and solid waste management may be considered and state finance department would ring-fence the additional fund required for execution of works from time to time in addition of SBM 2.0 allocation.

Urban Development Department has prepared an action plan amounting to Rs. 220.00 Cr (approx) for 20 ULBs of which Rs. 72.15 Cr as central assistance under SBM 2.0 and Rs. 147.58 Cr as State Share which was approved by State Level High Power Committee (SHPC) - **Annexure-A**.

2. Proposal :

This is a proposal for ring-fencing of **Rs.147.58Crore** (approx) from State Finances to implement the decision of State Level High Power Committee (SHPC) for implementation of treatment facilities of 66 MLD Sewage Treatment Plant & In-Situ Nala Treatment in Agartala and other 19 ULBs. This is required to meet the order of the Hon'ble NGT in O.A 606/2018.

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3. **Justification :**

Due to non availability of sufficient fund under SBM-2.0 allocation, it is hardly possible by Urban Development Department to comply with the order of Hon'ble NGT. Urban Development Department requires Rs.147.58 Cr approximately from time to time to execute the proposed action plan regarding waste water and solid waste management for 20 ULBs in time bound manner. Therefore, ring-fencing of Rs.147.58Cr as state share by Finance Department is essential & will be required during execution of works in field from time to time.

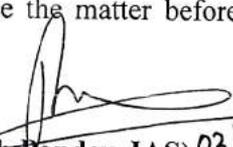
4. **Finance Department:**

Vide U.O No.12397/FIN(B)/2022 dated-26.12.2022, Finance Department has " in principle " agreed for providing requisite fund as and when required by the Urban Development Department. Different projects under proposed facilities will be considered under different schemes as per type of the projects and fund requirement. Finance Department has requested the Urban Development Department to place the matter before the Cabinet (**copy enclosed at Annexure-B**).

5. **Approval Sought:**

The Council of Ministers may kindly approve the proposal as per **Para 2** of this note. This will ensure requisite fund as and when required by Urban Development Department for waste water and solid waste management in 20 ULBs of the State.

6. The Hon'ble Chief Minister has kindly consented to place the matter before the Council of Ministers.


(Brijesh Pandey, IAS) 03/01/22
Secretary to the
Government of Tripura

To
The Additional Secretary to the
Govt. of Tripura.
GA(Confidential & Cabinet) Department.
Agartala, Tripura.
(alongwith 20[twenty] spare copies.

18/1/23
SBN



MOST IMMEDIATE
CABINET MEETING

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (CONFIDENTIAL & CABINET) DEPARTMENT

No. F.1 (14) -GA(CAB)/2005

January 13, 2023

MEMORANDUM

Subject: - Record of decision of the meeting of the Council of Ministers held on 3rd January, 2023.

A copy of the record of decision of the meeting of the Council of Ministers held on 3rd January, 2023 as approved by the Chief Minister is forwarded under Rule 20 (2) of the Rules of Executive Business.


(Saurav Das)
Under Secretary
Government of Tripura

To
The Secretary
Urban Development Department

Copy with the enclosures forwarded to the Secretary to the Governor of Tripura, Raj Bhavan, Agartala for information of the Governor.


(Saurav Das)
Under Secretary
Government of Tripura

**RECORD OF DECISION OF THE MEETING OF THE COUNCIL OF
MINISTERS HELD ON 3RD JANUARY, 2023 AT 4-00 PM IN THE CABINET
ROOM, SECRETARIAT**

The following were present:

1. Prof. (Dr.) Manik Saha, Chief Minister.
2. Shri Jishnu Dev Varma, Deputy Chief Minister.
3. Shri Ratan Lal Nath, Cabinet Minister.
4. Shri Pranajit Singha Roy, Cabinet Minister.
5. Shri Manoj Kanti Deb, Cabinet Minister.
6. Smt.Santana Chakma, Cabinet Minister.
7. Shri Ram Prasad Paul, Cabinet Minister.
8. Shri Bhagaban Chandra Das, Cabinet Minister.
9. Shri Sushanta Chowdhury, Cabinet Minister.
10. Shri Rampada Jamatia, Cabinet Minister.
11. Shri J. K. Sinha, Chief Secretary & Secretary to the Council of Ministers.

In attendance: -

1. Shri K.S. Sethi, Principal Secretary, Forest, Science, Tech. & Env. Deptts.
2. Shri T. K. Chakma, Secretary, GA (SA) Department.
3. Shri Debasish Basu, Secretary, Health & FW Department.
4. Shri B. Pandey, Secretary, Finance, PWD & Power Departments.
5. Shri Kiran Gitte, Secretary, Election Department.
6. Shri Apurba Roy, Secretary, GA(P&T),Agriculture& Home (Fire & ES) Departments.
7. Shri S. Choudhury, Secretary, Education (Higher), Home & Labour Deptts.
8. Dr. P. K. Chakraborty, Secretary, GA (C & C), Education (YAS) Deptt.
9. Shri Tapas Ray, Secretary, Cooperation, Education (SW & SE), Home (Jail) etc. Department.
10. Shri L.T. Darlong, Secretary, T.W. Department.
11. Shri Biswajit Palit, Secretary, Law Department.
12. Shri Abhishek Chandra, Spl. Secretary, SC Welfare Department.
13. Dr. Sandeep R. Rathod, Spl. Secretary, Food, CS & CA, RD (Panchayat) Departments.

Item No.39 Proposal for allocation of required fund for execution of Sewage Treatment Plant (STP)/Fecal Sludge Treatment Plant (FSTP)/In-Situ Nala Treatment Plant etc. for 20 Urban Local Bodies in state – approval thereof under Urban Development Department. (U.D. Deptt. File No.F.7(55)-UDD/DUD/NGT/2021/10994 dated 03.01.2023)

The Council of Ministers approved the proposal of the Department at para – 5 of the Cabinet Memorandum.


Under Secretary to the
Government of Tripura.

Dir UDD / Cabinet
File

1191
2023
RECEIVED
Date 20/4/2023

354
RECEIVED
Date 24/04/23

**MOST IMMEDIATE
CABINET MEETING**

**GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (CONFIDENTIAL & CABINET) DEPARTMENT**

No. F.1 (2) -GA(CAB)/2016

April 19 , 2023

MEMORANDUM

Subject: - Record of decision of the meeting of the Council of Ministers held on 18th April, 2023.

A copy of the record of decision of the meeting of the Council of Ministers held on 18th April, 2023 as approved by the Chief Minister is forwarded under Rule 20 (2) of the Rules of Executive Business.


(**Saurav Das**)
Under Secretary
Government of Tripura

✓
To
The Secretary
Urban Development Department

Copy with the enclosures forwarded to the Secretary to the Governor of Tripura, Raj Bhavan, Agartala for information of the Governor.


(**Saurav Das**)
Under Secretary
Government of Tripura

**RECORD OF DECISION OF THE MEETING OF THE COUNCIL
OF MINISTERS HELD ON 18TH APRIL, 2023 AT 11-30 AM IN
THE CABINET ROOM, SECRETARIAT**

The following were present:

1. Prof. (Dr.) Manik Saha, Chief Minister.
2. Shri Ratan Lal Nath, Cabinet Minister.
3. Shri Pranajit Singha Roy, Cabinet Minister.
4. Smt. Santana Chakma, Cabinet Minister.
5. Shri Tinku Roy, Cabinet Minister.
6. Shri Bikash Debbarma, Cabinet Minister.
7. Shri Sudhangshu Das, Cabinet Minister.
8. Shri Sukla Charan Noatia, Cabinet Minister.
9. Shri J. K. Sinha, Chief Secretary & Secretary to the Council of Ministers.

In attendance: -

1. Shri T. K. Chakma, Secretary, GA(SA) Department.
2. Shri Debasish Basu, Secretary, Health & FW Department.
3. Shri Abhishek Singh, Secretary, PWD/UDD/Labour Deptt.
4. Shri Apurba Roy, Secretary, GA (P&T)/Home (Fire & ES)/Planning Department.
5. Shri S. Choudhury, Secretary, Home Department.
6. Shri U.K. Chakma, Secretary, GA (Ptg. & Sty.) Department.
7. Shri Biswajit Palit, Secretary, Law Department.

Item No. 6 Proposal for allocation of additional fund for execution of Sewage Treatment Plant (STP)/Fecal Sludge Treatment Plant (FSTP)/In-Situ Nala Treatment Plant for 20 Urban Local Bodies and 50 Km extension of existing Barjala STP pipeline to comply with order of Hon'ble NGT in O.A 606/2018 – approval thereof under Urban Development Department. (U.D. Deptt. File No.F.7(55)-UDD/DUD/NGT/2021/745 dated 17.04.2023)

The Council of Ministers approved the proposal of the Department at para – 5 of the Cabinet Memorandum.


 Under Secretary to the
 Government of Tripura.

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENTNO.F.7(55)-UDD/DUD/NGT/2021/ 745 Dated, Agartala, The 17th April, 2023.MEMORANDUM FOR THE COUNCIL OF MINISTERS.

Sub : Proposal for allocation of additional fund for execution of Sewage Treatment Plant (STP)/ Fecal Sludge Treatment Plant(FSTP)/ In-Situ Nala Treatment Plant for 20 Urban Local Bodies and 50 Km extension of existing Barjala STP pipeline to comply with order of Hon'ble NGT in O.A 606/2018 - approval thereof.

Background :

Hon'ble NGT in O.A 606/2018 has mandated that states shall take all necessary measures to ensure Solid, Liquid & other Waste management in the State & called for personal appearance of the Chief Secretary of every state regarding compliance of same. The upcoming personal appearance of the Chief Secretary, Tripura is tentatively scheduled on 13th April, 2023. It has been observed that for other states huge penalty is being imposed by Hon'ble NGT for non compliance of its order in letter and spirit. There is gap in capacity between generation of liquid wastage (82.4 MLD in 20 ULBs) and its treatment (8 MLD STP operational, 8 MLD STP & 1 MLD In-Situ Nala Treatment under construction within Agartala Municipal Corporation from Smart City) in the State. To mitigate the balance/gap of 65.4 MLD huge funds is required.

A State Level High Power Committee (SHPC) meeting under the Chairmanship of the Chief Secretary, Tripura was held on 26-12-2022 and it was decided that for compliance of Hon'ble NGT Order, proposal of Urban Development Department for waste water management may be considered and state finance department may be requested to ensure placement of fund required for execution of works from time to time in addition of SBM 2.0 allocations.

Earlier, the Council of Ministers in its meeting held on 3.1.2023 has ring fenced an amount of Rs.147.58 Cr as per proposal of Urban Development Department for construction of STPs and In Situ Nalla treatment plants. Now, as per tender value and additional requirement of extension of 50 Km sewage pipe line of Barjala STP as per Hon'ble NGT order, total of Rs.282.58Cr will be required, out of which Rs.147.58 has already been ring fenced. Now, balance amount of Rs.135.00 Cr is needed to be ring fenced to avoid any penalty of Hon'ble NGT. It may be mentioned that in case few components of these works/ projects are sanctioned in any of the schemes of Central Government etc then the entire amount as ring fenced wouldn't be required and accordingly it would be reduced by that much amount

Contd...

2. Proposal :

This is a proposal for additional ring-fencing of Rs.135.00 Cr (approximately) as State Share by Finance Department to comply with the order of Hon'ble NGT in O.A 606/2018 through execution of the decision of State Level High Power Committee (SHPC) for implementation of treatment facilities of 66 MLD Sewage Treatment Plant, In-Situ Nala Treatment in 20 ULBs and inclusion of new proposal for extension of 50 Km pipe line in Barjala STP, Agartala.

3. Justification :

Due to non availability of sufficient fund under SBM-2.0 allocation, it is hardly possible by Urban Development Department to comply with the order of Hon'ble NGT for solid and liquid wastage management in Tripura. Urban Development Department requires additional Rs.135.00 Cr (approximately) from time to time to execute the proposed action plan regarding waste water in 20 ULBs and extension of 50 Km sewage pipeline in time bound manner of Hon'ble NGT. Therefore, ring-fencing of additional Rs.135.00 Cr as state share by Finance Department is essential & will be required during execution of works in field from time to time.

4. Finance Department:

Vide U.O No.14/FIN(EXPDT-1)2023 dated-10.04.2023, Finance Department concurs with the proposal of the Urban Development Department of meet the statutory requirement as per National Green Tribunals Order. (copy enclosed at Annexure-B).

5. Approval Sought:

The Council of Ministers may kindly approve the proposal as per Para 2 of this note. This will ensure requisite fund as and when required by Urban Development for waste water treatment facilities in 20 ULBs along with sewage pipe line extension for existing Barjala STP in AMC.

The Hon'ble Chief Minister has kindly consented to place the matter before the Council of Ministers.


(Abhisek Singh)
Secretary to the
Government of Tripura

To
The Additional Secretary to the
Govt. of Tripura,
GA(Confidential & Cabinet) Department,
Agartala, Tripura.
(alongwith 20|twenty| spare copies.

1195

Note No.50

Ref: Note -49 (ante)

Finance Department concurs with the proposal of the Department to meet the statutory requirement as per National Green Tribunals Order.


(B. Debbarma)

Under Secretary
Finance Department

~~Secretary,
Urban Development Department.~~


10/04/2013

U.O. No. 17
FIN (EXPDT-I) 2013
Dated 10-04-2013

1196

AGARTALA MUNICIPAL CORPORATION
OFFICE OF THE MUNICIPAL COMMISSIONER
CITY CENTER, PARADISE CHOWMUHANI, AGARTALA
Email-amc.tripura.gov.in, 0381-238-3646

F.600/Mech.Div/AMC/2023/274-376

Dated, the 12 Apr'2024

To,
The Director
Urban Development Department
Govt. of Tripura
UD Bhavan, Agartala



Sub:-Submission of utilization certificate for an amount of Rs.8.82 Crores only for Sub-allocation of fund under Sewage Treatment Plant, Fecal Sludge Treatment, Situ Nala Treatment Plant.

Ref. Memo:- No. F.18(8)-UDD/DUD/DEV/2023/9149-56 dt, 26th Dec'2023.

Sir,

In inviting a reference to the above, I am sending here with the utilization certificate for an amount of Rs.8.82 Crores for Sub-allocation of fund under Sewage Treatment Plant, Fecal Sludge Treatment, Situ Nala Treatment Plant, amounting to Rs. 8.82 only for the FY 2023-24.

This is favour of your kind information and doing the needful please.

Encl: 1(one) U.C in duplicate.

Yours faithfully

(Dr. Shailesh K. Yadav, IAS)
Municipal Commissioner
Agartala Municipal Corporation

Copy to:-

1. The DDO, AMC for kind information.
2. E.E (Mech.Div), AMC for information.

Municipal Commissioner
Agartala Municipal Corporation



1197

AGARTALA MUNICIPAL CORPORATION
OFFICE OF THE MUNICIPAL COMMISSIONER
CITY CENTER, PARADISE CHOWMUHANI, AGARTALA
Email-amc.tripura.gov.in, 0381-238-3646

Form GFR-19-A
See Rule 212(1)
FORM OF UTILIZATION CERTIFICATE

Sl No.	Letter no. & Date	Amount Rs.
1.	Subject: Situ Nala Treatment plant During 2023-24. Ref. Memo:- No. F.18(8)-UDD/DUD/DEV/2023/9149-56 dt, 26 th Dec'2023 Name of the Project : Sub-allocation of fund under Sewage Treatment Palnt, Fecal Sludge Treatment, Situ Nala Treatment Plant Fund Sanctioned: Rs. 8.82 Crores	Rs.8.82 Crores
TOTAL		Rs.8.82 Crores

Certified that out of Rs.8.82 Crores which was sanctioned during the year 2023-24 in favour of Agartala Municipal Corporation as per the respective Sanction Memo of Urban Development Department, GoT /Ministry/, an amount of Rs. NIL/- on account unspent balance of the previous year, a sum Rs.8.82 Crores has been utilized for **Legacy Waste Bio-remediation at D. C Nagar.**

2. Certified that, I have satisfied myself that the condition on which the Grant-in -Aid was sanctioned have been duly fulfilled/ are being fulfilled and that I have exercised the following checks to see that the money was actually utilized for the purpose for which it was sanctioned.

1) Books and records


Municipal Commissioner
Agartala Municipal Corporation



AGARTALA SMART CITY LIMITED

(CIN: U74999TR2016SGC013499)

**U D BHAWAN, 1ST FLOOR, NEAR RABINDRA SATABARSHIKI BHABAN
AGARTALA, WEST TRIPURA- 799001**

No.F.4(131)/ASCL/2022/(S)/17606 - 17608

Dated 06.05.2024

To

The Director

Urban Development Department
5th Floor, U.D. Bhawan,
Shakuntala Road, Agartala

Sub: Submission of Utilization of Certificate against fund received and request for release of next instalment for the project "Design, Construction, Installation, Testing and Commissioning of various capacities of Sewage Treatment Plants at different location in Agartala City".

Sir,

It may please be informed that Agartala Smart City Limited has taken the work of "Design, Construction, Installation, Testing and Commissioning of various capacities of Sewage Treatment Plants at different location in Agartala City and Post completion O & M for 1 year including Defect Liability and Waste Water Treatment Through In-Situ Nallah by Proven Technology under Bioremediation Method on Design, Built and Operate (DBO) Basis and post completion Operation and Maintenance including DLP of 1 (One) year" to Comply with the order of **Hon'ble NGT (National Green Tribunal)**.

In this regard, an amount of Rs. 35.00 Crores had been released by you from **ring-fence fund** of Finance Department for the said project with the concurrence of Finance Department, Government of Tripura vide Memo No.F.35(03)-FIN(B)/2023-24/14799 dated 07.08.2023, which has been utilized in full for the same purpose. The copy of the Utilization Certificate is enclosed herewith for your reference.

Now, a fund of Rs 40 Crore as next instalment is required for enabling us to make payment to contractor as the said project work is going on in full swing.

Accordingly, you are requested to release the fund of next instalment for aforesaid project from ring ring-fence fund of Finance Department at the earliest please.

Enclo: UC as stated

Sincerely yours

(Dr. Shailesh Kumar Yadav, IAS)
Mission Director & Chief Executive Officer
Agartala Smart City Limited

Copy to:

1. The PS to Secretary, UDD, GoT, for kind information of the Secretary.
2. The Addl. Chief Executive Officer, ASCL for information.

Utilization Certificate Format

Utilization Certificate

SL No.	Letter No. and Date	Amount(Rs.)	
1.	No.F.18(8)-UDD/DEV /2023/ 5375-84 dated 22.08.2023 of the Joint Secretary, Urban Development Department, Government of Tripura and Finance Department Memo No.F. 35(03)-FIN(B)/2023-24/14799 dated 07.08.2023	Rs.3500.00 Lakhs	Certified that out of Rs.3500.00 Lakhs of Grants-in-aid sanctioned during the year 2023-24 in favor of Agartala Smart City Limited for "Waste Water Treatment through In-Situ Nallah" under this Ministry/ Department letter No. given in the margin and Rs. Nil on account of unspent balance of the previous month, a sum of Rs. 3500.00 Lakhs has been utilized for the purpose of Agartala Smart City Project for which it was sanctioned and that the balance of Nil remaining unutilized at the end of the year has been surrendered to Government vide no Nil dated Nil) will be utilized towards the grants in aid payable during the next year.
Total		Rs.3500.00 Lakhs	

Certified that I have satisfied myself that the conditions on which the grants-in-aid was sanctioned have been duly fulfilled/are being fulfilled and that I have exercised the following checks to see that the money was actually utilized for the purpose for which it was sanctioned.

Kinds of check exercised.

1. Books and records.

For Agartala Smart City Limited


Chief Executive Officer

Date- 06.05.2024

GOVERNMENT OF TRIPURA
RURAL DEVELOPMENT DEPARTMENT
SECRETARIAT AGARTALA

NO.F. 4(7)/CE/RD/MGNREGA/2021-22/ 1969

Dated, the 21st March, 2022.

To
All District Magistrate & Collectors,
West (Agartala)/ Khowai/ North (Dharmanagar)/
Unakoti (Kailashahar)/Gomati (Udaipur)/
Sepahijala (Bishramganj)/ South (Belonia)/
Dhalai (Ambassa) District.

Subject :-Model Estimate for construction of Compost pit under MGNREGA.

Madam/Sir,

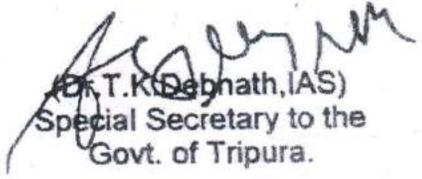
Please find enclosed herewith following 2(two) nos. technically approved model estimate for construction of Compost pit under MGNREGA..

Sl.No.	Name of work	Estimated cost
(i)	Estimate for compost pit for individual -	₹ 14800.00
(ii)	Estimate for compost pit for Community	₹ 38700.00

You are requested to implement the Compost pit under MGNREGA after location specific estimate following the model drawing and estimate.

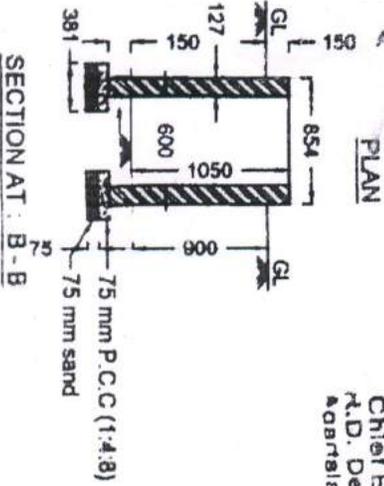
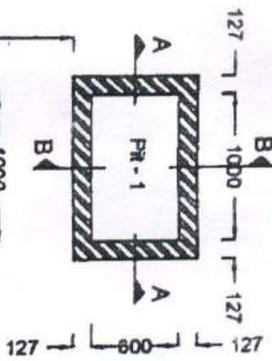
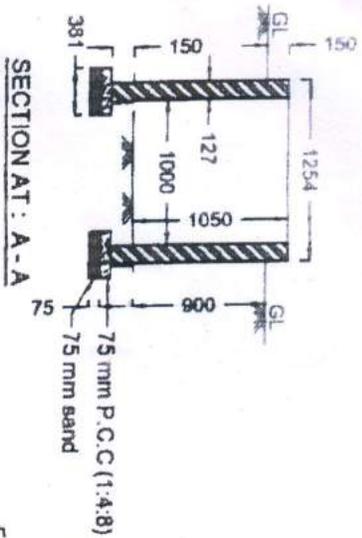
Encl :- 2(two) Nos. model estimate.

Yours faithfully,


Dr. T.K. Debnath, IAS)
Special Secretary to the
Govt. of Tripura.

Copy to the:-

1. PS to the Principal Secretary to the Govt. of Tripura, RD Department for kind information of the authority.
2. All EEs of RD Department.
3. All BDOs.

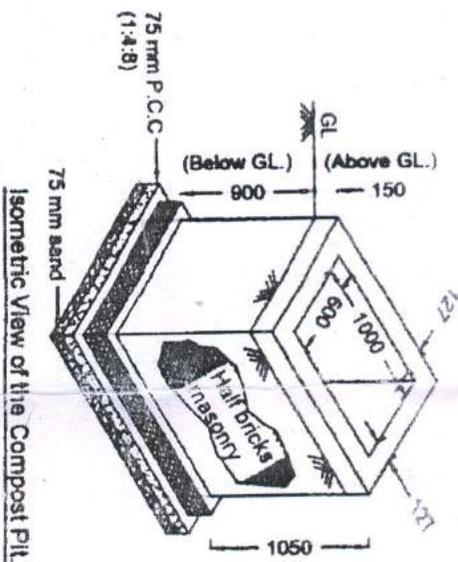


Er. B. B. Datta
Assistant Engineer,
O/o. the CE, (RDD), Agt.
Agartala, Tripura (W).

(Er. U. Keating)
Executive Engineer-I
O/o the Chief Engineer
R. D. Deptt.

Er. S. K. Das
Chief Engineer,
R.D. Department,
Agartala, Tripura

Er. P. K. Das
Junior Engineer, Cr-I
O/o. the CE, RDD
Agartala, Tripura (W).



NOTES:-

1. All Dimensions are in mm
2. One unit of Compost Pit for individual households (5 - 6 persons) will consists of 2(Two) Pits of 1 m x 0.8m x 0.8m each, when one Pit gets filled up in 8 months, the next Pit can be used. By the time second Pit fills up, the compost from first Pit can be removed and utilized. The distance between the Pits should be at least 1.5m.
3. Half bricks masonry (1st class Bricks) shall be with Cement mortar 1:4 (1 Cement : 4 fine sand)
4. CC work shall be 1:4:8 with (1 Cement : 4 fine sand : 8 grades red burnt brick aggregate 40 mm nominal size) shall be used.
5. Ground water table at work site shall be at least 2.0 m below F.G.L. and foundation of the structure shall always be placed on original soil.
6. All works shall be done as per relevant BIS Codes & Tripura PWD specification of works.

**GOVERNMENT OF TRIPURA
PLANNING & DESIGN UNIT, PWD (D W S), AGARTALA.**

JOB:-	MODEL DRAWING FOR CONSTRUCTION OF INDIVIDUAL HOUSEHOLD LEVEL COMPOST PIT
TITLE:-	Structural Details for Construction of individual household Level Compost Pit
DRAWING NO.:-	/CE/AGE/P&DU/DWS/2021 - 22

Junior Engineer P & D U PWD (D W S) P N Complex, Agartala	Assistant Engineer P & D U PWD (D W S) P N Complex, Agartala	Executive Engineer P & D U PWD (D W S) P N Complex, Agartala	Superintending Engineer P & D U PWD (D W S) P N Complex, Agartala	Addl. Chief Engineer P & D U PWD (D W S) P N Complex, Agartala	Chief Engineer PWD (DWS) Tripura, Agartala
---	--	--	---	--	--

MODEL ESTIMATE FOR CONSTRUCTION OF INDIVIDUAL HOUSEHOLD LEVEL COMPOST PIT UNDER MGNREGA FOR FY-2021-22.

Sl No.	Particulats	Qty	Unit	Rate (In Rs)	Total (In Rs)
A) Material Component					
1	local sand	0.270	cum	499.00	135.00
2	Brick Aggregate (single size):40 mm nominal size	0.186	cum	4319.40	803.00
3	Brick Aggregate (single size):20 mm nominal size	0.074	cum	4319.40	321.00
4	sand	0.638	cum	591.00	377.00
5	Cement	3.988	Bag	385.00	1535.00
6	1st class bricks	462.8	nos	12.98	6007.00
7	Extra Charge(Sund. & contg.,Water charge, scaffolding etc.				608.82
				Sub Total (A)=	9786.82
B) Labour Component					
1	Foreman/Mason (brick layer) 1st class	0.06	day	425.00	27.03
2	Mason (average)	0.55	day	400.00	218.84
3	Mate/ Bhisti/ waterman	1.76	day	300.00	528.89
				Toatl=	774.76
					774.76
4	Belder/Coolie (MGNREGA)	5.26	day	212.00	1115.60
				Total =	1115.60
				Sub Total (B)=	1890.36
				Total (C = A+B)=	11677.18
Add for Citizen information Board (CIB) (C1)					2500.00
Add for Photography (C2)					500.00
Add 1% Labour cess (C3)					117.00
Grand Total (C+C1+C2+C3)= ₹					14794.18
					Say ₹ 14800.00
(Rupees Forteen Thousand Eight Hundred & Zero Paise only)					

Er. Mithun Debnath
Junior Engineer, Gr-I
O/o. the CE, RDD
Aartala, Tripura (W).

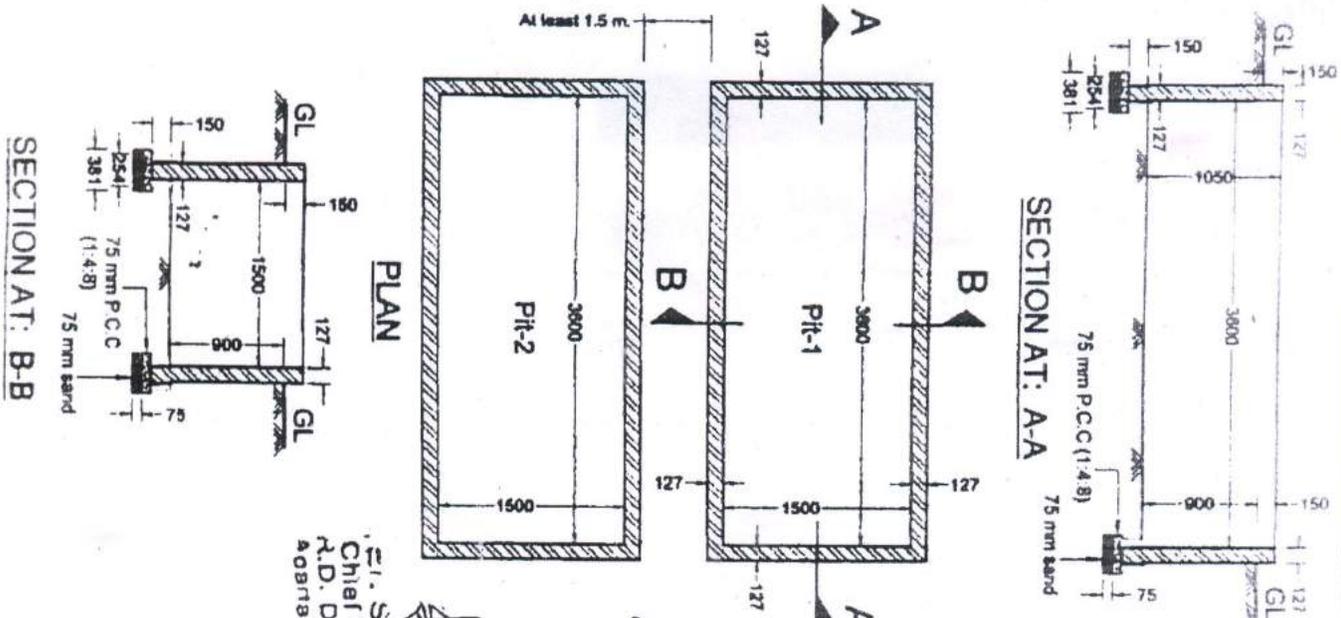
Er. B. B. Datta
Assistant Engineer,
O/o. the CE, (RDD), Agt.

T.S. No. 163 /CE/RDD/Model(MGNREGA) dt. 17.03.2022

(Er. C. Rang)
Executive Engineer-I
O/o the Chief Engineer
R. D. Deptt.

Technically sanctioned for an amount
of ₹ 14,800/- (Rupees Fourteen Thousand
Eight hundred & zero Paise) only.

Er. S. K. Das
Chief Engineer,
R.D. Department,
Aartala Tripura

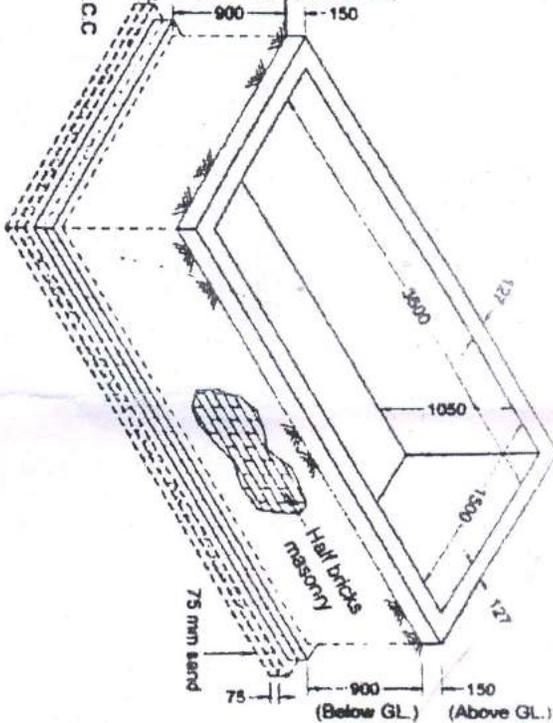


Er. S. N. Das
Chief Engineer,
R.D. Department,
Agartala, Tripura.

(Er. U. Reang)
Executive Engineer-1
O/o the Chief Engineer
R. D. Deptt.

Er. Hritish Debbarth
Junior Engineer, Gr-I
O/o. the CE, RDD
Agartala, Tripura (W).

Isometric View of the Compost Pit.



- NOTES:
- All Dimensions are in mm
 - One unit of Compost Pit for 100-150 households will consists of 2(7'x6') Pits of 3'x3'x1.5m each, within one Pit gets filled up in 8 months, the next Pit can be used. By the time second Pit fills up, the compost from first Pit can be removed and utilized. The distance between the Pits should be at least 1.5m.
 - Half bricks masonry (1st class Bricks) shall be used. Cement mortar 1:4 (1 Cement: 4 fine sand)
 - CC work shall be 1:4:8 with (1 Cement: 4 fine sand) & graded well burnt brick aggregate 40 mm nominal size) shall be used.
 - Ground water table at work site shall be at least 2.0 m below F.O.L. and foundation of the structure shall always be placed on original soil.
 - All works shall be done as per relevant BIS Codes & Tripura PWD specification of works.

GOVERNMENT OF TRIPURA	
PLANNING & DESIGN UNIT, PWD (D W S), AGARTALA.	
JOB:-	MODEL DRAWING FOR CONSTRUCTION OF COMMUNITY LEVEL COMPOST PIT
TITLE:-	Structural Details for Construction of Community Level Compost Pit
DRAWING NO.:-	02 / CE / ACE / PWDU / DWG / 2020 - 21
Junior Engineer P.A.O. (P.W.D. W.S.) P. M. Complex, Agartala	Assistant Engineer P.A.O. (P.W.D. W.S.) P. M. Complex, Agartala
Executive Engineer P.A.O. (P.W.D. W.S.) P. M. Complex, Agartala	Superintending Engineer P.A.O. (P.W.D. W.S.) P. M. Complex, Agartala
Addl. Chief Engineer P.A.O. (P.W.D. W.S.) P. M. Complex, Agartala	Chief Engineer P.W.D. (DWS) Agartala

**MODEL ESTIMATE FOR CONSTRUCTION OF COMMUNITY LEVEL COMPOST PIT UNDER
MGNREGA FOR FY 2021-22.**

Sl No.	Particulats	Qty	Unit	Rate (In Rs)	Total (In Rs)
A) Material Component					
1	local sand	0.670	cum	499.00	334.00
2	Brick Aggregate (single size):40 mm nominal size	0.461	cum	4319.40	1992.00
3	Brick Aggregate (single size):20 mm nominal size	0.184	cum	4319.400	796.00
4	sand	1.478	cum	700.00	1034.00
5	Cement	11.451	Bag	385.00	4409.00
6	1st class bricks	1336.4	nos	12.98	17346.00
7	Extra Charge(Sund. & contg.,Water charge, scaffolding etc.				1771.37
				Sub Total (A)=	27682.37
B) Labour Component					
1	Foreman/Mason (brick layer) 1st class	0.25	day	425.00	105.98
2	Mason (average)	1.70	day	400.00	680.45
3	Mate/ Bhisti/ waterman	7.32	day	300.00	2196.04
				Toatl=	2982.47
					2982.47
4	Belder/Coolie	18.71	day	212.00	3965.82
				Total =	3965.82
				Sub Total (B)=	6948.29
				Total (C = A+B)=	34630.66
Add for Citizen information Board (C1)					3200.00
Add for Photography (C2)					500.00
Add 1% Labour cess (C3)					347.00
Grand Total (C+C1+C2+C3)= ₹					38677.66
Say ₹					38700.00
(Rupees Thirty Eight Thousand Seven Hundred & Zero Paise only)					

Er. Mithun Debnath
Junior Engineer, Gr-I
O/o. the CE, RDD
Agartala, Tripura (W).

Er. B. B. Datta
Assistant Engineer,
O/o. the CE, (RDD), Agt.

(Er. U. Reang)
Executive Engineer-I
O/o the Chief Engineer
R. D. Deptt.

T.S. No 164 ICE/RDD/Model/MGNREGA-17/03/2022

Technically sanctioned for an amount
of ₹ 38,700/- (Rupees Thirty Eight
thousand seven hundred and) only.

Er. S.K. Das
Chief Engineer,
R.D. Department,
Agartala Tripura

1209

Item No	SI No as per PWD SOR-2020	Particulars	Total	Unit	Particulars	Qty	Unit Rate	Total	
5	4.1.15	1	9.448 x 0.381 x 0.08 =	0.270	Cum	Brick Aggregate (single size) 40 mm nominal size	0.19 cum	4319.40	802.72
			0.270	Cum	Brick Aggregate (single size) 20 mm nominal size	0.07 cum	4319.40	320.72	
			0.14 cum	591.00	79.79				
			0.92 bags	385.00	353.43				
			0.01 nos	425.00	5.74				
			0.03 nos	400.00	13.50				
			0.176/day	212.0	37.21				
			0.176/day	212.0	37.21				
			0.034/day	212.0	7.16				
			TOTAL =	0.270	Cum				1657.46
6	6.1.0.5	1	7.416 x 1 x 1.20 =	8.899	Sqm	Sundries and contingencies @3%	49.724		
			8.899	Sqm	Add Water Charges @ 1.00%	16.575			
			33.149		Add Tools & Plants Charges @ 2.00%	33.149			
			462.80 nos	12.98	6007.14				
			0.27 cum	591.00	157.80				
			1.90 bags	385.00	729.84				
			7.57 nos	425.00	3215.13				
			0.71 nos	300.00	213.60				

Half brick masonry with first class bricks in foundation and plinth including cost of all materials as required complete - In cement mortar 1:4 (1 cement : 4 fine sand).

Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - All work upto plinth level: 1:4:8 (1 Cement : 4 fine sand : 8 graded well burnt brick aggregate 40 mm nominal size)

Mr. Muthu-Debnath
Junior Engineer, Gr-I
D/o, the CE, RDD
Ajudala, Tirupur (V)

Mr. Muthu-Debnath
Junior Engineer, Gr-I
D/o, the CE, RDD
Ajudala, Tirupur (V)



Community Sanitary Complex at Khowai District

1212
अनुबंध | Contract

अनुबंध क्रमांक | Contract No: GEMC-511687796852014

अनुबंध तिथि | Generated Date : 16-Mar-2024

बोली/आरए/पीबीपी संख्या | Bid/RA/PBP No.: [GEM/2024/B/4676225](#)

संगठन विवरण Organisation Details	खरीदार विवरण Buyer Details
प्ररूप Type : State Local Bodies मंत्रालय Ministry : - विभाग Department : Urban Development Department Tripura संगठन का नाम Organisation Name : Agartala Municipal Council कार्यालय क्षेत्र Office Zone : Amc Head Office	पद Designation : Executive Engineer संपर्क नंबर Contact No. : 0381-2385507- ईमेल आईडी Email ID : eemechanical.amc@gov.in जीएसटीआईएन GSTIN : 16AALA1311N1DS AGARTALA MUNICIPAL CORPORATION CITY CENTRE, PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA, WEST TRIPURA, TRIPURA-799001, India

वित्तीय स्वीकृति विवरण Financial Approval Detail	भुगतान प्राधिकरण विवरण Paying Authority Details
आईएफडी सहमति IFD Concurrence : Yes प्रशासनिक अनुमोदन का पदनाम Designation of Administrative Approval : commissioner amc वित्तीय अनुमोदन का पदनाम Designation of Financial Approval : commissioner amc	भुगतान का तरीका Role : PAO भुगतान का तरीका Payment Mode : Offline पद Designation : Assistant Engineer ईमेल आईडी Email ID : pao1.amc.tr@gembuyer.in जीएसटीआईएन GSTIN : N AGARTALA MUNICIPAL CORPORATION CITY CENTRE, PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA, TRIPURA WEST, TRIPURA-799001, India

विक्रेता विवरण Seller Details
जेम विक्रेता आईडी GeM Seller ID : 30F6190000778068 कंपनी का नाम Company Name : ALLIED ENGINEERING DEVELOPERS संपर्क नंबर Contact No. : 9999647475 ईमेल आईडी Email ID : alliedengineeringdevelopers@gmail.com पता Address : 2154,SECTOR D POCKET 2,VASANT KUNJ,VASANT KUNJ, South West delhi, DELHI-110070, - एमएसएमई पंजीकरण संख्या MSME Registration number : - जीएसटीआईएन GSTIN : 07ABNFA9187G1ZX

*जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा | GST / Tax invoice to be raised in the name of - Buyer

वितरण निर्देश | Delivery Instructions : NA

उत्पाद विवरण Product Details						
#	आइटम विवरण Item Description	आइटम विवरण Ordered Quantity	इकाई Unit	इकाई मूल्य (INR) Unit Price (INR)	कर विभाजन (INR) Tax Bifurcation (INR)	मूल्य (INR में सभी शुल्क और कर सहित) Price (Inclusive of all Duties and Taxes in INR)
1	उत्पाद का नाम Product Name : ALLIED ENGINEERING DEVELOPERS SEMI AUTOMATIC BELT CONVEYOR SYSTEM ब्रांड Brand : ALLIED ENGINEERING DEVELOPERS ब्रांड प्रकार Brand Type : Unbranded कैटलॉग की स्थिति Catalogue Status : Catalogue not verified by OEM कैसे बेचा जा रहा है Selling As : Reseller not verified by OEM श्रेणी का नाम और चतुर्थांश Category Name & Quadrant : ALLIED ENGINEERING DEVELOPERS SEMI AUTOMATIC BELT CONVEYOR SYSTEM (Q3) मॉडल Model : ALLIED/SEMI AUTOMATIC BELT CONVEYOR SYSTEM/01 एचएसएन कोड HSN Code : HSN not specified by seller	5	the number pi	4,158,320	NA	20,791,600
कुल ऑर्डर मूल्य Total Order Value (in INR)						20,791,600

परोक्षी विवरण Consignee Detail						
क्र.सं. S.No	परोक्षी Consignee	वस्तु Item	लॉट नंबर Lot No.	मात्रा Quantity	दिनांक के बाद डिलीवरी शुरू करना है Delivery Start After	वितरण पूरा कब तक करना है Delivery To Be Completed By
	पद Designation : - ईमेल आईडी Email ID : eemechanical.amc@gov.in	ALLIED ENGINEERING				

1

संपर्क | Contact : 0381-2385507-
जीएसटीआईएन | GSTIN : 16AAALA1311N1DS
पता | Address : AGARTALA MUNICIPAL CORPORATION CITY CENTRE,
PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA,
WEST TRIPURA, TRIPURA-799001, India

1213
DEVELOPERS SEMI
AUTOMATIC BELT
CONVEYOR SYSTEM

-

5

16-Mar-2024

14-Jun-2024

Product Specification for ALLIED ENGINEERING DEVELOPERS SEMI AUTOMATIC BELT CONVEYOR SYSTEM

विनिर्देश Specification	उप-विनिर्देश Sub-Spec	मूल्य Value
Custom Specification	Custom Specification	Yes

विक्रेता विशिष्टता दस्तावेज़ | Seller Specification Document:

1. SpecificationDocument1	mkp.gem.gov.in/catalog_data/catalog_support_document/53/45/271/CatalogAttrs/SpecificationDocument/2024/3/2/2024_03_02_18_30_26_uddbid_2024-02-22-14-18-50_1d5f_2024-03-02-18-30-27_582760a1401f3ef6542fa20fb7d25a87.pdf
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खरीदार विशिष्टता दस्तावेज़ | Buyer Specification Document:

1. SpecificationDocument	mkp.gem.gov.in/catalog_data/catalog_support_document/buyer_documents/89335/54/78/703/CatalogAttrs/SpecificationDocument/2024/2/22/uddbid_2024-02-22-14-18-50_1d5fea117df94fc7d04d1764d3da59e.pdf
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ईपीबीजी विवरण | ePBG Detail

सलाहकार बैंक Advisory Bank :	NA
ईपीबीजी प्रतिशत (%) ePBG Percentage(%):	NA

नियम और शर्तें | Terms and Conditions

1. General Terms and Conditions-

- 1.1 This contract is governed by the [General Terms and Conditions](#), conditions stipulated to this Product/Service as provided in the Marketplace.
- 1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2. Buyer Added Bid Specific Terms and Conditions-

2.1 Generic

OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.

2.2 Scope of Supply:

Scope of supply (Bid price to include all cost components) : Supply Installation Testing Commissioning of Goods and Training of operators and providing Statutory Clearances required (if any)

2.3 Turnover:

Bidder Turn Over Criteria: The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

2.4 Service & Support:

Availability of Service Centres: Bidder/OEM must have a Functional Service Centre in the State of each Consignee's Location in case of carry-in warranty. (Not applicable in case of goods having on-site warranty). If service center is not already there at the time of bidding, successful bidder / OEM shall have to establish one within 30 days of award of contract. Payment shall be released only after submission of documentary evidence of having Functional Service Centre.

2.5 Service & Support:

Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

2.6 Service & Support:

Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

2.7 Financial Criteria:

NET WORTH: Net Worth of the OEM should be positive as per the last audited financial statement.

नोट: यह सिस्टम जनरेटेड फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज़ का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

1215

अनुबंध | Contract



अनुबंध क्रमांक | Contract No.: GEMC-511687742066894

अनुबंध तिथि | Generated Date : 12-Mar-2024

बोली/आरए/पीबीपी संख्या | Bid/RA/PBP No.: GEM/2024/B/4612498

संगठन विवरण | Organisation Details

प्रकार | Type : State Local Bodies
 मंत्रालय | Ministry : -
 विभाग | Department : Urban Development Department Tripura
 संगठन का नाम | Organisation Name : Agartala Municipal Council
 कार्यालय क्षेत्र | Office Zone : Amc Head Office

खरीदार विवरण | Buyer Details

पद | Designation : Executive Engineer
 संपर्क नंबर | Contact No. : 0381-2385507
 ईमेल आईडी | Email ID : eemechanical.amc@gov.in
 जीएसटीआईएन | GSTIN : 16AAALA1311N1D5
 पता | Address : AGARTALA MUNICIPAL CORPORATION CITY CENTRE,
 PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA,
 WEST TRIPURA, TRIPURA-799001, India

वित्तीय स्वीकृति विवरण | Financial Approval Detail

आईएफडी सहमति | IFD Concurrence : Yes
 प्रशासनिक अनुमोदन का पदनाम |
 Designation of Administrative Approval : commissioner amc
 वित्तीय अनुमोदन का पदनाम |
 Designation of Financial Approval : commissioner amc

भुगतान प्राधिकरण विवरण | Paying Authority Details

Role: PAO
 भुगतान का तरीका |
 Payment Mode: Offline
 पद | Designation : Assistant Engineer
 ईमेल आईडी | Email ID : pao1.amc.tr@gembuyer.in
 जीएसटीआईएन | GSTIN : N
 पता | Address : AGARTALA MUNICIPAL CORPORATION CITY CENTRE,
 PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA,
 TRIPURA WEST, TRIPURA-799001, India

विक्रेता विवरण | Seller Details

जेम विक्रेता आईडी | GeM Seller ID : JW70230008180702
 कंपनी का नाम | Company Name : MANDY ENTERPRISES
 संपर्क नंबर | Contact No. : 09999647475
 ईमेल आईडी | Email ID : khitishdas13@gmail.com
 पता | Address : Unit No.3,W-8,Patel Road,Patel Nagar,
 Central Delhi, DELHI-110008, -
 एमएसएमई पंजीकरण संख्या | MSME Registration number : -
 जीएसटीआईएन | GSTIN : 07AZUPB4139122

*जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा | GST / Tax invoice to be raised in the name of - Buyer

वितरण निर्देश | Delivery Instructions : NA

उत्पाद विवरण | Product Details

#	आइटम विवरण Item Description	आइटम विवरण Ordered Quantity	इकाई Unit	इकाई मूल्य (INR) Unit Price (INR)	कर विभाजन (INR) Tax Bifurcation (INR)	मूल्य (INR में सभी शुल्क और कर सहित) Price (Inclusive of all Duties and Taxes in INR)
1	उत्पाद का नाम Product Name : C & D WASTE RECYCLING PLANT OF 50 TPD CAPACITY ब्रांड Brand : NA ब्रांड प्रकार Brand Type : Unbranded कैटलॉग की स्थिति Catalogue Status: Catalogue not verified by OEM कैसे बेचा जा रहा है Selling As : Reseller not verified by OEM श्रेणी का नाम और चतुर्थांश Category Name & Quadrant : C & D WASTE RECYCLING PLANT OF 50 TPD CAPACITY (Q3) मॉडल Model: C&D WASTE RECYCLING PLANT एचएसएन कोड HSN Code: HSN not specified by seller	1	pieces	41,580,000	NA	41,580,000
2	उत्पाद का नाम Product Name : ICT charges for Construction & Demolition Waste ब्रांड Brand : NA ब्रांड प्रकार Brand Type : Unbranded कैटलॉग की स्थिति Catalogue Status: Catalogue not verified by OEM कैसे बेचा जा रहा है Selling As : Reseller not verified by OEM श्रेणी का नाम और चतुर्थांश Category Name & Quadrant : Addon Services for bid (Q3) मॉडल Model: ICT एचएसएन कोड HSN Code: HSN not specified by seller	1	pieces	8,316,000	NA	8,316,000
कुल ऑर्डर मूल्य Total Order Value (in INR)						49,896,000

परोक्ष विवरण | Consignee Detail

दिनांक के बाद | वितरण पूरा कर

क्र.सं. S.No	परोक्षी Consignee	वस्तु Item	लॉट नंबर Lot No.	मात्रा Quantity	डिलीवरी शुरू करना है Delivery Start After	तक करना है Delivery To Be Completed By
1	<p>पद Designation :- ईमेल आईडी Email ID : eemechanical.amc@gov.in संपर्क Contact : 0381-2385507. जीएसटीआईएन GSTIN : 16AAALA1311N1D5 पता Address : AGARTALA MUNICIPAL CORPORATION CITY CENTRE, PARADISE CHOWMUHANI, AGARTALA, WEST TRIPURA, WEST TRIPURA, TRIPURA-799001, India</p>	C & D WASTE RECYCLING PLANT OF 50 TPD CAPACITY	-	1	12-Mar-2024	10-Jun-2024

Product Specification for C & D WASTE RECYCLING PLANT OF 50 TPD CAPACITY

विनिर्देश Specification	उप-विनिर्देश Sub-Spec	मूल्य Value
Custom Specification	Custom Specification	Yes

उपरोक्त मद के लिए स्थापना कमीशनिंग और परीक्षण (आईसीटी) विवरण | Installation Commissioning and Testing (ICT) details for the above item::

% of Product Cost Payable on Product Delivery	80 %
Min Cost Allocation for ICT as a % of product cost	20 %
Number of days allowed for ICT after site readiness communication to seller	30 Days

विक्रेता विशिष्टता दस्तावेज़ | Seller Specification Document:

1. SpecificationDocument1	mkp.gem.gov.in/catalog_data/catalog_support_document/38/15/714/CatalogAttrs/SpecificationDocument/2024/2/24/2024_02_24_13_49_46_techspecs_2024-02-24-13-49-48_ea21bb84076216c511fc9df53b1071b9.pdf
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खरीदार विशिष्टता दस्तावेज़ | Buyer Specification Document:

1. SpecificationDocument	mkp.gem.gov.in/catalog_data/catalog_support_document/buyer_documents/89335/54/78/703/CatalogAttrs/SpecificationDocument/2024/2/9/final-c_d_2024-02-09-20-40-30_b71df349281f2d6d19b2fd09ba4a73c2.pdf
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ईपीबीजी विवरण | ePBG Detail

सलाहकार बैंक Advisory Bank :	Bank Of Baroda
ईपीबीजी प्रतिशत (%) ePBG Percentage(%)	5.00

बोली लगाने वाले को बोली के नियमों और शर्तों के अनुसार लागू ईपीबीजी प्रस्तुत करना होगा | The bidder shall furnish ePBG as applicable as per bid's terms and conditions

नियम और शर्तें | Terms and Conditions

1. General Terms and Conditions-

- 1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.
- 1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2. Buyer Added Bid Specific Terms and Conditions-

- 2.1 Generic
OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.

- 2.2 Scope of Supply.
Scope of supply (Bid price to include all cost components): Supply Installation Testing and Commissioning of Goods

- 2.3 Inspection
Pre-dispatch inspection at Seller premises (Fee/Charges to be borne by the BUYER): Before dispatch, the goods will be inspected by Buyer / Consignee or their Authorized Representative or by Nominated External Inspection Agency (independently or jointly with Buyer or Consignee as decided by the Buyer) at Seller premises (or at designated place for inspection as declared / communicated by the seller) for their compliance to the contract specifications. Fee/Charges taken by the External inspection Agency and any external laboratories testing charges shall be borne by the Buyer. For in-house testing, the Sellers will provide necessary facilities free of cost. Seller shall notify the Buyer through e-mail about readiness of goods for pre-dispatch inspection and Buyer will notify the Seller about the Authorized Representative/ Nominated External Inspection Agency and the date for testing. The goods would be dispatched to consignee only after clearance in pre-dispatch inspection. Consignee's right of rejection as per GTC in respect of the goods finally received at his location shall in no way be limited or waived by reason of the goods having previously been inspected, tested and passed by Buyer/ Consignee or its Nominated External Inspection Agency prior to the goods' shipment. While bidding, the sellers should take into account 7 days for inspection from the date of email offering the goods for

inspection. Any delay in inspection beyond 7 days shall be on the part of the buyer and shall be regularised without Liquidated Damages. When there is requirement of submission the advance sample, the seller shall inform the buyer promptly through email about the date of submission of sample to the buyer nominated Inspection Agency.

2.4 Age Project Experience:

Proof for Past Experience and Project Experience clause: For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria. Contract copy along with Invoicing/ with self-certification by the bidder that services/supplies against the invoices have been executed. b. Execution certificate by client with contract value. c. Any other document in support of contract execution like Third Party Inspection release note, etc. **Proof for Past Experience and Project Experience clause:** For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria. Contract copy along with Invoicing/ with self-certification by the bidder that services/supplies against the invoices have been executed. b. Execution certificate by client with contract value. c. Any other document in support of contract execution like Third Party Inspection release note, etc.

2.5 Service & Support:

Availability of Service Centres: Bidder/OEM must have a Functional Service Centre in the State of each Consignor's Location in case of carry-in warranty. (Not applicable in case of goods having on-site warranty). If service center is not already there at the time of bidding, successful bidder / OEM shall have to establish one within 30 days of award of contract. Payment shall be released only after submission of documentary evidence of having Functional Service Centre.

2.6 Service & Support:

Dedicated Toll Free Telephone No. for Service Support: BIDDER/OEM must have Dedicated/Toll Free Telephone No. for Service Support.

2.7 Service & Support:

Escalation Matrix For Service Support: Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

2.8 Certificates:

Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Correspondent if any.

2.9 Certificates:

ISO 9001: The bidder or the OEM of the offered products must have ISO 9001 certification.

2.10 Warranty:

Successful bidder will have to ensure that adequate number of dedicated technical service personals / engineers are designated / deployed for attending to the service request in a time bound manner and for ensuring Timely Servicing / rectification of defects during warranty period, as per Service level agreement indicated in the relevant clause of the bid.

श्री अर्जुन अन्वेषण प्राइवेट लिमिटेड का निदेश है कि प्रस्तावकर्ता को अपने प्रस्तावों में इस दस्तावेज़ को अपलोड करना आवश्यक है।

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

Sample pictures of paver blocks manufactured from C&D waste by Women SHG











Meeting With Recyclers in OctoberMinutes of Meeting held under the chairmanship of Mission Director, SBM-U, Directorate of Urban Development, Government of Tripura with identified DRY WASTE recyclers.

Date : 19th September, 2023
 Time : 11:30 AM
 Venue : office chamber of Mission Director SBM-U, DUD
 Chaired by : Shri. Rajat Pant, Director, DUD, Government of Tripura.

List of Participants is enclosed as "Annexure- A".

At the beginning, Mission Director SBM-U, DUD welcomed all the participants present in the meeting and initiated the discussion related to the DRY WASTE management scenario in Tripura and scope in improvement by the involvement of Recyclers.

After threadbare discussion following were decided:

1. The recyclers submitted that each one of them are having their own recycling centres where they are collecting various DRY WASTE from all the ULBs in lieu of payment and further processing it for onward sale. 2 nos. recyclers are manufacturing chicken feed dispenser while another 2 nos. are setting up their battery and rope manufacturing units from recycled items.
2. Recyclers have additionally expressed interest to operate and maintain MRF facilities as for example the MRF centre leased out by Agartala Municipal Corporation at Chandinamura.
3. Mission Director SBM-U, informed that Tertiary Waste Treatment Plants (TWTP) are being constructed in 16 ULBs out of which 11 numbers are operationalised. The TWTP has provision and ample free space for management of DRY WASTE. Since the recyclers expressed interest the TWTP may be leased out to them on a TRIAL basis for 3 months upon approval of competent authority.
4. An joint inspection visit may be undertaken by both parties to evaluate the recycling mechanism of the recyclers and facilities of TWTP constructed in ULBs.
5. Upon inspection and approval of competent authority an MOU may be prepared for leasing the TWTP to the recyclers following codal formalities.

The meeting ended with thanks to all.

20/09/23
 Joint Secretary & Director,
 Urban Development Department
 Government of Tripura

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

No.F.3(1) UDD/EWS/VII(S)/P-IV

Dated: September, 2023

To

All the Members Present in the meeting.

20/09/23
 Joint Secretary & Director,
 Urban Development Department
 Government of Tripura

Copy To:

1. PS to Secretary, UD Department for kind information of Secretary, UDD.

1224

Joint Visit with Recyclers to Udaipur & Mohanpur in November







F. No.16 (27)-UDD/DUD/SBM-U 2.O/2021/8481-576 Dated: Agartala The 17th October, 2023

MEMORANDUM OF UNDERSTANDING

Sub: Faecal Sludge Management (FSM) and Non-Bio Degradable Dry Waste Management including Plastic Waste Management (PWM) in rural areas by co-using the existing and proposed treatment/processing facilities (STP/FSTPs and Tertiary Waste Treatment Plants) of ULBs- reg.

Management of solid and liquid waste has been mandated as the responsibility of Urban Local Bodies (ULBs)/ Rural Local Bodies (RLBs) and that of the State Government by Hon'ble NGT (an arm of the Hon'ble Supreme Court of India). Various specific Hon'ble NGT Orders, such as O.A. 606/2018 w.r.t. Solid Waste Management, O.A. 593/2017 & O.A. 673/2018 w.r.t. Liquid Waste Management and Polluted River Stretches, O.A. 247/2017 w.r.t Plastic Waste Management has already been issued to State with various Directives. However, failing to comply the Directives may attracts imposition of huge financial penalty on State.

Whereas, a letter was issued by Secretaries of both the Ministries vide D.O.No.S-18011/6/2021-SBM-DDWS dated 14th September, 2021, highlighting scope to formulate State Level implementing Strategies where **resources of Urban and Rural thus created could be co-used respectively by Urban Local Bodies (ULBs) / Rural Local Bodies (RLBs) or in a cluster approach.**

Whereas, Urban Development Department and PWD (DWS) Department hereby decides to leverage the existing and proposed infrastructure of both Urban and Rural w.r.t solid and liquid waste management to be co-used by each other to cater to the requirements of respective urban/rural areas and thus aid in complying with the directive of Hon'ble NGT.

Whereas, a brief convergence on the various scopes of solid and liquid waste management infrastructure sharing and co-use by Urban Local Bodies (ULBs) and Rural Local Bodies (RLBs) has been decided in the following manner:

1. Faecal Sludge Management (FSM) in rural areas:

- i) Convergence on Faecal Sludge and Septage Management (FSSM) shall ensure Gram Panchayats (GPs) of Tripura to avail facilities infrastructures like 17.5 MLD STP with co-treatment facility which are proposed to be constructed in a de-centralized manner at 11 Municipal Councils namely Dharmanagar, Udaipur, Mohanpur, Kailashahar, Ranirbazar, Melaghar, Belonai, Khowai, Kumarghat,, Ambassa and Teliamura. District Magistrate & Collector shall involve their respective BDOs to tag the Gram Panchayats which are within approximately 20 K.M. distance from the ULB with proposed STP / FSTPs (to be constructed in Gram Panchayats). GPs have to be categorised into 3(three) groups such as falling under (10/15/20 Km.) for the purpose of notifying fixed tariffs/slabs.

- 1227
- a) Rural Households (Households having pits with Single Pit/Septic Tank) may send their Septage/ Faecal Sludge to the proposed STPs of the tagged ULB or to the FSTPs to be constructed in GPs on payment of notified service charges.
- b) These GPs may be encouraged to utilize the entire value chain of the FSM starting from availing the cesspool vehicles and allied manpower to the proposed STPs / FSTPs being constructed/proposed under ULBs or at Gram Panchayats.
- c) The cost of the services shall be fixed by the DM and Collector as below:

i) For 3 KLD Cesspool Emptyer vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 5 kms. per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	4	360	X	360+X
B	15	30	6	540	X	540+X
C	20	40	8	720	X	720+X

Note: X is the fixed base price for FSSM Cesspool emptying charge inside the ULB

ii) For 1 KLD Cesspool Emptyer vehicles:

Category	One-way distance of GP from the ULB boundary (In Km)	Total Distance (In Km)	Approximate fuel requirement in litres (@ 7 kms per litres)	Fuel charges (@ Rs. 90 per litres)	Base price for FSSM Cesspool inside the ULB (In Rs.)	Total Charge (In Rs.)
A	10	20	3	270	X	270+X
B	15	30	4	360	X	360+X
C	20	40	6	540	X	540+X

- d) GP/VC wise notification of the charges for availing the cesspool services shall be notified by the respective GP/VC.
- e) Wider dissemination of availability of services and benefits thereof are to be promoted by Member Secretary (DSBMMC), GP/VC and BDOs through IEC activities.
- f) Multiple households with single pits can call for a single trip of cesspool vehicle, based on actual volume to be excavated. Households in the rural areas will be able to request for desludging services through helpline number which will be notified by concerned ULBs.
- g) The mode of payment of User Fee for availing the cesspool vehicle service shall be done using digitized mode (i.e. through mobile application) or facilitated using M-POS machine during desludging. The M-POS machine is to be made available in the cesspool vehicle and receipt should be handed over to the beneficiary immediately prior to actual desludging. The charges should be collected on site compulsorily.

1228

2. Non-Bio Degradable Dry Waste Management Including Plastic Waste Management (PWM) in rural areas:

- a) Each district shall tag their respective GPs to a suitable Urban Local Body for transportation of segregated dry waste.
- b) GPs shall be responsible to transport segregated dry waste only to the Tertiary Waste Treatment Plant of the tagged ULB. The GP shall ensure that no wet waste / C&D waste/Hazardous waste & E-waste are transported to the Tertiary Waste Treatment Plant. The frequency of transport shall depend on the volume to be transported. The Blocks can construct interim storage as per requirement. The Blocks may choose to procure a bailer to compress plastic waste before transportation to increase transport efficiency.
- c) The disposal of the received dry waste shall be the responsibility of the tagged ULBs.
- d) The ULBS shall dispose-off recyclable dry waste through recyclers and other suitable mechanism following relevant Rules and Guidelines as amended from time to time.
- e) The GPs shall bear the cost of transportation of the segregated dry waste to the tagged Tertiary Waste Treatment Plant.
- f) ULB shall not make any payment on account of the revenue earned by it on processing of the said dry waste nor charge any cost for processing of the dry waste to the GPs.
- g) On delivery to the Tertiary Waste Treatment Plant site acknowledgement of materials received indicating approximate quantity or volume from the GPs may be done by the ULBs.

As FSM & PWM are activities regulated by the relevant Environment Acts, Rules, Regulations & Orders of Hon'ble NGT and time bound actions are warranted, District Magistrate & Collectors are requested to plan, execute and monitor fecal sludge and plastic waste management in both urban and rural areas as per above guidelines.

The tagging of all GPs within 20 km to proposed facilities of PWM and STPs/FSTPs may be completed by 18.10.2023 and list to be shared with the Government in both the Departments.

(Dr. Sandeep R. Rathod, IAS)


Secretary 05/10/23

**PWD (Sanitation Part of DWS)
Government of Tripura**

(Abhishek Singh, IAS)

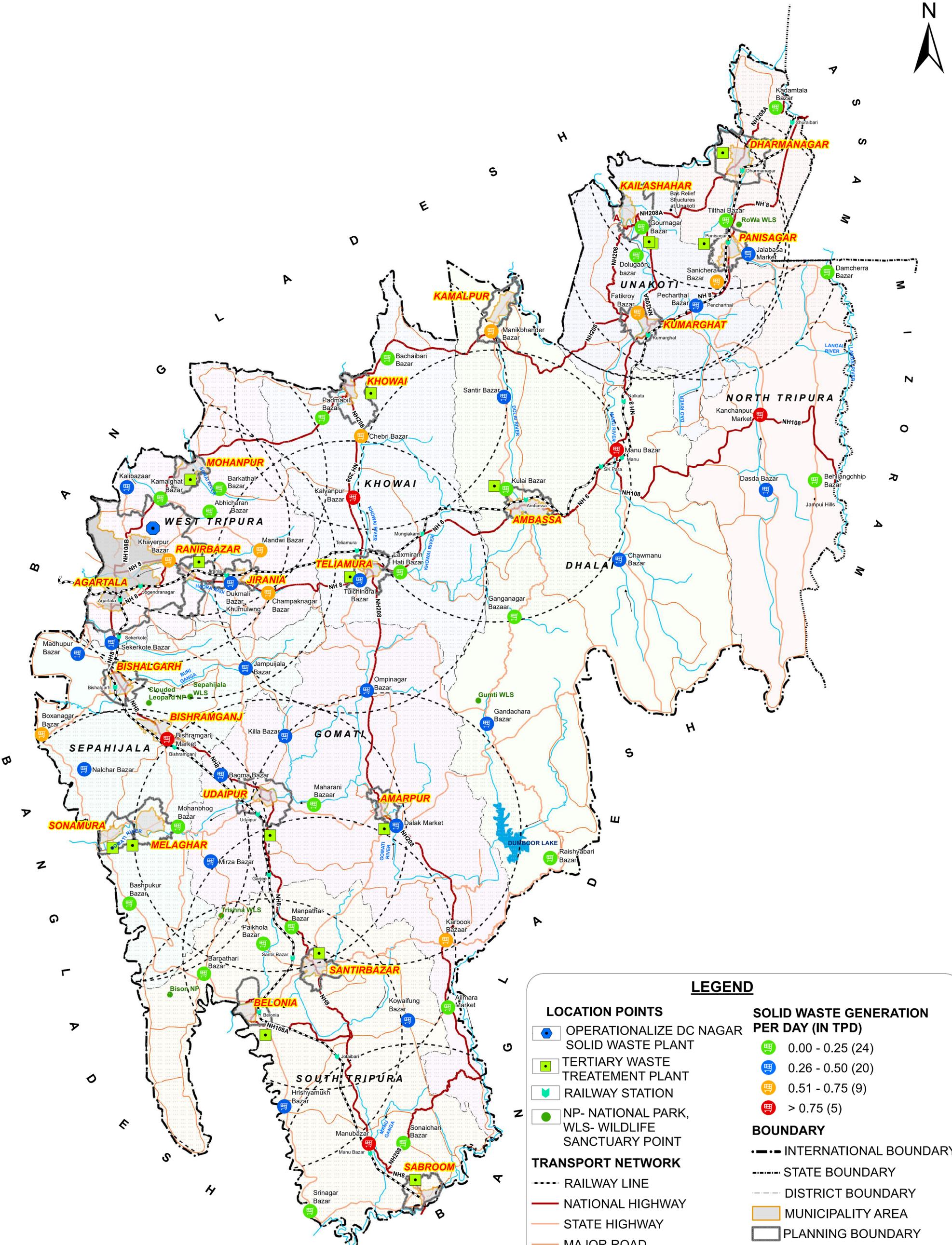

Secretary

**Urban Development Department,
Government of Tripura**

Copy to:

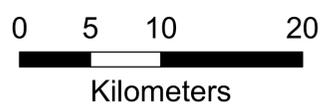
1. The Mission Director, SBM-U & SBM-G, for kind information and necessary action.
2. The District Magistrate & Collectors, 8 District, for kind information and necessary action.
3. The Municipal Commissioner, AMC, for kind information and necessary action.
4. The Member Secretary, TSPCB, for kind information and necessary action.
5. The Chief Executive Officer, 13 Municipal Councils, for kind information and necessary action.
6. The Executive Officer, 6 Nagar Panchayats, for kind information and necessary action.
7. The Member Secretary (DSBMMC), 8 Districts, for kind information and necessary action.
8. All BDOs, 58 Blocks, for kind information and necessary action.

MAP OF SOLID WASTE PROCESSING FACILITIES/MRF



LEGEND

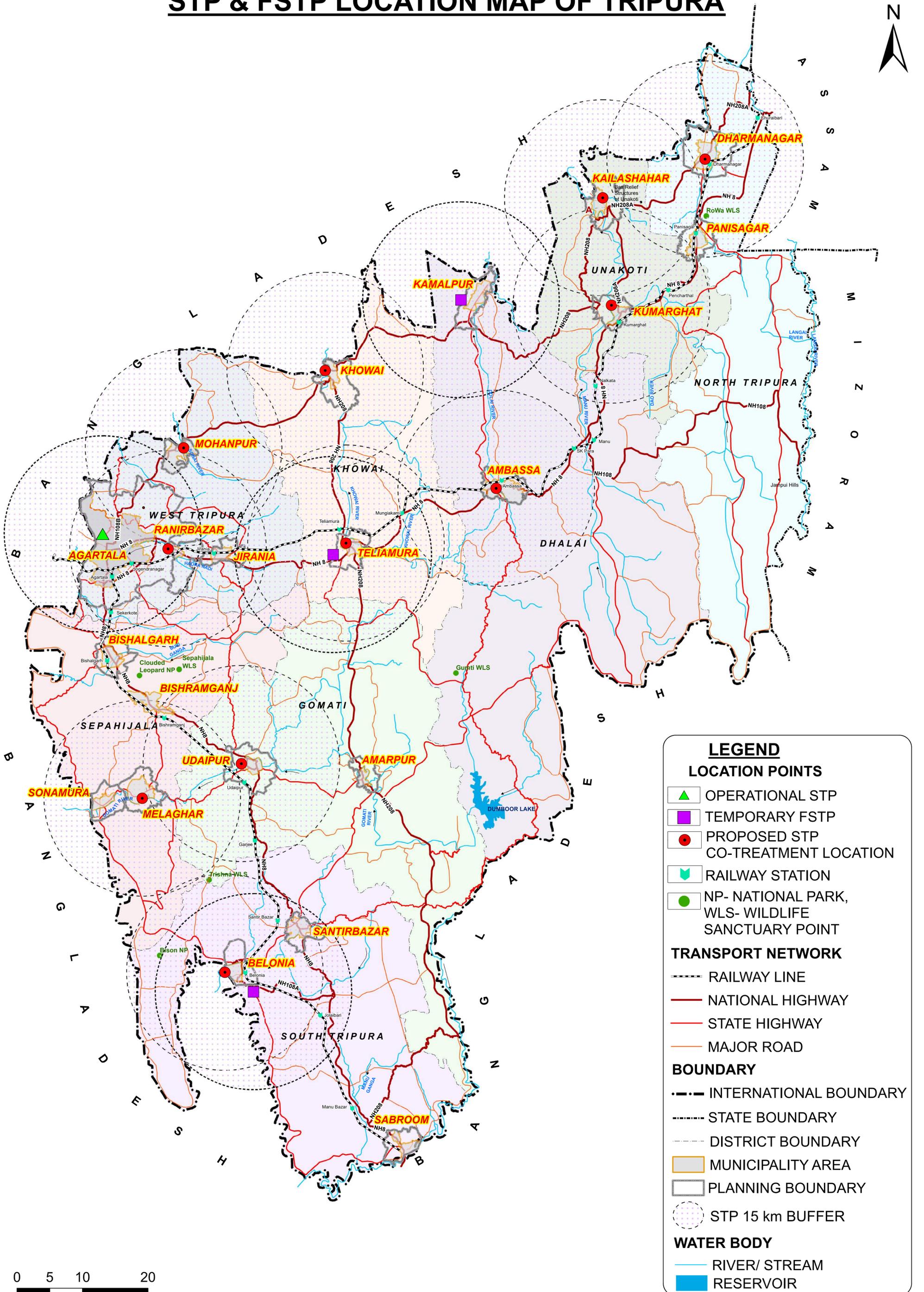
LOCATION POINTS	SOLID WASTE GENERATION PER DAY (IN TPD)
OPERATIONALIZE DC NAGAR SOLID WASTE PLANT	0.00 - 0.25 (24)
TERTIARY WASTE TREATMENT PLANT	0.26 - 0.50 (20)
RAILWAY STATION	0.51 - 0.75 (9)
NP- NATIONAL PARK, WLS- WILDLIFE SANCTUARY POINT	> 0.75 (5)
TRANSPORT NETWORK	BOUNDARY
RAILWAY LINE	INTERNATIONAL BOUNDARY
NATIONAL HIGHWAY	STATE BOUNDARY
STATE HIGHWAY	DISTRICT BOUNDARY
MAJOR ROAD	MUNICIPALITY AREA
WATER BODY	PLANNING BOUNDARY
RIVER/ STREAM	TERTIARY WASTE TREATMENT PLANT 20 KM BUFFER
RESERVOIR	



STP & FSTP LOCATION MAP OF TRIPURA

1230

Annexure-22(B)



LEGEND

LOCATION POINTS

- OPERATIONAL STP
- TEMPORARY FSTP
- PROPOSED STP CO-TREATMENT LOCATION
- RAILWAY STATION
- NP- NATIONAL PARK, WLS- WILDLIFE SANCTUARY POINT

TRANSPORT NETWORK

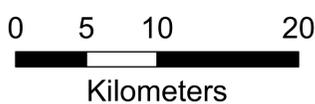
- RAILWAY LINE
- NATIONAL HIGHWAY
- STATE HIGHWAY
- MAJOR ROAD

BOUNDARY

- INTERNATIONAL BOUNDARY
- STATE BOUNDARY
- DISTRICT BOUNDARY
- MUNICIPALITY AREA
- PLANNING BOUNDARY
- STP 15 km BUFFER

WATER BODY

- RIVER/ STREAM
- RESERVOIR



**GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT**

No. F.6(129)-PWD(E)/2022/5306-456

Dated, Agartala, the 8th July, 2022.

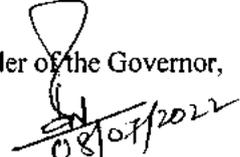
NOTIFICATION

The Governor of Tripura is pleased to notify "Policy for use of Waste Plastic in construction & periodical renewal of bituminous road" with detailed procedure for implementation within 50 km periphery of Agartala City.

The Policy for use of waste plastic in construction & Periodical renewal of bituminous road with details standard procedure will remain in operation until further order of the State Government. The State Government shall have full power to amend / modify this policy.

The policy is available in the home page of PWD website with the link <https://pwd.tripura.gov.in/images/circular/5306-456.pdf>.

By order of the Governor,


(Rajib Paul)

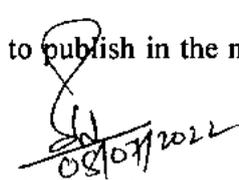
Deputy Secretary, PWD

Copy to forward to:

1. PPS to the Chief Secretary, Government of Tripura.
2. PS to Principal Secretaries/Secretaries of all Department, Government of Tripura.
3. All Chief Engineers, PWD(R&B)/DWS/WR/Buildings/PMGSY/NH, Agartala.
4. Chief Engineer, Tripura Jal Board/ U.D Department.
5. All Head of the Departments.
6. All Superintending Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
7. All Executive Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
8. ITCC, PWD.

Copy also to:

The Superintendent, Tripura Government Press, Agartala with request to publish in the next issue of Tripura Gazette.


Deputy Secretary, PWD

1232



**POLICY FOR USE OF
WASTE PLASTIC
IN
CONSTRUCTION &
PERIODICAL RENEWAL OF
BITUMINOS ROAD**

PUBLIC WORKS DEPARTMENT (R&B)

GOVT. OF TRIPURA, AGARTALA

pwd.tripura.gov.in

1. INTRODUCTION

Tripura generates 3,00,000 kilograms or 300 tons garbage every year. Plastic Waste in different forms is found to be almost 9% to 12% in municipal solid waste, which is toxic in nature. Non-biodegradability of plastic in the environment has created numerous challenges for both urban and rural India. Common problems are choking of drains, stagnation of water, release of toxic gases upon open incineration.

One of the solutions proposed and demonstrated was by Professor Vasudevan in utilising waste environmental plastic in road construction. The technical objectives include understanding the scientific background and process, assessing relevant guidelines and rules of the Indian Road Congress, use of alternative materials, assessing the integration of technological and engineering decision of use, road construction into the policy framework and execution.

Bitumen plays an important role in binding the aggregate together by coating over the aggregate thereby imparting strength to the road. However, due to poor resistance towards water and high costs involved, there is a demand for high quality bitumen at low costs. This can be accomplished by modifying the rheological properties of bitumen by using additives such as plastic or rubber.

2. NEW APPROACH

In December, 2013, Indian Road Congress (IRC) released the code, IRC: SP: 98: 2013, for application of the 'plastic road technology'. The code provides the standard for the use of waste plastics in construction of roads. A separate cost head needs to be created to allow engineers to get shredded waste plastics and get it mixed with bitumen through the schedule of rates.

As per a general estimation, to lay one km of plastic road 3.75 m wide, 9 tonnes of bitumen and 1 tonne of waste plastic are required for coating whereas a normal road requires, 10 tonnes bitumen for each kilometre so a plastic road saves 1 tonne bitumen for every kilometre laid. There will be an approximate saving of ₹50,000 to ₹60,000 per kilometre. In addition, the environment will remain free from toxic side effect of plastic waste. One tonne of plastic waste is

equivalent to 10 lakhs carry bags.

Urban local bodies collect waste plastics from everywhere, dump yard, waste land and segregate during the waste collection. Vendors need to be identified by the local bodies for shredding waste plastics of the size less than 2.36 mm and the waste plastic with size more than this size should be used for recycling.

The road contractor workers add the segregated plastics into the heated aggregate and then the molten plastic gets coated around the metal. Then, it gets transferred to Bitumen mixer unit; there bitumen is coated over the plastic pre-coated metal. There is mechanism to monitor addition of plastic is done by Road Contractor, this is done by a lower level staff for each and every road during construction of the road.

3. SALIENT FEATURES OF PLASTIC WASTE MANAGEMENT

RULES, 2016:

(1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:

(a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.

(b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.

(c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.

The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

3.1 RESPONSIBILITY OF LOCAL BODY

(1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:

(a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.

(b) ensuring that no damage is caused to the environment during this process.

(c) ensuring channelization of recyclable plastic waste fraction to recyclers.

(d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board.

(e) creating awareness among all stakeholders about their responsibilities.

(f) engaging civil societies or groups working with waste pickers; and

(g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

The local body to frame bye-laws incorporating the provisions of these rules.

3.1.1 COLLECTION, SEGREGATION, STORAGE AND SALE OF PLASTIC WASTE

Collection of solid waste in all ULBs from the door steps of households/shops/ marketplaces/restaurants/commercial establishments/ organisations/institutions etc. is being done by engaging trained Women SHGs. These SHGS will collect plastic waste from the above places from their doorstep twice a week. Accordingly, all the above places will be sensitized beforehand to store plastic waste separately. In case the plastic waste is not stored separately by household women SHG members will segregate the same at the point of collection at doorsteps to demonstrate the segregation process to the owners. SHGs will inform households and other places mentioned above that separate collection of plastic waste will be done twice a week and collection charge as fixed by ULBS for household and other places will be collected at month end. Separate collection charges shall apply for household and other categories eg. shops/ marketplaces/ restaurants/ commercial establishments/ organisations/ institutions etc.

The collected plastic waste will be stored separately in their tricycles and after completion of their door to door collection activity they will carry it to the secondary centres for further segregation.

After bringing the plastic waste to the secondary centre women SHG members will further segregate the same into various categories for example (High Density Polythene (HPDE), Low Density Polythene (LPDE), Single Use Plastic(SUP) carry bag. other SUP, pet bottles, jars, containers etc.

The segregated plastic waste will be washed and cleaned to ensure removal of dirt and stored separately as per category. This will be done at secondary centre by SHG members. Upon 80-90% filling up of storage capacity of any segregated category of plastic waste or filling up of secondary segregation centres storage space the SHGs informs the supervisor/ULB representatives to inform recyclers for sale. Upon arrival of the recyclers each category of segregated plastic waste shall be weighed separately and the agreed upon price for the same will be paid by the recyclers. A record of item wise sale of recyclables along with quantity is recorded. The amount which will be earned

from the sale of the plastic waste will in turn be distributed to the women SHG as per their collection record for additional income and welfare of women SHGS. The recyclers who collect the segregated plastic waste of various categories from the secondary centres will in turn further process the plastic waste as per category to produce plastic chips, plastic granules or bail plastic waste etc. They may further send the same as raw materials to other industries or recycle as per market demand.

3.2 RESPONSIBILITY OF GRAM PANCHAYAT:

(1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely.

(a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process.

(b) creating awareness among all stakeholders about their responsibilities; and ensuring that open burning of plastic waste does not take place.

3.2.1 WASTE COLLECTION MANAGEMENT IN RURAL AREAS

The Government of India, in February, 2020 approved the phase-II of Swachh Bharat Mission (Grameen) to focus on the sustainability of ODF status and Solid & Liquid Waste Management (SLWM) in rural areas. The phase-II of SBM(G) will continue upto 2024-25 to generate employment and provide impetus to the rural economy through construction of household toilets and community sanitary complex as well as infrastructure for Solid & Liquid Waste Management (SLWM) such as compost pits, soak pits, waste stabilization ponds, Plastic Management Units material recovery facilities etc.

- As per guidelines of SBM(G) Phase-II, elements of Plastic Waste Management Plan in Rural Area is as follows:
- Door to door collection of all plastic from households, commercial areas, markets etc.

- Transportation to the village level shed, where segregation takes place.
- After segregation, plastics that have value like plastic bottles, broken plastics buckets etc. can be sold to recyclers.
- Balance segregated plastic from village shed shall be sent to Material Recovery Facility or Plastic Management Unit at Block/District Level
- Shredded plastic can be used for road construction or fuel for Cement Industries.

4. MORTH GUIDELINES TO ENCOURAGE THE USE OF PLASTIC WASTE IN THE HOT MIX BITUMINOUS WEARING COAT

Ministry of Road Transport & Highways vide circular no. RW-NH-33044/24/2015-S&R (R) dt,09.11.2015 (copy enclosed) had issued guidelines to encourage the use of plastic waste in the hot mix bituminous wearing coat as under:

- a) Bituminous mix with waste plastic shall be the default mode for periodic renewal with hot mixes within 50 kms periphery of urban area having population more than 5 lakhs. Any relaxation on ground of non-availability of waste plastic, cost etc. shall involve approval of the Ministry.
- b) All the agencies responsible for preparation of project reports / estimates for the National Highways and Centrally sponsored works are expected to analyse and clearly bring out reasons of inclusion or otherwise of provision of use of waste plastic in wearing coats in the proposal.

5. INDIAN ROAD CONGRESS GUIDELINES (IRSC SP 98:2013)

Safe disposal of waste plastic is a serious environmental problem. Being a non-biodegradable material it does not decay over time and even if dumped in landfills, finds its way back in the environment through air and water erosion, can choke the drains and drainage channels, can be eaten by unsuspecting grazing animals causing them illness and death, can contaminate the construction fill, etc. The best way of disposal of waste plastic is its recycling to the maximum extent and many developed countries have recycled waste plastics to manufacture various products, including some used in heavy construction, e.g. railway sleepers.

Studies have revealed that waste plastics have great potential for use in bituminous construction as its addition in small doses, about 5-10%, by weight of bitumen helps in substantially improving the Marshall stability, strength, fatigue life and other desirable properties of bituminous mix, leading to improved longevity and pavement performance. The use of waste plastic thus contributes to construction of green roads.

Depending on their physical properties, they may be classified as thermoplastic and thermosetting materials. Thermoplastic materials can be formed into desired shapes under heat and pressure and become solids on cooling. On subjected to the same conditions of heat and pressure, they can be remolded. Thermosetting materials which once shaped cannot be softened/remolded by the application of heat. The examples of some typical Thermoplastic and Thermosetting materials are tabulated in Table 1. Thermosetting materials are not used in pavement construction.

Table 1 Typical Thermoplastic and Thermosetting Resins

Thermoplastic	Thermosetting
Polyethylene Terephthalate (PET)	Bakelite
Polypropylene (PP)	Epoxy
Poly Vinyl Acetate (PVA)	Melamine
Poly Vinyl Chloride (PVC)	Polyester
Polystyrene (PS)	Urea - Formaldehyde

Low Density Polyethylene (LDPE)	Alkyd
High Density Polyethylene (HDPE)	

Plastics can also be classified according to their chemical sources. According to sources of plastic, there are six general groups: Cellulose Plastics, Synthetic Resin Plastics, Protein Plastics, Natural Resins, Elastomers and Fibers. Table 2 gives the source of waste plastic generation. Only plastic conforming to Low Density Polyethylene (LDPE), High Density Polyethylene (HDPE), PET and Polyurethane shall only be used in pavement construction.

Table 2 Waste Plastic & its Source

Waste Plastic	Origin
Low Density Polyethylene (LDPE)	Carry bags, sacks, milk pouches, bin lining, cosmetic and detergent bottles.
High Density Polyethylene (HDPE)	Carry bags, bottle caps, house hold articles etc.
Polyethylene Terephthalate (PET)	Drinking water bottles etc.
Polypropylene (PP)	Bottle caps and closures, wrappers of detergent, biscuit, wafer packets, microwave trays for readymade meal etc.,
Polystyrene (PS)	Yoghurt pots, clear egg packs, bottle caps. Foamed Polystyrene: food trays, egg boxes, disposable cups, protective packaging etc.
Polyvinyl Chloride (PVC)	Mineral water bottles, credit cards, toys, pipes and gutters; electrical fittings, furniture, folders and pens, medical disposables; etc.

There are two processes namely dry process and wet process for manufacturing bituminous mixes using waste plastic. In the dry process, processed waste plastic is added after shredding in hot aggregates where as in the wet process, processed waste plastic in the form of powder is added in the hot bitumen.

5.1 SCOPE

These guidelines deal with the specifications and use of waste plastic in wearing course using dry process, their advantages, application, manufacturing, transportation, storages, and quality testing requirements.

5.2 ADVANTAGES AND LIMITATION OF USING WASTE PLASTIC AS MODIFIER AND BINDER

Laboratory as well as field performance studies/investigations carried out in India (**Appendix-1**) identifies following advantages in using waste plastic in bituminous mixes.

- Higher resistance to deformation.
- Higher resistance to water induced damages.
- Increased durability and improved fatigue life.
- Improved stability and strength.
- Disposal of waste plastic and thereby environment friendly.

However, following need to be ensured in order to achieve the advantages of these specifications;

- The material shall consist of only low density polyethylene (LDPE) or high density polyethylene (HDPE), PU (available in limited quantity as waste) and PET.
- Black coloured plastic waste is a result of repeated recycling and should not be used.
- PVC shall not be used since they release lethal levels of dioxines.
- The Thermo Gravimetric Analysis (TGA) of thermoplastics has revealed gas evolution and thermal degradation may occur beyond 180°C. Thus misuse or wrong implementation of this technology may result in release of harmful gases, premature degradation, if the temperatures are not maintained during construction.

5.3 MATERIALS

i) Bitumen

The bitumen for bituminous mixes for wearing course with waste plastic shall comply with the Indian Standard Specifications for viscosity graded paving bitumen IS 73. Guidelines for selection for grade of viscosity graded paving bitumen shall be in accordance with the IRC:111-2009.

ii) Aggregates

The aggregates shall comply to IRC:111-2009, for dense graded mixes and IRC:14-2004, IRC:SP:78-2008 and IRC:110-2005 for open graded mixes respectively.

ii) Filler

The filler for dense graded mixes shall comply with IRC: 111-2009.

iv) Waste Plastic

- The waste plastic shall conform to the size passing 2.36 mm sieve and retained on 600 micron sieve.
- Dust and other impurities shall not be more than 1 percent. The process is indicated in **Appendix-2**. An easy method to determine the quantity of impurity is to determine the ash content at 600°C.
- To ascertain the ability of plastic to mix with the binder, the melt—flow value shall be tested as per ASTM D 1236-2010, for which the range shall be as follows:

For LDPE: 0.14-58 gm/10 min

For HDPE: 0.02-9.0 gm/10 min

5.4 DESIGN OF MIX

The requirements for waste plastic modified design and open graded mixes are as follows:

5.4.1 Dense Graded Mixes

The properties for dense graded mixes are indicated in Table 3.

Table 3 Requirements for Waste Plastic Modified Dense Graded Bituminous Pavement Layers

Minimum stability (kN at 60°C)	12.0
Minimum flow (mm)	2
Maximum flow (mm)	4
Marshall Quotient (kN/mm)	2.5-5
Compaction level (Number of blows)	75 blows on each of the two faces of the specimen
Per cent air voids	3—5
Retained Stability (%)	98
ITS (min) MPa	0.9
VMA	16
VFB	65-75
Quantity of Waste Plastic % by weight of bitumen	6 to 8 depending on low rainfall or high rainfall areas

5.4.2 Open Graded Mixes

Waste Plastic @ 6 to 8 percent of the weight of the bitumen can be used for Open-Grade Premix Surfacing and Mix Seal surfacing mix. Quantity of bitumen can be reduced correspondingly.

5.5 MANUFACTURING OF BITUMINOUS MIX USING WASTE PLASTIC

The scope of the present guidelines is restricted to dry process only for the following reasons;

- Plastic is coated over stones - improving surface property of aggregates.
- Coating is easy & temperature required is same as road laying temp.
- Use waste should be 6-8 percent by weight of bitumen depending on the climatic conditions of high and low rainfall areas.
- Flexible films of all types of plastics can be used.
- Doubles the binding property of aggregates.
- No new equipment is required.
- Bitumen bonding is stronger than normal.
- The coated aggregates show increased Stability of the mixes.
- Better performance after construction based on the experience gained for medium level city traffic.
- No evolution of any toxic gases as maximum temperature is 180°C.

5.5.1 Dry Process

In order to ensure that the quality of the finished waste plastic product is consistent the following process (Appendix-1) must be adhered to before considering its use in bituminous construction:

- a) Collection of waste plastic
- b) Cleaning and shredding of waste plastic
- c) Shredding Machine
- d) Mixing of shredded waste plastic, aggregate and bitumen in central mixing plant.

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5.6 CONSTRUCTION

Construction operation shall be in accordance with the IRC:111-2009, IRC:14-2004, IRC:110-2005 and IRC:SP:78-2008 for dense graded and open graded mixes respectively.

5.7 CONTROLS

Controls shall be in accordance with the IRC:111-2009, IRC:14-2004 and IRC:110-2005 and IRC:SP:78-2008 for dense graded and open graded mixes respectively. Besides, plastic shall be tested for impurity and melt flow value. Three sample be tested for each day work or when there is change in the source of plastic.

Appendix-1 (Refer Clause 3)**Case studies in India**

- In Tamil Nadu, length of roads around 1000 m in various stretches were constructed using waste plastic as an additive in bituminous mix under the scheme "1000 km Plastic Road", and found that, the performance of all the road stretches are satisfactory.
- The performance of the road stretches constructed using waste plastic in Bangalore (Karnataka) are also found to be satisfactory. More than 2000 km have been laid so far.
- In Delhi a number of test sections about 50 km were laid and most of them are performing well.

Appendix-2 (Refer Clause 4.4)**Processing details: -**

- i) collection of waste plastic
- ii) cleaning and shredding of waste plastic
- iii) mixing of shredded waste plastic, aggregate and bitumen in central mixing plant
- iv) laying of bituminous mix

a) Collection of waste plastic:

Waste plastic is collected from roads, garbage trucks, dumpsites or compost plants, or from school collection programmes, or by purchase from rag-pickers or waste-buyers



Fig. 1 Collection of Waste Plastic

b) Cleaning and shredding of waste plastic:

Waste plastic litter in the form of thin-film carry-bags, use-and-throw cups, PET bottles, etc. these are sorted, de-dusted, washed if necessary.



Fig. 2 Cleaning Process

c) Shredding machine

Plastic waste which is cleaned is cut into a size between 2.36 mm and 600 microns and of maximum size 2.36 mm length and 2.00 mm width using a shredding machine.



Fig. 3 Shredding Machine

d) Mixing of shredded waste plastic, aggregate and Bitumen in Central Mixing Plant:

The aggregate mix is heated to 140-175°C in Central mixing plant. The requisite percentage of waste plastic to the weight of bitumen is injected with a pipe under compressed air in the drum of a drum mix plant through a pipe at 2/3 length of the drum or through an opening over the pug mill in the case of a batch mix plant. The waste plastic initially coats the heated aggregates. In the next stage bitumen is added to the aggregates, the temperature of the binder shall conform to the temperature depending on the grade of binder and the type of mix. The plastics waste coated aggregate is mixed with hot bitumen for 15 secs and the resulting mix transported for road construction.

Central mixing plant helps to have better control of temperature and better mixing of this material thus helping to have a uniform coating and heated bitumen is also sprayed.

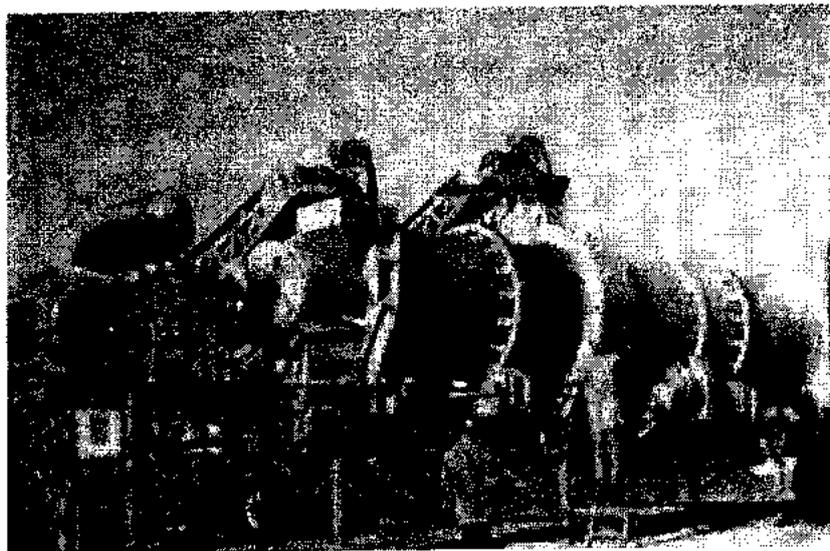


Fig. 4 Central Mixing Plant

e) Laying of bituminous mix:

The road laying temperature is between 110°C to 120°C for waste plastic bituminous mix. The roller used can be of any specified capacity.

**GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT**

No. F.6(129)-PWD(F)/2022/S306-456

Dated, Agartala, the 8th July, 2022.

NOTIFICATION

The Governor of Tripura is pleased to notify "Policy for use of Waste Plastic in construction & periodical renewal of bituminous road" with detailed procedure for implementation within 50 km periphery of Agartala City.

The Policy for use of waste plastic in construction & Periodical renewal of bituminous road with details standard procedure will remain in operation until further order of the State Government. The State Government shall have full power to amend / modify this policy.

The policy is available in the home page of PWD website with the link <https://pwd.tripura.gov.in/images/circular/S306-456.pdf>.

By order of the Governor,

(Rajib Paul)

Deputy Secretary, PWD

Copy to forward to:

1. PPS to the Chief Secretary, Government of Tripura.
2. PS to Principal Secretaries/Secretaries of all Department, Government of Tripura.
3. All Chief Engineers, PWD(R&B)/DWS/WR/Buildings/PMGSY/NH, Agartala.
4. Chief Engineer, Tripura Jal Board/ U.D Department.
5. All Head of the Departments.
6. All Superintending Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
7. All Executive Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
8. ITCC, PWD.

Copy also to:

The Superintendent, Tripura Government Press, Agartala with request to publish in the next issue of Tripura Gazette.

Deputy Secretary, PWD

680 meter road from Budhjung School to Women College road was constructed utilizing the plastic waste.





AGARTALA SMART CITY LIMITED

(CIN: U74999TR2016SGC013499)

U. D. BHABAN, 1ST FLOOR, SAKUNTALA ROAD,
AGARTALA, WEST TRIPURA - 799 001

No. F. 4 (75) / ASCL / 2020 / 3582-3580 Dated 31.08.2020

Letter of Award

To

Sri Sujit Pal

Ramnagar, Road No. 2 (End)

Agartala - 799 002

Tripura (West)

E-mail: palcontracting@outlook.com

Sub: Letter of Award the work of Resurfacing of B K Road by Using Plastic Waste in Pavement Material and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year

Ref: 1) Me-T No. ASCL/RFP/05/50 & Tender Id No. 2020_CEO_9933_1

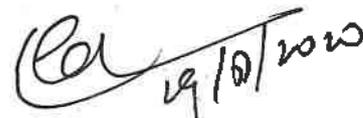
Dear Sir,

With reference to the above, Agartala Smart City Limited is pleased to inform that the rates offered by you, i.e. Rs. 63,02,791. 00 (Rupees Sixty three lac two thousand seven hundred and ninety one only) including all taxes and duties for the above mentioned work has been accepted by this office.

You are requested to start the work at once and kindly note that the date of commencement of work will be reckoned after 07 (seven) days from the date of issue of this Letter of Award.

As your quoted rates are less than 15 (fifteen) percent of the estimated cost put to bid, you are requested to submit **Additional Security Deposit Rs. 38,045.00** (Rupees Thirty Eight thousand forty five only) through a Bank Guarantee in the prescribed format valid till completion of the work at the time of signing the agreement. The format of the Bank Guarantee towards Additional Security Deposit is enclosed herewith.

Further, you are requested to attend this office along with **Rs. 500/- stamp paper** to execute the agreement on or before 15 (fifteen) days from the date of issue of this Letter of Award.



(Dr. Shailesh Kr. Yadav, IAS)
Chief Executive Officer
Agartala Smart City Limited

Encl. Format of the Bank Guarantee towards Additional Security Deposit

Analytical Results of Treated Waste Water Sample from Sewage Treatment Plant (8 MLD) of Agartala Municipal Corporation

Collection Site: Treated Waste Water from Sewage Treatment Plant of AMC (8 MLD), Bhubanban, Tripura (W)

Sl. No.	Parameters	Feb,23	Mar,23	April,23	May,23	June,23	July,23	Aug,23	Sep,23	Oct,23	Nov,23	Dec,23	Jan,24	Feb,24	Standard (into Surface water)
1.	pH	6.59	6.58	6.68	6.2	6.45	6.67	6.36	6.31	7.24	7.19	7.37	7.09	7.19	5.5-9.0
2.	Total Suspended Solids (mg/L)	68	56	52	54	58	52	48	48	56	52	58	61	56	100
3.	Total Dissolved Solids (mg/L)	374	324	318	262	284	242	238	248	252	242	262	263	258	2100
4.	Bio-Chemical Oxygen Demand (mg/l)	18	17	16	18	18	15	13	14	18	14	15	16	22	30
5.	Chemical Oxygen Demand (mg/l)	134	134	128	128	128	124	124	124	158	158	158	164	192	250
6.	Sulphide (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	2
7.	Oil and Grease (mg/l)	5	5	5	6	5	5	5	5	6	7	8	6	7	10

*BDL- Below Detectable Limit





1256
 लोक प्रशासन और ग्रामीण विकास राज्य संस्थान
 (सिपार्ड)
 पता : अरुन्धतिनगर, सर्वपथ मिशन, केम्पेर बाजार, आगरतला, त्रिपुरा,
 पिन : ७९९००३

STATE INSTITUTE OF PUBLIC ADMINISTRATION
 AND RURAL DEVELOPMENT (SIPARD)
 Address : Arudhainagar, S. D. Mission,
 Camper Bazar, Agartala, Tripura, Pin - 799003

File No. FSIPARD/Trg.Wing/5.3(20)/2023/1250-52

Date : 11.4.2023

To
 The Director
 Department of Science,
 Technology & Environment
 Vigyan, Prayukti O Parivesh Bhawan,
 Gurkhabasti,
 P.N Complex
 Agartala.

Sub : Completion of Programme on 'District Environment Plan and its Implementation' on 11.4.2023. Reg.

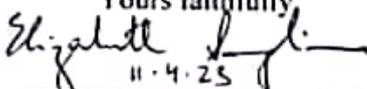
Sir,

In reference to your letter bearing No. F.8(39)OSTE/ENV/PI-II/L/1105-108 dated 15.08.2023 regarding training to District Magistrates on, 'District Environment Plan and its Implementation', I am directed to inform you that the State Institute of Public Administration and Rural Development (SIPARD) has conducted the programme on District Environment Plan and its Implementation attended by the eight Districts on 11th April 2023 with the support of the Tripura State Pollution Control Board.

The sessions covered and the speakers are given below :

Sl. No.	Topic	Resource Person
1	Need for District Environment and its Implementation	Dr Bishu Karmakar Member Secretary, Tripura State Pollution Control Board
2	Environmental Issues in Tripura	Dr Balkrishna Choudhary Assistant Professor and Head, Environmental Science Department, Ram Thakur College
3	Preparation of District Environmental Plan	Shri Dipak Rudra Paul, Junior Scientist, Tripura State Pollution Control Board

Presentations of the speakers is attached in CD for doing the needful.

Yours faithfully,

 11.4.23
 (Dr Elizabeth L. Sangliana)
 Asst. Professor & Course Director, SIPARD

Copy to :

1. PS to Chief Secretary, Tripura for kind information of the Chief Secretary
2. PPS to the Principal Secretary, ST&E, Government of Tripura for kind information of the Principal Secretary

REPORT

OF ORIENTATION PROGRAMME ON

- 1) **Solid and Liquid Waste Management In Rural and Urban Areas on 28th July, 2023**
- 2) **Waste Management In Rural and Urban Areas and Preparation of District Environment Plan on 31st July, 2023**

Organized by – State Institute of Public Administration and Rural Development with technical support from Tripura State Pollution Control Board.

Background:

The Hon'ble National Green Tribunal , Principle Bench, New Delhi has passed an Order dated 13.04.2023 of in O.A No.606 of 2018 dealing with the subject of compliance of Municipal Solid Waste Management Rules,2016 and Sewage Management of the State. In this Judgment, the Hon'ble National Green Tribunal has directed "*Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level*".

Moreover, in the 22nd and 23rd State Level Committee meeting during 15th May, 20223 and 6th July, 2023 held under the Chairmanship of the Chief Secretary, Tripura, it was decided that the SIPARD shall organize such orientation programmes related to environmental issues. Accordingly two nos. of online orientation programme are planned to be conducted by SIPARD on 28th July, 2023 and 31st July, 2023 for the officers of the line departments and for the Officers of the District Administrations of the state. Departments were informed regarding these programmes and its importance and participants was invited from all these concerned departments for attending these orientation programmes.

Orientation Programmes:

In compliance with the direction of the Hon'ble National Green Tribunal and pursuance of the decision of the State Level Committee meeting, the State Institute of Public Administration and Rural Development (SIPARD) organized two orientation courses in online mode involving all DMs, SDMs, UD Department, PWD(DWS), all ULBs, all RD Blocks. The officers of the other line Departments like PWD(DWS), Health Department, NHM, Urban Development Departments also participated in the course. Resource Persons from Tripura State Pollution Control Board, PWD(DWS) Department and Urban Development Department imparted online sessions in these programmes. The content of the programmes are as follows.

1. Overview of NGT Directions
2. Solid Waste Management in Rural Areas
3. Liquid Waste Management
4. Bio-Medical Waste Management
5. E-Waste Management
6. Preparation and implementation of District Environment Plan
7. Status of Solid & Liquid Waste Management in the Urban & Rural areas

Resource Persons from Tripura State Pollution Control Board, PWD(DWS) Department, Urban Development Department imparted sessions during these orientation programmes. The sessions were conducted in an interactive manner and through PowerPoint presentations. The list of the resource persons is given below.

1. Dr. Bishu Karmakar, Member Secretary, TSPCB
2. Er Manas Mukherjee, Executive Engineer & Divisional Head (Waste Management Division), TSPCB
3. Er. Rajib Majumber, Director, WSSO, PWD(DWS) Department, Govt. of Tripura
4. Sri Dipak Rudra Pal, Jr Scientist & Nodal Officer (Law), TSPCB
5. Sri Supayan Santra, Urban Development Department, Govt. of Tripura
6. Sri Manojit Debnath, Consultant, WSSO, WSSO, PWD(DWS) Department, Govt. of Tripura

Some of the glimpsages of these orientation Programme.

28th July, 2023

SBM-G Components	SBM-G	15 th FC	MNREGs	Business Model
BBHL	Yes	No	Yes	-
ODF	Yes	No	Yes	-
Sustainability	No	Yes	Yes	-
CSCs	Yes	Yes	Yes	O&M of CSC
Separation Bin at HH level	No	Yes	No	-
Separation Bin at Community level	No	Yes	No	-
Solid Waste Management	No	Yes	Yes	-
Assets at Village Level	Yes	Yes	Yes	O&M of Vehicle
Community compost pits	Yes	Yes	Yes	-
Til, Cycles, Other Vehicle	Yes	Yes	No	O&M of the unit
Setting up of Collection cum segregation center	Yes	Yes	Yes	-

District	Target	Achieved	In progress	Total PMU Undertaken	% Undertaken	Balance
Unnao	4	0	1	1	25.00	3
Dhawal	6	0	1	1	16.67	5
Dhawal	8	0	3	3	12.50	7
Bemari	8	0	1	1	12.50	7
South Tripura	8	0	1	1	12.50	7
North Tripura	8	0	0	0	0.00	8
Sepahjula	7	0	0	0	0.00	7
West Tripura	9	0	0	0	0.00	9
Total	56	0	5	5	8.62	51

The Policy for use of waste plastic in construction & Periodical renewal of bituminous road with details standard procedure has been approved by the State Government



लोक प्रशासन और ग्रामीण विकास संस्थान
(सिपाई) 1261

पता: अरुन्धतिनगर, सर्वधर्म मिशन, केम्पेर बाजार, अगरतला, त्रिपुरा,
पिन: ७९९००३

STATE INSTITUTE OF PUBLIC ADMINISTRATION
AND RURAL DEVELOPMENT (SIPARD)

Address : Arundhatinagar, S.D. Mission
Camper Bazar, Agartala, Tripura, Pin - 799003

SIPARD/TRG-WING/5.2(22)/2022

Dated 21/7/2023

To,
The District Magistrate & Collector,
North/Unakoti/Dhalai/ Khowai/West / Sepahijala/ Gomati / South District,
Kailashahar/ Dharmanagar/Ambassa/Khowai/ Agartala / Bishramgunj /
Udaipur / Belonia
Government of Tripura,

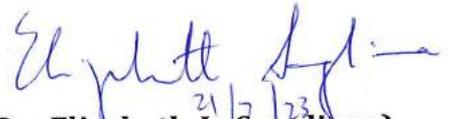
Sub : Online sessions on 'Solid and liquid Waste Management in Rural and Urban areas'
and 'District Environment Plan' on 31/7/2023 from 15:00 — 16:30 hrs.

Sir,

I am directed to inform you that as per the direction of Hon'ble National Green Tribunal (NGT)'s order vide OA. No, 606/ 2018 dated 13.04.2023, the State Institute of Public Administration and Rural Development (SIPARD) along with technical support of Tripura State Pollution Control Board will conduct online sessions on 'Solid and liquid Waste management in Rural and Urban areas' and 'District Environment Plan' on 31/7/2023 from 15:00 — 16:30 hrs. This programme will be organized for all District Magistrate & Collectors (or Representatives from District Administrations involved in waste management), Officers from Urban Development Department and PWD(DWS) Department.

The online platform for the programme is <https://meet.google.com/hpu-vaim-mbh>.

Yours faithfully,


(Dr. Elizabeth L. Sangliana)
Head, Research Wing,
SIPARD

Copy to:

1. PS to Chief Secretary, Tripura for kind information of the Chief Secretary
2. PPS to the Principal Secretary, ST&E, Government of Tripura for kind information of the Principal Secretary
3. PS to Director, SIPARD for kind information of Director, SIPARD
4. The Member Secretary, TSPCB for kind information

GOVERNMENT OF TRIPURA
DIRECTORATE OF URBAN DEVELOPMENT
U.D BHAWAN, SAKUNTALA ROAD
Ph:0381-232-9301, email: directorurbantripura@gmail.com.

F.No.2(448)-UDD/DUD/SBM/2016/(P-II)/1223-39

Dated, Agartala, 8th May, 2023

GOVT. ORDER

The State Government in Urban Development Department has nominated 7 (seven) officials of Govt. of Tripura to undertake the study of success stories of low cost Sanitation Management System adopting Seechewal Model & Faecal Sludge Treatment Plants at some of the towns in Punjab from 10.05.2023 to 13.05.2023. They will also be visiting Regional office, Punjab Pollution Control Board (PPCB) at Mohali for interaction with PPCB officials. Details of the officials are given below:

1. Mission Director, SBM-U (Additional Secretary & Director, UDD).
2. Additional Municipal Commissioner, Agartala Municipal Corporation.
3. Sub-Divisional Magistrate, Bishalghar Municipal Council.
4. Sub-Divisional Magistrate, Amarpur Nagar Panchayat.
5. Sub-Divisional Magistrate, Kamalpur Nagar Panchayat.
6. Sub-Divisional Magistrate, Panisagar Nagar Panchayat.
7. Mr. Partha Bhawmik, Junior Engineer, Tripura Urban Development Authority.

They will make their travel plans accordingly and all expenditure to be meet up from SBM-U IEC fund.

By Order
Sd/-
(Sri. Abhishek Singh)
Secretary
Urban Development Department

To:

1. Mission Director, SBM-U (Additional Secretary & Director, UDD).
2. Additional Municipal Commissioner, Agartala Municipal Corporation.
3. Sub-Divisional Magistrate, Bishalghar Municipal Council.
4. Sub-Divisional Magistrate, Amarpur Nagar Panchayat.
5. Sub-Divisional Magistrate, Kamalpur Nagar Panchayat.
6. Sub-Divisional Magistrate, Panisagar Nagar Panchayat.
7. Mr. Partha Bhawmik, Junior Engineer, Tripura Urban Development Authority.

Copy to.

1. PS to the Secretary, UD Department, Govt. of Tripura for kind information of the Secretary, UD Department.
2. PS to the Secretary, UD Department, Govt. of Punjab for kind information of the Secretary, UD Department.
3. The Member Secretary, Punjab Pollution Control Board, for kind information and necessary action.
4. The Director, UD Department, Govt. of Punjab, for kind information and necessary action.
5. The DM & Collector, North/Dhalai/Sepahijala & Gomati, for kind information.
6. The Chief Planner, TUDA, for information.

(Dr. Tamal Majumder)
Addl. Secretary & Director
Urban Development Department

****Discard Single Use Plastic****



1263
GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT
5TH FLOOR, UD BHAWAN
SAKUNTALA ROAD, AGARTALA
PH: 0381-232-9301, EMAIL: directorurbantripura@gmail.com

F No. 2(448)-UDD/DUD/SBM/2016/(P-II)/1219-22

Dated, Agartala, 8th May, 2023

To
Member Secretary,
Punjab Pollution Control Board,
Department of Science, Technology & Environment
Directorate of Environment & Climate Change
Government of Punjab

Sub: Regarding the tour programme of Officials of Govt. of Tripura from 10.05.2023 to 13.05.2023
reg.

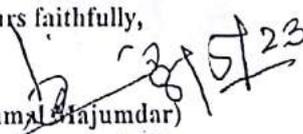
Sir.

In reference to the subject cited above, it is informed that in compliance of Hon'ble NGT direction dated 13.04.2023 in O.A. No. 606/2018, 10 (ten) officials of Govt. of Tripura will be visiting Punjab from 10.05.2023 to 13.05.2023 to undertake the study of success stories of low cost Sanitation Management System adopting Seechewal Model & Faecal Sludge Treatment Plants at some of the towns in Punjab. They will also be visiting Regional office Punjab Pollution Control Board (PPCB) at Mohali for interaction with PPCB officials.

In view of above, the list of officers for the said visit is enclosed herewith with a request to kindly depute a Nodal Officer for necessary co-ordination with the Urban Development Department, Govt. of Tripura. The Nodal Officer may contact Dr. Tamal Majumdar, Additional Secretary & Director, Directorate of Urban Development, Govt. of Tripura (Mobile No.- 9436129055) for further co-ordination regarding the visit.

Encl: As Stated

Yours faithfully,


(Dr. Tamal Majumdar)
Additional Secretary & Director
Directorate of Urban Development

Copy to:

1. PS to the Secretary, UD Department, Govt. of Tripura for kind information of the Secretary, UD Department.
2. PS to the Secretary, UD Department, Govt. of Punjab for kind information of the Secretary, UD Department.
3. The Director, UD Department, Govt. of Punjab for kind information.

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT
5TH FLOOR, UD BHAWAN
SAKUNTALA ROAD, AGARTALA
PH: 0381-232-9301, EMAIL: directorurbantripura@gmail.com

F.No.2(448)-UDD/DUD/SBM/2016/(P-II) / 12 15 - 18

Dated, Agartala, 8th May, 2023

To
Secretary,
Urban Development Department
Government of Punjab

Sub: Regarding the tour programme of Officials of Govt. of Tripura from 10.05.2023 to 13.05.2023
reg.

Sir,

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Encl: As Stated

Yours faithfully,


(Sri. Abhishet Singh)
Secretary

Urban Development Department

Copy to:

1. The Director, UD Department, Govt. of Punjab, for kind information and necessary action.
2. The Member Secretary, Punjab Pollution Control Board, for kind information and necessary action.
3. The Director, UD Department, Govt. of Tripura, for kind information and necessary action.

ANNEXURE-C

GOVERNMENT OF TRIPURA
 DIRECTORATE OF URBAN DEVELOPMENT DEPARTMENT
 3rd FLOOR OF KHADYA BHAWAN
 PANDIT NEHRU COMPLEX
 AGARTALA: TRIPURA (WEST)
 No.F. 11655-69

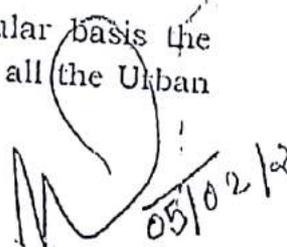
Dated, 5th February, 2019.MEMORANDUM

In compliance of the order of the Hon'ble National Green Tribunal(Principal Bench) dated 16/01/2019 in original application No. 606/2018 in the matter of compliance of Solid Waste Management Rules,2016 and in pursuance of approval of the State Government vide No. 382-CS/2019 dated 31.01.2019, a State Level Committee (SLC) is constituted with the following members.

- | | |
|--|-------------------|
| 1. Chief Secretary, Tripura, | Chairman. |
| 2. Principal Secretary, Urban Development Department- | Member. |
| 3. Principal Secretary, Rural Development Department- | Member. |
| 4. Principal Secretary, Revenue Department- | Member. |
| 5. Principal Chief Conservator of Forest- | Member. |
| 6. Secretary in Charge of Agriculture Department- | Member. |
| 7. Secretary in Charge of Health Department- | Member. |
| 8. Secretary in-Charge of Department of Science,
Technology & Environment- | Member. |
| 9. Additional Director General/Inspector General of Police- | Member. |
| 10. Director, Urban Development Department- | Member. |
| 11. Director, Department of Industries & Commerce- | Member. |
| 12. D.M & Collector, West Tripura, Sepahijala, Gomati
South Tripura, Khowai, Dhalai, Unakoti & North
Tripura District- | Member. |
| 13. Municipal Commissioner, Agartala Municipal Corporation- | Member. |
| 14. Member Secretary, Tripura State Pollution
Control Board- (TSPCB) | Member Secretary. |
| 15. A representative of Central Pollution Control Board- | Member. |

06 FEB 2019

The State Level Committee will monitor on regular basis the implementation of Solid Waste Management Rules, 2016 in all the Urban Local Bodies of the State in letter and spirit.


 (Dr. Milind Ramteke, IAS)
 Addl. Secretary, UD Department
 Government of Tripura

To:-

1. The PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.
2. Principal Secretary, Urban Development Department Govt. of Tripura.
3. Principal Secretary, Rural Development Department Govt. of Tripura.
4. Principal Secretary, Revenue Department Govt. of Tripura.
5. Principal Chief Conservator of Forest, Govt. of Tripura.
6. Secretary in Charge of Agriculture Department Member Govt. of Tripura.
7. Secretary in Charge of Health Department Member Govt. of Tripura.
8. Secretary in-Charge of Department of Science, Technology & Environment Govt. of Tripura.
9. Additional Director General / Inspector General of Police, Govt. of Tripura.
10. Director, Urban Development Department, Govt. of Tripura.
11. Director, Department of Industries & Commerce- Govt. of Tripura.
12. D.M & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
13. Municipal Commissioner, Agartala Municipal Corporation.
14. Member Secretary, Tripura State Pollution Control Board.
15. Representative of Central Pollution Control Board.

Copy to :-

The Manager, Government Press, Agartala with a request to publish the Memorandum in an extra ordinary issue of Tripura Gazette.

Minutes of 27th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 09/11/2023 at 4:00 PM in Conference Hall-2 of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 27th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 09/11/2023 at 4.00 PM in the Conference Hall-2 of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Principal Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of Bio Medical Waste Management, Plastic Waste Management and other environmental issues.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
Issue : Solid Waste Management & Sewage Management				
Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RDD/Panchayet/DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the	<u>Urban Area</u> ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD. 13 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. 1 nos. TWTP will be completed by October, 2023 (Teliamura MC). In addition, 2 nos. TWTP at Melaghar and Amarpur will be completed by November, 2023. 1 nos TWTP will be completed by December, 2023 (panisagar). Further, 85 nos. Secondary Centers scattered in 20 ULBs of	<ul style="list-style-type: none"> Necessary initiatives may be taken by the UDD for setting up of the remaining TWTPs for Teliamura, Melaghar, Amarpur and Panisagar within the stipulated time. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite the works for completion the projects within stipulated timeline. UDD shall take necessary initiatives to execute the

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
		<p>timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively.</p> <p>➤ Sewage Management: Total sewage generation in 20 ULBs is 82.4 MLD.</p> <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by December, 2023. • 1 MLD In-Situ Nalla Treatment at AMC area is completed and functional. • Land identification and survey completed in two ULBs (Kamalpur & Bishalgarh) for setting up of oxidation pond. <p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Kantakhal & Kalapania Khal of AMC - work order has already been issued. Soil testing and drawing completed. • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD in-Situ nalla in 8 small ULBs - work order issued. Agency has started survey works & physical works will started which included in situ Nalla treatment and oxidation pond. • 17.5 MLD STP in 11 ULBs - Total works has been divided in 4 package. Technical Evaluation is going on. <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p>	<p>proposed sewage treatment plants/oxidation pond (31.5 MLD STP at Kantakhal & Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline.</p> <ul style="list-style-type: none"> • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps in Solid as well as Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the concerned line departments.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			<p>Rural Area:</p> <ul style="list-style-type: none"> • Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated, out of which only 178.56 TPD are treated with existing community and individual compost pit (55303 individual compost pit and 2003 community compost pit). To mitigate the gap of 13.94 TPD, a total of 23520 individual compost pits and 349 community compost pits proposed. • Non Biodegradable Waste: In Rural areas 71.20 TPD non Biodegradable waste generated and existing treatment facility is 35.72 (590 waste segregation sheds at village level). The gap in treatment of non-biodegradable waste is 35.48 TPD and this will be mitigated through proposed 586 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs. • Sewage Management: • Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 95.86 MLD through 7469 nos. Individual Soak Pits, 3985 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 49.17 MLD will be mitigated through construction of 204200 nos. of Individual Soak Pit and 10210 nos. of Community Soak Pits. 	
2.	Finance/ UDD/PWD (DWS)/RDD/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage	• An amount of Rs. 282.58 Cr has been ring-fenced by state Government.	• The Finance Department shall provide necessary financial support for setting up of solid waste processing

ad

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
		management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".		plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	<ul style="list-style-type: none"> Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in Urban areas. Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	<ul style="list-style-type: none"> Proper maintenance and monitoring of the functioning of compost pits already set up in ULBs shall be done by the UDD & concerned ULBs. The compost produced shall be utilised following standardized norms. The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the Community Compost Pits/Individual Compost Pits in rural areas to process the bio degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits involving the concerned DMs.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/ DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	IN URBAN AREAS : <ul style="list-style-type: none"> MRF facility is already operationalized in AMC. 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. Plastic and C&D waste are isolated properly and it is not mixed with solid waste after 	<ul style="list-style-type: none"> The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas The UDD and PWD(DWS) shall organise

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			<p>processing.</p> <ul style="list-style-type: none"> • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. • An action Plan under SBM-U 2.0 has been submitted to MoHUA and is under active persuasion for setting up a C&D processing plant at Agartala MC under special assistance case. • IN RURAL AREAS : • 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. • For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. • People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<p>Sensitization programme in urban and rural areas regarding proper segregation of household wastes.</p> <ul style="list-style-type: none"> • All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> • An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been prepared by AMC. • A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House Hold Connection. • State has already considered the said sewerage connectivity fund requirement while ring-fencing funds. 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

ad

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	<ul style="list-style-type: none"> TSPCB is monitoring the compliance of STPs on monthly basis All ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements. 	<ul style="list-style-type: none"> TSPCB shall continue its monitoring of compliance of STPs on monthly basis. All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level	<ul style="list-style-type: none"> SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 & 31.07.2023. 	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UDD/ PWD(DWS)/ RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May,	<ul style="list-style-type: none"> Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
		2023.		
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit. The issue has been taken up in the Element Project and Carbon Credit assessment is among the main objective of this project. The said project will be implemented within 5 years and extensive plantation will be done in first 3 years of this project. 	<ul style="list-style-type: none"> Forest Department may take necessary steps in this regard.
10	UDD/ PWD(DWS)/ RDD/ Panchayet/ Forests/DSTE / TSPCB	Submission/Filling of six monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.	UDD, PWD(DWS), RDD, Panchayet Department have taken initiatives to mitigate the gap in solid waste as well as sewage management in urban and rural areas in compliance of Hon'ble NGT order dated 13.04.2023 in OA No. 606 of 2018. The concerned Departments have already submitted the six monthly Action Taken Report. Based on the reports received from the various departments, a comprehensive report has been prepared and filed before the Hon'ble NGT on 09.11.2023.	<ul style="list-style-type: none"> The six monthly progress reports has been filed before the Hon'ble NGT on 09.11.2023.
Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016				
Ref : NGT order dated 06.12.2019 in OA No.247/2017				
10	DMs/SPs/SD Ms/ SDPOs/BDOs	Enforcement of ban imposed on the use Identified Single Use Plastic Items	<ul style="list-style-type: none"> Hon'ble Chief Minister has launched "Plastic Mukta Tripura Abhijan" on 15.07.2023. DMs, SDMs & ULBs are conducting raids and imposing penalty on violators. Extensive awareness activities involving ICA & Education Department is being carried out. 	<ul style="list-style-type: none"> All concerned shall take necessary initiatives for effective Enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State.
11	UDD/I&C	Plastic waste Recycling Infrastructure	<ul style="list-style-type: none"> Presently, 13 nos plastic waste recycling units are operational in the State. Proper channelization of 	<ul style="list-style-type: none"> UDD shall take necessary initiatives for strengthening the plastic waste recycling

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			the Plastic Waste are being done by the all concerned ULBs.	infrastructure in the State, wherever required. • I & C Department shall take initiatives to facilitate the entrepreneurs for setting up of plastic waste recycling infrastructure in the State.
12	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> • Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP. • A meeting was held on 28.07.2023 with all stakeholder. • Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers. • SHGs under TRLM are making paper plates, cups, pottery based utensils, jute bags and cloth bags. • Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 nos Rural Mart at Nalchar RD Block & Salema RD Block, BDO Offices, DM Office of Sepahijala District. • Training of making cloth bags/ jute bags are being conducted through RUDSETI. 	<ul style="list-style-type: none"> • I & C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP. • TRLM & TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.
Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed)				
13	UDD/Forests /PWD (WR)/ I & C/ DMs/ULBs	Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches	<ul style="list-style-type: none"> • Action Plan for Restoration of Identified Six polluted River stretches is under implementation. • ULBs are implementing the action plan. • Sewage management/ 	<ul style="list-style-type: none"> • All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			<p>treatment initiative are being centrally implemented by TUDA.</p> <ul style="list-style-type: none"> • AMC/ASCL is taking initiative for setting up of waste water treatment plants in AMC area. 	
14	DSTE(RRC)/TSPCB	Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)	<ul style="list-style-type: none"> • The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. • The Haora River Front Development Project is under implementation. 	<ul style="list-style-type: none"> • The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. • The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
15	UDD/Forests /PWD (WR)/ I & C /DMs/ULBs/ TSPCB/AMC/ ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> • UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. • Monthly Progress Report is being submitted to NMCG within copy to CPCB on regular basis. • In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> • All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. • Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
<p>Issue : Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis' Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)</p>				
16	Health & Family Welfare/TSPCB/NHM	Setting up of proposed ETP/STP at Hospitals and operational status of existing ETP/STP	<ul style="list-style-type: none"> • Installation of STPs/ETPs in the Government hospitals is going on. All District Hospitals and IGM hospital has already been covered. Another, 9 Sub-divisional Hospitals has been taken up for installation of STP/ETP and Work Order has already been issued on 06.10.2023. 	Installation of STPs/ETPs at all Government bedded hospitals shall be completed at the earliest.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			<ul style="list-style-type: none"> Proposal has been initiated to set up ETP in another 3 Sub-divisional Hospital (SDHs) out of remaining 6 SDHs in NHM PIP: 2024-26. 	
17	Health & Family Welfare/ TSPCB/NHM	Operational status of Common Bio Medical Treatment Facility (CBWTF)	<ul style="list-style-type: none"> The CBWTF at DC Nagar is operational w.e.f. 1st September, 2022 and point of collection of BMW wastes by the CBWTF Operator is from all Public Health Facilities (State Hospitals up to PHCs). A proposal shall be developed for bar coding implementation by H&FW Department. 	<ul style="list-style-type: none"> Proper monitoring shall be done to check the operational status of the CBWTF at DC Nagar. Necessary initiatives shall be taken for introducing bar coding system for collection/ transportation of bio medical wastes as per BMW Management Rules.
18	Health & Family Welfare/TSPCB/NHM	Training/workshops for healthcare workers on Bio-Medical Waste (BMW) Management as well as COVID-19 issues	<ul style="list-style-type: none"> For the FY: 2023-24, District level orientation training of Khowai, West Tripura, South Tripura, Sepahijala & North Tripura completed. Remaining districts shall take initiative to organize orientation training of health care workers on BMW under Kayakalp initiative during November, 2023. 	<ul style="list-style-type: none"> Regular training shall be imparted to all Health care workers and concerned Officials regarding implementation of BMW management Rules. TSPCB shall provide technical assistance in this regard.
19	Health & Family Welfare/ TSPCB	Status of Authorisation for Government Health Care Facilities under BMW Rules, 2016	<ul style="list-style-type: none"> Most of the Health Care Facilities (HCF) has obtained BMW Authorization. During District level trainings on BMW, demonstration on process of applying BMW Authorization done to ensure completion by the remaining HCFs. NHM has taken initiative that without BMW Authorization no Kayakalp Award will be given to any Health Facility. It is being followed up for BMW Authorization by the remaining Health Facilities. 	<ul style="list-style-type: none"> Health & Family Welfare/TSPCB shall ensure that all the Health care Facilities in the State shall obtain Authorization under BMW Rules, 2016.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
<p>Issue : Air pollution including noise pollution Ref : NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ and Oder dated 17.11.2020 in OA No. 118 of 2020. (The application is disposed on 08.04.2021)</p>				
20	Home (Police) Department/Transport/Forests/UDD/PWD (R&B)/ICA/DMs/SDMs/SDPOs/TSPCB	Implementation of Action Plan for controlling noise pollution	<ul style="list-style-type: none"> Necessary initiatives are being taken by all concerned for implementation of the Action Plan for controlling Noise Pollution. 	<ul style="list-style-type: none"> All concerned Departments shall take necessary initiatives for effective implementation of the Action Plan for controlling noise pollution and submit the ATR to TSPCB. All DMs, SPs, SDPOs and other concerned line departments shall ensure that no banned fire crackers are being stored, sell or being burst. Regular enforcement drives shall be conducted specifically during this Diwali festival.
21	Transport/Forests/UDD/ICA/Traffic Police/DMs/ULBs/TSPCB	Implementation of Action Plan for controlling air pollution	Necessary initiatives are being taken by all concerned for implementation of the Action Plan for controlling Air Pollution.	<ul style="list-style-type: none"> All concerned Departments shall take necessary initiatives for effective implementation of the Action Plan for controlling air pollution and submit the ATR to TSPCB. As the winter season is in the door step, all the ULBs shall take necessary initiatives for watering the roads on regular basis. All the ULBs shall take necessary initiatives to cover the unpaved road side in the urban areas to reduce the dust particle.
22	Home (Police) Department	Monitoring of sound level at different locations on regular basis and initiation of appropriate legal	Sound Level Meter has been distributed to the District Police and necessary training has been imparted.	<ul style="list-style-type: none"> The Home (Police) Department shall monitor sound levels at different locations on regular basis, and appropriate legal action

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023/TSPC-Board

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
		action against the violators to control the noise pollution of the State.		<p>against the violators shall be initiated keeping in view of the upcoming festive season.</p> <ul style="list-style-type: none"> • The Home (Police) Department shall impart training to all Police Personals regarding noise pollution and use of sound level meter on regular basis. • Enforcement drive in local markets shall have to be conducted against the ban fire crackers.
Issue : 100 industrial clusters/ CETPs/ ETPs				
Ref: NGT Order dated 14.11.2019 in OA No. 1038 of 2018				
23	I & C, TIDC	Connection of pipeline of industrial wastewater with existing CETP.	The work for connection of pipeline with rubber industry has been completed.	The I & C/ TIDC shall ensure that the industries connected with CETP through pipeline shall discharge all the liquid wastes to the CETP for treatment.
24	I & C, TIDC	Operational of Online Continuous Emission Monitoring System (OCEMS) of the CETP	The I & C/ TIDC has taken initiatives for installation of OCEMS in the existing CETP at Budhjungnagar.	The I & C/TIDC shall expedite installation of OCEMS in the existing CETP at Budhjungnagar at the earliest.
25	AMC	Operational of Online Continuous Emission Monitoring System (OCEMS) of existing STP, AMC	The AMC has taken initiatives for installation of OCEMS in the existing STP at Bhubanban.	The AMC shall expedite the installation of OCEMS in the existing STP at Bhubanban at the earliest.
Issue : Identification, Protection & Restoration of water bodies				
Ref : NGT Order dated 01.06.2020 & 18.11.2020 in M.A. No. 26/2019 in OA No. 325/2015 (Application is disposed on 18.11.2020)				
26	Forest Department/ Fisheries/ State Level Committee (STE)/TSPCB	Identification, protection and restoration works of the water bodies.	<ul style="list-style-type: none"> • 1910 water bodies have been identified by the TSAC in the state through satellite image. Till date, 1250 nos. Water samples have been collected from West Tripura, Sepahijala, North Tripura, Unakoti District, Gomati, South Tripura and physical as well as 	<ul style="list-style-type: none"> • Remaining water samples from the Dhalai, and Khowai district shall be collected and water quality analysis be done at the earliest.

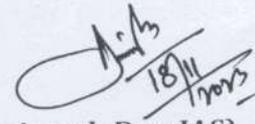
SI No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
			chemical parameters have been analyzed. Collection of water samples from other districts are going on. Necessary instruction is being provided for restoration of the polluted water bodies.	
Issue : Illegal sand mining				
Ref : NGT Order dated 26.02.2021 in OA No. 360/2015 (Application is Disposed of on 26.02.2021)				
27	DMs/Forest	Appropriate action against the illegal sand mining activities	Appropriate actions against the illegal sand mining activities are being taken by the DMs.	DMs/Forest Department shall take appropriate action against the illegal sand mining activities.
28	Forests/ DMs/SEIAA	Implementation of Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020	Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020 are being implemented by all concerned.	Forests Department /DMs/ SEIAA shall take initiatives for implementation of Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020.
Issue : Preparation and Implementation of District Environment Plan and State Environment Plan. Ref : NGT Order dated 17.01.2023 in OA No. 360/2018 (Application is Disposed)				
29	DMs/DSTE/ TSPCB	The District Environment Plans (DEPs) as on 31 st December of the year must be finalized with respect to remaining 98 districts expeditiously, preferably within three months. CPCB may follow up with concerned States. Progress in implementation of the plan be placed on website by 31 st January every year. Likewise, State Environment Plan, taking into account District	State Environment Plan has been prepared and submitted to CPCB. Seven Districts have already prepared the DEPs.	<ul style="list-style-type: none"> All DMs and concerned line departments may take initiatives for implementation of the DEPs. All the DEPs shall be updated and uploaded in the website of the concerned District portal on yearly basis. An Action Taken Report regarding implementation of DEPs shall be submitted to the TSPCB.

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No.F.13(23)/TSPCB/NGT/606/Pt-II/

2023/TSPC-Board

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 27 th State Level Committee held on 09.11.2023
		Environment Plans or any other relevant data may be finalized by 28th February every year and placed on respective State websites.		



(Animesh Das, IAS)
Director

Science, Technology & Environment
Government of Tripura

ANNEXURE-I

**List of Participants in 27th State Level Committee Meeting held under the
Chairmanship of Chief Secretary, Tripura on 09/11/2023**

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Shri Puneet Agarwal, Principal Secretary to the Government of Tripura Revenue/IT Department, Tripura
3.	Sri KS Sethi, Principal Secretary to the Government of Tripura, Forest and PCCF & HoFF, Tripura
4.	Dr. V. G. Jenner, Principal Secretary to the Government of Tripura, Science, Technology & Environment Department and I & C Department, Tripura
5.	Sri Sandeep Rathod, Secretary to the Government of Tripura, RDD, Government of Tripura
6.	Dr. Brahmneet Kaur, Addl. Secretary to the Government of Tripura, Health & TRLM, Government of Tripura.
7.	Sri Soumitra Dhar, IGP (L & O), Home Department, Tripura
8.	Sri Animesh Das, Director & Addl. Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura.
9.	Sri Rajat Pant, Director, Urban Development Department, Government of Tripura
10.	Sri Rajib Debbarma, Chief Engineer, PWD (R&B), Tripura
11.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
12.	Smt. S. Debnath, Addl. Director, Industries & Commerce, Government of Tripura
13.	Dr. Sirshendu Chakma, Joint Director, Health & FW Department, Tripura.
14.	Dr. Saryanti Reang, NO, BMW, Health & FW Department, Tripura
15.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board



Tripura State Pollution Control Board

(A Statutory Organization Under Government of Tripura)

Department of Science, Technology & Environment



LiFE
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Environment

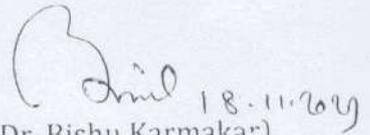


No.F.13(23)/TSPCB/NGT/606/Pt-II/ 187-7206

November 18, 2023

To:

1. Principal Chief Conservator of Forest, Govt. of Tripura
2. Principal Secretary, Revenue & IT Department, Government of Tripura
3. Principal Secretary, Forest Department, Govt. of Tripura.
4. Principal Secretary, Science, Technology & Environment and I&C Department, Govt. of Tripura
5. Secretary, Finance Department, Govt. of Tripura.
6. Secretary, Urban Development Department, Govt. of Tripura
7. Secretary, Education Department, Govt. of Tripura.
8. Secretary, Revenue Department, Govt. of Tripura.
9. Secretary, ICA Department, Tripura.
10. Secretary, Agriculture Department, Govt. of Tripura.
11. Secretary, Rural Development Department, Govt. of Tripura.
12. Additional Director General/Inspector General of Police, Govt. of Tripura.
13. Director, Urban Development Department, Govt. of Tripura.
14. Director, Department of Industries & Commerce, Govt. of Tripura.
15. Director, Science, Technology & Environment, Govt. of Tripura.
16. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
17. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
18. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
19. Regional Director, Central Pollution Control Board, Shillong.


(Dr. Bishu Karmakar)
Member Secretary

Copy to:

The PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.

1/29012/2023

Minutes of 28th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11:00 AM PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 28th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11.00 AM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State and matter related to OA No.693/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
Issue : Solid Waste Management & Sewage Management				
Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed	<u>Urban Area</u> ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD and total waste processing facility presently operationalized id 493 TPD. 12 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. Construction work of 1 nos. TWTP at Teliamura MC is	<ul style="list-style-type: none"> Necessary initiatives may be taken by the UDD for setting up of the remaining TWTPs for Teliamura, Melaghar, Amarpur and Panisagar within the December, 2023. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite the works for

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Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		<p>by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>already completed and started functioning partially. It will be inaugurated after three phase electricity connection by December, 2023. In addition, 3 nos. TWTP at Melaghar, Panisagar and Amarpur will also be completed by December, 2023. Further, 85 nos. Secondary Centers scattered in 20 ULBs of the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively.</p> <p>➤ Sewage Management: Total sewage generation in 20 ULBs is 82.4 MLD.</p> <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by 31st March, 2024. • 1.4 MLD In-Situ Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. • Land identification and survey completed in two ULBs (Kamalpur & Bishalgarh) for setting up of oxidation pond. Work will be started from 15.12.2023 (Bishalgarh) and 1st week of January, 2024 (Kamalpur). 	<p>completion the projects within stipulated timeline.</p> <ul style="list-style-type: none"> • The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/ oxidation pond (31.5 MLD STP at Katakhal & Kalapania Khal, 8 MLD STP at Katakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline. • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps in Solid as well as Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the concerned line departments.

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Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Kantakhal & Kalapania Khal of AMC - work order has already been issued. Soil testing and drawing completed. Construction of labour shed is going on. All piling works will be completed by March, 2024 and work of super structure will be done parallelly. Target Completion date is July 2025. • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD in-Situ nalla in 8 small ULBs - work order issued. <ul style="list-style-type: none"> ➤ Bishalgarh MC: Bio-remediation of drain - work will be started from 08-12-23, agency has mobilized the materials and labour at Bishalghar. Oxidation pond- work will be started from 15-12-23 ➤ Kamalpur NP: Bio-remediation of drain - work will be started from 18-12-23, agency has started mobilization of materials and labour at kamalpur. Oxidation pond- work will be started from 1st week of January, 2024. ➤ Panisagar NP: Design and drawing 	

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Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>is submitted by the agency. Approval for design and drawing by the designated committee will be completed by 08/12/2023.</p> <p>It is anticipated work will start from 1st week of January, 2024.</p> <p>> Sabroom NP: Design & drawing will be submitted by the agency on 05-12-23. Approval for design and drawing by the designated committee will be completed by 08/12/2023. It is anticipated that work will start from 2nd week of January, 2024</p> <p>> Jirania NP, Sonamura, Amarpur NP & Santirbazar MC: Agency will complete submission of design & drawing by 31st December, 2023.</p> <p>It is anticipated work will start from 2nd week of February, 2024.</p> <ul style="list-style-type: none"> • 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 package. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: Financial bid will be opened by December, 2023 and Kumarghat, 	

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Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura: Retending will be done.]</p> <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p> <p>Rural Area:</p> <ul style="list-style-type: none"> • Total estimated Solid Waste Generation : 263.70 TPD (Biodegradable & non-biodegradable) • Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated, out of which only 183.92 TPD are treated with existing community and individual compost pit (55303 individual compost pit and 2210 community compost pit and Cattle feeding 126.51 TPD). To mitigate the gap of 8.58 TPD, a total of 23520 individual compost pits and 142 community compost pits proposed. • Non Biodegradable Waste: In Rural areas 71.20 TPD non Biodegradable waste generated and existing treatment facility is 43.53 TPD (719 waste segregation sheds/storage facility at village level). The gap in treatment of non-biodegradable waste is 27.67 TPD and this will be mitigated through 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>proposed 547 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs.</p> <ul style="list-style-type: none"> • Sewage Management: • Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 97.67 MLD through 7469 nos. Individual Soak Pits, 4266 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 47.36 MLD will be mitigated through construction of 204200 nos. of Individual Soak Pit and 3566 nos. of Community Soak Pits. 	
2.	Finance/ UDD/PWD (DWS)/RD D/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> • An amount of Rs. 282.58 Cr has been ring-fenced by state Government. 	<ul style="list-style-type: none"> • The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that	<ul style="list-style-type: none"> • Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in 	<ul style="list-style-type: none"> • Maintenance and monitoring of the functioning of compost pits already set up in ULBs shall be done by

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	Urban areas. <ul style="list-style-type: none"> • Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. • Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	the UDD & concerned ULBs. The compost produced shall be utilised following standardized norms. <ul style="list-style-type: none"> • The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio- degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits involving the concerned DMs.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	IN URBAN AREAS : <ul style="list-style-type: none"> • MRF facility is already operationalized in AMC. • 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. • Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. • Raids and 	<ul style="list-style-type: none"> • The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes. • All DMs shall also take necessary

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules.</p> <ul style="list-style-type: none"> • IN RURAL AREAS : • 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. • For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. • People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<p>initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.</p> <ul style="list-style-type: none"> • Regular enforcement drives may be initiated for regulation of ban SUP items at all level.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> • An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been prepared by AMC. • A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			Hold Connection. • State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr.	
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	• TSPCB is monitoring the compliance of STPs on monthly basis • All ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements.	• The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. • All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental	• SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 &	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		issues at district level	31.07.2023.	Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UD D/ PWD(DWS) / RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.	<ul style="list-style-type: none"> Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit. The issue has been taken up in the Element Project and Carbon Credit assessment is among the main objective of this project. The said project will be implemented within 5 years and extensive plantation will be done in first 3 years of this project. 	<ul style="list-style-type: none"> Forest Department may take necessary steps in this regard.
10	UDD/ PWD(DWS) /RDD/ Panchayet/ Forests/DS TE/ TSPCB	Submission/ Filling of six monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of		<ul style="list-style-type: none"> The six monthly progress reports has been filed before the Hon'ble NGT on 09.11.2023.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.		
Issue : Restoration of Polluted River Stretches				
Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023				
13	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023. 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken report was prepared and the RRC has finalized the report. The said Action Taken report has been processed for obtaining Approval from the Government. The Approved ATR will be filed before the Hon'ble NGT through the Standing Counsel of the State at Delhi. 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora. The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 shall have to be filed within stipulated timeline. The Standing Counsel may be requested to submit the affidavit along with the Action Taken Report in this regard. The JRC, Tripura Bhawan, New Delhi may be requested to take necessary action in consultation with standing counsel.
14	DSTE(RRC) / TSPCB	Monitoring of the implementation of Action Plan for restoration	•The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on	• The RRC shall monitor the implementation of the Action Plan for restoration of

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		of Rivers by River Rejuvenation Committee (RRC)	Haora River. • The Haora River Front Development Project is under implementation.	identified river stretches with special emphasis on Haora River. • The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
15	UDD/ Forests/ PWD (WR)/ I & C /DMs/ ULBs/TSPCB/AMC/ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> • UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. • Monthly Progress Report is being submitted to NMCG within copy to CPCB on regular basis. • In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> • All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. • Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
<p>Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.) Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023</p>				
	DSTE/ TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of	<ul style="list-style-type: none"> • The TSPCB has set up laboratory in the Head Office, Agartala. • Total man power of TSPCB in position is 24. • Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. 	<ul style="list-style-type: none"> • TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. • Initiatives be taken for

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.		strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. <ul style="list-style-type: none"> • Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest. • The Status Report/ ATR shall be prepared for filing before the Hon'ble NGT within the stipulated timeline.

Signed by Sajal Kumar Das

Date: 06-12-2023 12:01:24

Reason: Approved

(Sajal Kr Das)

Director

Science, Technology & Environment
Government of Tripura

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ANNEXURE-I**List of Participants in 28th State Level Committee Meeting held under the
Chairmanship of Chief Secretary, Tripura on 04/12/2023**

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Dr Avinash M. Kanfade, PCCF & HoFF, Forest Department, Government of Tripura
3.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
4.	Sri Manchak Lpper, DIG(Crime), Home Department, Tripura
5.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
6.	Sri Animesh Das, Director & Addl. Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura.
7.	Sri Rajat Pant, Director, Urban Development Department, Government of Tripura
8.	Sri Prasun De, Director, RDD & Panchayet, Government of Tripura
9.	Sri Akinchan Sarkar, Addl. Secretary, Finance Department, Government of Tripura
10.	Er. Swapan Kr Das, Chief Engineer, RD, Government of Tripura
11.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
12.	Sri S.C. Das, Addl. Director, Industries & Commerce, Government of Tripura
13.	Sri Uttam Poddar, Joint Director, IT Department, Government of Tripura
14.	Sri Sandip Sinha, State Mission Manager, TRLM
15.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board
16.	Sri K. Sanamaten, NGO Advisor, NHM, Tripura
17.	Dr. Anirban Hore, NHM, Tripura
18.	Sri M.K. Gope, Chief Planner, TUDA, Tripura
19.	Sri Manojit Debnath, Consultant, PWD(DWS)

Minutes of 29th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 12/01/2024 at 4:00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 29th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 12/01/2024 at 4.00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State, Status of enforcement of ban on Single Use Plastic, matter related to OA No.693/2023 and OA No. 728/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
Issue : Solid Waste Management & Sewage Management				
Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RDD/Panchayet/DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016	Urban Area ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD and total waste processing facility presently operationalized is 493 TPD. 12 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. Construction work of 1 nos. TWTP at Teliamura MC is already completed and started functioning partially. Three	<ul style="list-style-type: none"> Initiatives may be taken by the UDD for setting up of the remaining TWTPs for Melaghar, Amarpur and Panisagar within the January, 2024. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite the works for completion the projects within stipulated timeline. The UDD shall take

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
			<p>Target Completion date is July 2025.</p> <ul style="list-style-type: none"> • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD Bioremediation/Oxidation pond in 8 small ULBs - work order issued. <ul style="list-style-type: none"> ➤ Bishalgarh MC: Bio-remediation of drain – work already started by the agency at Bishalgarh. Work will be completed by October, 2024. Oxidation pond- work will be started after dewatering of the ponds. Work will be completed by October, 2024. ➤ Kamalpur NP: Bio-remediation of drain – work already started by the agency at kamalpur. Oxidation pond- work will be started after dewatering of the ponds. Work will be completed by October, 2024. ➤ Panisagar NP: Design and drawing is submitted by the agency. Approval for design and drawing by the designated committee will be completed by shortly. It is anticipated that work will start from 2nd week of February, 2024. ➤ Sabroom NP: Design and drawing is submitted by the agency. Approval for design and drawing by the designated committee will be completed by shortly. It is anticipated that work 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
			<p>will start from 2nd week of February, 2024.</p> <p>➤ Jirania NP, Sonamura, Amarpur NP & Santirbazar MC: Design and drawing is submitted by the agency. Approval for design and drawing by the designated committee will be completed by shortly.</p> <p>It is anticipated that work will start from 2nd week of February, 2024.</p> <ul style="list-style-type: none"> • 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 package. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: Financial bid evaluation completed. LoA will be issued within 20th January, 2024 and Kumarghat, Kailasahar, Dharmanagar (technical bid opened on 05.01.2024); further for Ambassa, Khowai, Teliamura: Retendering has been done.] Date of completion of work is December, 2025. <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p> <p><u>Rural Area:</u></p> <ul style="list-style-type: none"> ➤ Total estimated Solid Waste Generation : 263.70 TPD (Biodegradable & non-biodegradable) ➤ Total GP/VC: 1176 nos. ➤ Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated and 100% treatment is ensured. Present solid waste treatment capacity of Rural areas are 198.25 TPD. Present treatment facilities are 55303 individual compost pit and Cattle feeding (126.51 TPD), 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
			<p>2763 community compost pit (126.51 TPD), Individual Biogas Plant: 640 nos. (0.16 TPD)</p> <p>➤ Non Biodegradable Waste: In Rural areas 71.20 TPD non Biodegradable waste generated and existing treatment facility is 52.83 TPD (873 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs). The gap in treatment of non-biodegradable waste is 18.37 TPD and this will be mitigated through proposed 303 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs.</p> <p>➤ Sewage Management:</p> <p>➤ Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 100.12 MLD through 7469 nos. Individual Soak Pits (1.46 MLD), 4646 nos. Community Soak Pits (29.89 MLD) and 351254 kitchen gardens (68.77 MLD). The gap in treatment of gray water of 44.91 MLD will be mitigated through construction of 64000 nos. of Individual Soak Pit (12.52 MLD) and 5036 nos. of Community Soak Pits (32.39 MLD).</p> <p>➤ In addition, the DC Nagar Dumpsite remediation is going on. It is expected that the work will be completed by July, 2024.</p>	

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2.	Finance/ UDD/PWD (DWS)/RDD/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> An amount of Rs. 282.58 Cr has been ring-fenced by state Government. 	<ul style="list-style-type: none"> The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	<ul style="list-style-type: none"> Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in Urban areas. Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	<ul style="list-style-type: none"> Maintenance and monitoring of the functioning of compost pits already set up in ULBs shall be done by the UDD & concerned ULBs. The compost produced shall be utilised following standardized norms. The PWD (DWS), RDD and Panchayet Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio-degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/ DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not commingled and	IN URBAN AREAS : <ul style="list-style-type: none"> MRF facility is already operationalized in AMC. 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. Tertiary Waste Treatment Plants has also the provision to further segregate 	<ul style="list-style-type: none"> The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. The UDD shall take necessary initiatives for setting up of C & D Waste

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
		treated with solid waste.	<p>and store Dry Waste.</p> <ul style="list-style-type: none"> Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. Raids and enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules. IN RURAL AREAS : 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<p>Processing Plants in urban areas</p> <ul style="list-style-type: none"> The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes. All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been prepared by AMC. A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
			Hold Connection. <ul style="list-style-type: none"> State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr. 	
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	<ul style="list-style-type: none"> TSPCB is monitoring the compliance of STPs on monthly basis All ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements. 	<ul style="list-style-type: none"> The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level	<ul style="list-style-type: none"> SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 & 31.07.2023. 	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UDD/ PWD(DWS)/ RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level	<ul style="list-style-type: none"> Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
		Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.		other environmental issues.
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit. The issue has been taken up in the Element Project and Carbon Credit assessment is among the main objective of this project. The said project will be implemented within 5 years and extensive plantation will be done in first 3 years of this project. 	<ul style="list-style-type: none"> Forest Department may take necessary steps in this regard. A review meeting may be convened separately regarding Element Project under the chairmanship of the Chief Secretary..
10	UDD/ PWD(DWS)/ RDD/ Panchayet/ Forests/ DSTE/ TSPCB	Submission/Filling of six monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.	-	<ul style="list-style-type: none"> The six monthly progress reports have been filed before the Hon'ble NGT on 09.11.2023.
<p>Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023</p>				
11	UDD/Forests /PWD (WR)/ I & C/ DMs/ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches One EA was filed before the 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
		<p>Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023.</p>	<p>departments, a consolidated Action Taken Report was prepared and the RRC has finalized the report. The said Action Taken report has been sent to the Standing Counsel of the State at Delhi for filing.</p>	<ul style="list-style-type: none"> The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 shall have to be filed within stipulated timeline. The Standing Counsel has been requested to submit the affidavit alongwith the Action Taken Report in this regard. The JRC, Tripura Bhawan, New Delhi has been requested to take necessary action in consultation with standing counsel. Necessary coordination may be made with the Standing Counsel and JRC, New Delhi Tripura Bhawan.
12	DSTE(RRC)/ TSPCB	<p>Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)</p>	<ul style="list-style-type: none"> The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The Haora River Front Development Project is under implementation. 	<ul style="list-style-type: none"> The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
13	UDD/Forests /PWD (WR)/ I & C /DMs/ULBs/ TSPCB/AMC/ ASCL	<p>Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.</p>	<ul style="list-style-type: none"> UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. Monthly Progress Report is being submitted to NMCG with a copy to CPCB on regular basis. In the 15th Central Committee Meeting, it was 	<ul style="list-style-type: none"> All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
			informed that the number of polluted river stretches of the state is now been reduced to 1 from 6.	timeline by the TSPCB.
Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.)				
Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023				
14	DSTE/TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.	<ul style="list-style-type: none"> The TSPCB has set up laboratory in the Head Office, Agartala. Total man power of TSPCB in position is 24. Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of the Laboratories in a phased manner. TSPCB has taken initiatives for obtaining NABL accreditation for its Laboratory at Agartala Head Quarter. The Hon'ble Chief Minister of the State has also reviewed the activities of the TSPCB. In this review meeting held on 29.12.2023 under the Chairmanship of the Hon'ble Chief Minister, Tripura emphasis has been given on strengthening of the TSPCB and its Laboratories. 	<ul style="list-style-type: none"> TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest. The Status Report/ ATR shall be prepared for filing before the Hon'ble NGT within the stipulated timeline.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016				
Ref : NGT order dated 06.12.2019 in OA No.247/2017				
15	DMs/SPs/ SDMs/ SDPOs/BDOs /ULBs	Enforcement of ban imposed on the use Identified Single Use Plastic Items	<ul style="list-style-type: none"> Hon'ble Chief Minister has launched "<i>Plastic Mukta Tripura Abhijan</i>" on 15.07.2023. DMs, SDMs & ULBs are conducting raids and imposing penalty on violators. Extensive awareness activities involving ICA & Education Department is being carried out. 	<ul style="list-style-type: none"> All concerned shall take necessary initiatives for strict & effective Enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State. All concerned shall submit the monthly report regarding enforcement in the prescribed format to the TSPCB.
16	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP. A meeting was held on 28.07.2023 with all stakeholder. Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers. SHGs under TRLM are making paper plates, cups, pottery based utensils, jute bags and cloth bags. Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 nos Rural Mart at Nalchar RD Block & Salema RD Block, BDO Offices, DM Office of Sepahijala District. Training of making cloth bags/ jute bags are being conducted through RUDSETI. 	<ul style="list-style-type: none"> I & C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP. TRLM & TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.
17	ICA/UDD/ULBs/TSPCB/DS TE/Education	Awareness generation and capacity building	<ul style="list-style-type: none"> Extensive awareness activities involving ICA, School Education Department are being carried out time to time. 	<ul style="list-style-type: none"> The IEC video clips and other photographs of waste management shall be displayed across the big digital screens

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 29 th State Level Committee held on 12.01.2024
				installed by ICA Department.
News item published in the Hindustan dated 30.11.2023: Arsenic found in Ground Water in 25 states and Flurried 27 States (OA No. 728/2023)				
18	DSTE/PWD (DWS)/PWS (WR)/TSPCB	As per the Order of the Hon'ble NGT, ground water of three district namely North, Gomati and South has Arsenic contamination (>0.01 mg/L) and ground water of three districts namely Unakoti, Khowai and North has Fluoride contamination (>1.5 mg/L). Response of the State may be filed within one month from receipt of the Notice through email.	<ul style="list-style-type: none"> PWS (DWS), WSSO, CGWB have been requested to provide the analytical data of ground water containing Arsenic and Fluoride for last five years. 	<ul style="list-style-type: none"> PWD (DWS) is the Nodal Department for drinking water and sanitation issues and equipped with NABL accredited laboratory. PWD (DWS) shall prepare status report of Arsenic concentration in groundwater for the identified three districts (North Tripura, Gomati and South Tripura) and fluoride concentration in groundwater for the three identified districts (Unakoti, Khowai and North Tripura) and submit to the TSPCB for onward submission to the Hon'ble NGT.

Signed by Mahender Singh

Date: 31-01-2024 12:55:20

Reason: Approved

(Mahender Singh, IFS)

Director

Science, Technology & Environment

Government of Tripura

ANNEXURE-I**List of Participants in 29th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 12/01/2024**

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Dr Avinash M. Kanfode, PCCF & HoFF, Forest Department, Government of Tripura
3.	Sri Brijesh Panday, Secretary to the Govt of Tripura, PWD(DWS) Department, Government of Tripura
4.	Sri Abhisek Singh, Secretary to the Government of Tripura, UD-Department
5.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
6.	Sri Apurba Roy, Secretary to the Government of Tripura, Finance Department, Tripura
7.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
8.	Sri Gaurab Chakraborty, IGP, Home Department, Govt of Tripura.
9.	Smt Deepa D Nair , CCF (P & D), Forest Department, Govt of Tripura
10.	Sri Mahender Singh, Director, Science, Technology & Environment Department, Government of Tripura.
11.	Sri Rajat Pant, Director, Urban Development Department, Government of Tripura
12.	Sri Tarit K. Chakma, DM & Collector, Gomati District, Tripura
13.	Sri Saju Vaheed, DM & Collector, South Tripura
14.	Sri Debapriya Bardhan, DM & Collector, North Tripura
15.	Dr. Supriya Mallik, Director(I/C), H & FW Department, Government of Trupura
16.	Smt L. Darlong, Addl. CEO, TRLM & AMD, TULM, Government of Tripura
17.	Sri Asit Kr. Das, Jt. Director, Panchayet Department, Government of Tripura
18.	Sri Rajib Majumder, Director, WSSO, PWD(DWS), Government of Tripura
19.	Sri S. S. Debnath, Chief Engineer, RD-Department, Government of Tripura
20.	Sri Rinku Lather, SDM, Belonia, South Tripura
21.	Sri Manoj Kumar Saha, Dy. Secretary, RD Department, Government of Tripura
22.	Sri Uttam Poddar, Addl. Director, IT Department, Government of Tripura
23.	Smt Sutirtha Paul, Geologist/JD, Industries & Commerce, Government of Tripura
24.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
25.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board

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Minutes of 30th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 15/02/2024 at 4:30 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13/04/2023 passed by the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 30th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 15/02/2024 at 4.30 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13.04.2023 passed by the Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Municipal Commissioner, Agartala Municipal Corporation has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State, Status of enforcement of ban on Single Use Plastic, matter related to OA No.693/2023 and OA No. 728/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
Issue : Solid Waste Management & Sewage Management				
Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as	Urban Area ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD and total waste processing facility presently operationalized is 493 TPD. 12 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. Construction work of 1 nos.	<ul style="list-style-type: none"> The UDD shall take initiative to expedite the setting up of the remaining TWTPs for Melaghar, Amarpur and Panisagar within the stipulated timeline. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
		<p>already directed by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>TWTP at Teliamura MC is already completed and started functioning. In addition, 3 nos. TWTP at Melaghar, Panisagar and Amarpur will also be completed by 15th March, 2024. Further, 85 nos. Secondary Centers scattered in 20 ULBs of the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively.</p> <p>➤ Sewage Management:</p> <ul style="list-style-type: none"> • Total sewage generation in 20 ULBs : 82.4 MLD. • Total treatment facility operationalized: 9.4 MLD <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by 31st March, 2024. • 1.4 MLD In-Situ Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. <p>➤ Land identification and survey completed in two ULBs (Kamalpur & Bishalgarh) for setting up of oxidation pond. Work will be completed by 30th November, 2024. Thapar</p>	<p>the works for completion the projects within stipulated timeline.</p> <ul style="list-style-type: none"> • The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/ oxidation pond/Bio-remediation (31.5 MLD STP at Kantakhal & Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline. • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps (44.91 MLD) in Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
			<p>Model will be followed.</p> <p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Katakhal & Kalapania Khal of AMC - work order has already been issued. [<ul style="list-style-type: none"> a.) 5 MLD STP at Kalapaia: Work yet to start; design & drawing approval communicated. b.) 15 MLD STP at Katakhal near Abhaynagar bridge: 140 nos piles completed & work for 7 nos is in progress c.) 10 MLD STP at Katakhal near Ranjit Nagar: construction of temporary labour camp in progress. Land filling & approach road making going on. d.) 1.5 MLD STP at Katakhal near Astabal bridge: work yet to start; design & drawing approval communicated] <p>Target Completion date is July 2025.</p> <ul style="list-style-type: none"> • 8 MLD STP is proposed (Katakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD Bioremediation/ Oxidation Pond in 8 small ULBs - work order issued. <ul style="list-style-type: none"> ➤ Bishalgarh MC: Bio-remediation of drain: <ul style="list-style-type: none"> - work already started by the agency at Bishalgarh. Work will be completed by October, 2024. <p>Oxidation pond: -</p>	<p>concerned line departments.</p> <ul style="list-style-type: none"> • ULB wise details of solid and liquid waste management facilities and status of various projects taken up shall be presented in the next SLC meeting.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
			<p>work will be started after dewatering of the ponds. Work will be completed by August, 2024.</p> <p>➤ Kamalpur NP: Bio-remediation of drain – work already started by the agency at kamalpur. Oxidation pond- work will be started after dewatering of the ponds. Work will be completed by August, 2024.</p> <p>➤ Panisagar & Sabroom NP: Design and drawing is submitted by the agency. Approval for design and drawing by the designated committee will be completed by shortly. Work will be completed by October, 2024.</p> <p>➤ Jirania NP, Sonamura & Santirbazar MC: Design and drawing is submitted by the agency. Approval for design and drawing by the designated committee will be completed by shortly. Work will be completed by March, 2025.</p> <p>➤ Amarpur NP: Site handed over to the Agency. Design & drawing submission from the agency is in</p>	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
			<p>progress. Work will be started from 2nd week of March, 2024.</p> <ul style="list-style-type: none"> • 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 packages. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: Financial bid evaluation completed. LoA already issued and for Kumarghat, Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura: Retendering has been done, tender opened and technical evaluation is going on]. Date of completion of work is December, 2025. <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p> <p><u>Rural Area:</u></p> <ul style="list-style-type: none"> ➤ Total estimated Solid Waste Generation: 263.70 TPD (Biodegradable & non-biodegradable) ➤ Total GP/VC: 1176 nos. ➤ Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated and 100% treatment is ensured. Present solid waste treatment capacity of Rural areas is 198.25 TPD. Present treatment facilities are 55303 individual compost pit and Cattle feeding (126.51 TPD), 2763 community compost pit (126.51 TPD), 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
			<p>Individual Biogas Plant: 640 nos. (0.16 TPD)</p> <p>➤ Non-Biodegradable Waste: In Rural areas 71.20 TPD non-Biodegradable waste generated and existing treatment facility is 52.83 TPD (873 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs). The gap in treatment of non-biodegradable waste is 18.37 TPD and this will be mitigated through proposed 303 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs.</p> <p>➤ Sewage Management:</p> <p>➤ Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 100.12 MLD through 7469 nos. Individual Soak Pits (1.46 MLD), 4646 nos. Community Soak Pits (29.89 MLD) and 351254 kitchen gardens (68.77 MLD). The gap in treatment of gray water of 44.91 MLD will be mitigated through construction of 64000 nos. of Individual Soak Pit (12.52 MLD) and 5036 nos. of Community Soak Pits (32.39 MLD).</p> <p>➤ In addition, the DC Nagar Dumpsite remediation is going on. It is expected that the work will be completed by July,</p>	

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
			2024.	
2.	Finance/ UDD/PWD (DWS)/RDD/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as “non-lapsable”.	<ul style="list-style-type: none"> An amount of Rs. 282.58 Cr has been ring-fenced by state Government. 	<ul style="list-style-type: none"> The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	<ul style="list-style-type: none"> Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in Urban areas. Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	<ul style="list-style-type: none"> The UDD & concerned ULBs shall take necessary initiatives for maintenance and monitoring of the functioning of compost pits already set up in ULBs. The compost produced shall be utilised following standardized norms. The PWD (DWS), RDD and Panchayet Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio- degradable solid

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
				wastes and also to take necessary initiatives to set up required Plastic waste collection and segregation sheds.
4.	UDD/PWD (DWS)/RD D/ Panchayet/ Health Departments	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	<p>IN URBAN AREAS:</p> <ul style="list-style-type: none"> • MRF facility is already operationalized in AMC. • 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. • Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. • Raids and enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules. Revenue are being generated from selling of segregated Plastic Waste by the ULBs. <p>IN RURAL AREAS:</p> <ul style="list-style-type: none"> • 28 blocks can be covered under convergence mode (MoU has been 	<ul style="list-style-type: none"> • The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes. • All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
			<p>signed) with existing PWMU infrastructure in ULBs.</p> <ul style="list-style-type: none"> For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> An Action Plan to increase the utilization capacity of 8 MLD STP at Chandinamura, AMC to its optimal capacity has been prepared by AMC. A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House Hold Connection. State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr. 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of	<ul style="list-style-type: none"> TSPCB is monitoring the compliance of STPs on monthly basis. Defaulting units are being directed to comply with the prescribed 	<ul style="list-style-type: none"> The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. All ULBs shall

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
		treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	standard. <ul style="list-style-type: none"> • ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements. • Instead of high costed STPs in small population towns, oxidation ponds and other low cost options like in-situ remediation projects have been taken up. 	take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level	<ul style="list-style-type: none"> • SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 & 31.07.2023. 	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/TSPCB/UD D/ PWD(DWS) / RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review	<ul style="list-style-type: none"> • Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> • Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
		starting from 1st May, 2023.		
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department has taken initiatives under various afforestation projects/ schemes for increasing the forest cover and improving the quality of forest cover in the State with the aim of ecological restoration and enhancing carbon sequestration potential of forests in the state. 	<ul style="list-style-type: none"> Forest Department may take necessary steps to assess the carbon sequestrated in the forests of the state and to explore possibilities for availing carbon credit.
10	UDD/ PWD(DWS) /RDD/ Panchayet/ Forests/ DSTE/ TSPCB	Submission/ Filling of six-monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.	-	<ul style="list-style-type: none"> The six-monthly progress reports have been filed before the Hon'ble NGT on 09.11.2023.
Issue: Restoration of Polluted River Stretches				
Ref: NGT Orders dated 28.02.2020 in O.A. No: 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023				
11	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before the River 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
		<ul style="list-style-type: none"> One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted rivers stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023. 	<p>Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken Report was prepared and the RRC has finalized the report. The said Action Taken report has been sent to the Standing Counsel of the State at Delhi and duly filed before the Hon'ble NGT.</p>	<p>be given to the Model River Haora.</p> <ul style="list-style-type: none"> The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 has already been filed.
1 2	DSTE(RRC) / TSPCB	<p>Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)</p>	<ul style="list-style-type: none"> The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The Haora River Front Development Project is under implementation. 	<ul style="list-style-type: none"> The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
1 3	UDD/ Forests/ PWD (WR)/ I & C /DMs/ULBs /TSPCB/AM C/ASCL	<p>Submission of Monthly Progress Report showing incremental progress in implementation</p>	<ul style="list-style-type: none"> UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. Monthly Progress Report is being submitted to NMCG with a copy to 	<ul style="list-style-type: none"> All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
		of the Action Plan.	CPCB on regular basis. <ul style="list-style-type: none"> In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
<p>Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.) Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023</p>				
14	DSTE/ TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of	<ul style="list-style-type: none"> The TSPCB has set up laboratory in the Head Office, Agartala. Total man power of TSPCB in position is 24. Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of the Laboratories in a phased manner. TSPCB has taken initiatives for obtaining NABL accreditation for its Laboratory at Agartala Head Quarter. The Hon'ble Chief Minister of the State has also reviewed the activities 	<ul style="list-style-type: none"> TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. TSPCB shall expedite the initiatives to obtain NABL Accreditation for the existing laboratory of the TSPCB.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
		hearing.	<p>of the TSPCB. In this review meeting held on 29.12.2023 under the Chairmanship of the Hon'ble Chief Minister, Tripura; emphasis has been given on strengthening of the TSPCB and its Laboratories.</p> <ul style="list-style-type: none"> The Status Report/ATR has already been filed before the Hon'ble NGT. 	
<p>Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016 Ref : NGT order dated 06.12.2019 in OA No.247/2017</p>				
15	DMs/SPs/SDMs/SDPOs/BD Os/ULBs	Enforcement of ban imposed on the use of Identified Single Use Plastic Items	<ul style="list-style-type: none"> Hon'ble Chief Minister has launched "<i>Plastic Mukta Tripura Abhijan</i>" on 15.07.2023. DMs, SDMs & ULBs are conducting raids and imposing penalty on violators. <p>➤ In the month of January, 2024:</p> <ul style="list-style-type: none"> Dhalai Tripura District has conducted 22 raids, 52 nos violators have been penalized, 32.80 Kg SUP has been seized, no case filed and Rs.6000/- has been recovered as pollution cost. West Tripura District has conducted 11 raids, 21 nos violators have been penalized, 137.25 Kg SUP has been seized, 2 nos case filed and Rs.17500 has been recovered as pollution cost. 	<ul style="list-style-type: none"> All concerned shall take necessary initiatives for strict & effective Enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State. All concerned shall submit the monthly report regarding enforcement in the prescribed format to the TSPCB.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
			<ul style="list-style-type: none"> • North Tripura District has conducted 20 raids, 7 nos violators have been penalized, 11.5 Kg SUP has been seized, 1 nos. case filed and Rs.2500/- has been recovered as pollution cost. • South Tripura District has conducted 5 raids, 10 nos violators have been penalized, 28.62 Kg SUP has been seized, no case filed and Rs.8500/- has been recovered as pollution cost. • Sepahijala District has conducted 4 raids, 6 nos violators have been penalized, 7.6 Kg SUP has been seized, no case filed and Rs.1700/- has been recovered as pollution cost. • Unakoti District has conducted 2 raids, 10 nos violators have been penalized, 11 Kg SUP has been seized, no case filed and Rs.5600/- has been recovered as pollution cost. • Extensive awareness activities involving ICA & Education Department is being carried out in all the districts. 	
16	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting	<ul style="list-style-type: none"> • Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP. • A meeting was held on 	• I & C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
		New Innovative Ideas	28.07.2023 with all stakeholder. <ul style="list-style-type: none"> • Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers. • SHGs under TRLM are making paper plates, cups, pottery-based utensils, jute bags and cloth bags. • Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 nos. Rural Mart at Nalchar RD Block & Salema RD Block, BDO Offices, DM Office of Sepahijala District. • Training of making cloth bags/ jute bags are being conducted through RUDSETI. 	SUP. <ul style="list-style-type: none"> • The TRLM & TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.
17	ICA/UDD/ULBs/TSPCB/DSTE/Education	Awareness generation and capacity building	<ul style="list-style-type: none"> • Extensive awareness activities involving ICA, School Education Department are being carried out time to time. 	<ul style="list-style-type: none"> • The IEC video clips and other photographs of waste management shall be displayed across the big digital screens installed by ICA Department.
News item published in the Hindustan dated 30.11.2023: Arsenic found in Ground Water in 25 states and Flurried 27 States (OA No. 728/2023)				
18	DSTE/PWD (DWS)/PWS (WR)/TSPCB	As per the Order of the Hon'ble NGT, ground water of three district namely North, Gomati and South has Arsenic contamination	PWD (DWS) is the Nodal Department for drinking water and sanitation issues and equipped with NABL accredited laboratory. PWD (DWS) has provided the status report of Arsenic concentration in groundwater for the	<ul style="list-style-type: none"> • Further necessary steps shall be taken as per the direction of the Hon'ble NGT.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30 th State Level Committee held on 15.02.2024
		(>0.01 mg/L) and ground water of three districts namely Unakoti, Khowai and North has Fluoride contamination (>1.5 mg/L). Response of the State may be filed within one month from receipt of the Notice through email.	identified three districts (North Tripura, Gomati and South Tripura) and fluoride concentration in groundwater for the three identified districts (Unakoti, Khowai and North Tripura) and the said report has already been filed before the Hon'ble NGT.	
<p>Issue: Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'</p> <p>Ref: NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)</p>				
19	Health & Family Welfare/TS PCB/NHM	Operational status of Common Bio Medical Treatment Facility (CBWTF)	<ul style="list-style-type: none"> The CBWTF at DC Nagar is operational w.e.f. 1st September, 2022 and point of collection of BMW wastes by the CBWTF Operator are from all Public Health Facilities (State Hospitals up to PHCs). 	<ul style="list-style-type: none"> Proper monitoring shall be done to ensure proper segregation, collection and disposal of BMW generated from the HCFs and also to check the operational status of the CBWTF at DC Nagar. Online Continuous Emission Monitoring System (OCEMS) shall have to be installed in the present CBWTF and connection to the CPCB as well as TSPCB server shall have to be ensured. Necessary initiatives shall be taken for introducing bar coding system for

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 30th State Level Committee held on 15.02.2024
				collection/ transportation of bio medical wastes. • The Health & Family Welfare Department may take necessary initiatives to notify a rate chart for collection of BMW by the CBWTF from the private pathological laboratories /diagnostic centres and other health care establishments also.

Signed by Mahender Singh

Date: 29-02-2024 13:56:07

Reason: Approved

(Mahender Singh, IFS)**Director****Science, Technology & Environment
Government of Tripura**

ANNEXURE-I**List of Participants in 30th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 15/02/2024**

Sl. No.	Name, Designation & Department
1.	Sri J.K. Sinha, Chief Secretary, Government of Tripura
2.	Sri Puneet Agarwal, Principal Secretary to the Govt of Tripura, Revenue & IT Department, Tripura
3.	Sri Kiran Gitte, Secretary to the Government of Tripura, Health & FW and I & C Department, Tripura
4.	Sri Apurba Roy, Secretary to the Government of Tripura, Agriculture & Finance Department, Tripura
5.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
6.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
7.	Sri Gaurab Chakraborty, IGP, Home Department, Govt of Tripura.
8.	Smt. Deepa D. Nair, CCF (P & D), Forest Department, Govt of Tripura
9.	Sri Mahender Singh, Director, Science, Technology & Environment Department, Government of Tripura.
10.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
11.	Sri Shyamal Chakraborty, PWD(WR), Govt of Tripura
12.	Sri Sudhan Debbarma, Addl. CE, PWD(WR), Govt of Tripura
13.	Sri M.K Gope, Chief Planner, TUDA
14.	Sri Deffic Halam, Dy. CEO, TRLM
15.	Sri Tuhin Qutra, TRLM
16.	Er. A. Debnath, AE, TIDC Ltd, Industries & Commerce, Government of Tripura
17.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board
18.	Sri Sandip Sinha, SMM, TRLM
19.	Smt Mampi Deb, MIS & IT Specialist, SBM-U.

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Minutes of 31st meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 14/03/2024 at 4:00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13/04/2023 passed by the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 31st meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 14/03/2024 at 4.00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13.04.2023 passed by the Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State, Status of enforcement of ban on Single Use Plastic, Status of implementation of BMW Management, matter related to OA No.693/2023 and OA No. 728/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
Issue: Solid Waste Management & Sewage Management				
Ref: NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be	<u>Urban Area</u> ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD. 13 nos. Tertiary Waste Treatment Plants (TWTP) having 10 TPD capacity of each plan at ULB level has already been made operational. In addition, 3 nos. TWTP at Melaghar,	<ul style="list-style-type: none"> Necessary initiatives shall be taken by the UDD to expedite the setting up of the remaining TWTPs for Melaghar, Amarpur and Panisagar within the stipulated timeline. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
		<p>sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>Panisagar and Amarpur will also be completed by 31st March, 2024. Further, 85 nos. Secondary Centers scattered in 20 ULBs of the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively.</p> <p>➤ Sewage Management:</p> <ul style="list-style-type: none"> • Total sewage generation in 20 ULBs : 82.4 MLD. • Total treatment facility operationalized: 9.4 MLD • Treatment Facility under construction/Proposed: 74.7 MLD <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work is in the verge of completion. • 1.4 MLD In-Situ Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. <p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Kankhal & Kalapania Khal of AMC - work order has already been issued. [a.) 5 MLD STP at Kalapania: Work yet to start; design & drawing 	<p>shall take necessary initiatives to expedite the works for completion the projects within stipulated timeline.</p> <ul style="list-style-type: none"> • The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/ oxidation pond/Bio-remediation (31.5 MLD STP at Kankhal & Kalapania Khal, 8 MLD STP at Kankhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline. • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps (44.18 MLD) in Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also to ensure setting up of necessary sewage management systems in rural areas as well as Urban areas

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
			<p>approval communicated.</p> <p>b.) 15 MLD STP at Katakhal near Abhaynagar bridge: All piles completed & Pile cap work to be started.</p> <p>c.) 10 MLD STP at Katakhal near Ranjit Nagar: Piling work is in progress.</p> <p>d.) 1.5 MLD STP at Katakhal near Astabal bridge: work yet to start; design & drawing approval communicated]</p> <p>Target Completion date is 31st July 2025.</p> <ul style="list-style-type: none"> • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD Bioremediation/ Oxidation pond in 8 small ULBs - work order issued. <ul style="list-style-type: none"> ➤ Bishalgarh MC & Kamalpur NP: Bio-remediation of drain:- work already started by the agency at Bishalgarh. Work will be completed by December, 2024. Oxidation pond:- work started. Work will be completed by 31st March, 2025. ➤ Panisagar & Sabroom NP: Design and drawing is submitted by the agency. The designated Technical committee will complete the scrutiny by 20th March, 2024. 	<p>in coordination with the concerned line departments.</p> <ul style="list-style-type: none"> • The TSPCB shall monitor the overall water quality of the bioremediated 5 drains.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
			<p>Work will be completed by March, 2025.</p> <p>➤ Jirania NP, Sonamura & Santirbazar MC: Design and drawing is submitted by the agency. The designated Technical committee will complete the scrutiny by 20th March, 2024.</p> <p>Work will be completed by March, 2025.</p> <p>➤ Amarpur NP: Site handed over to the Agency. Design & drawing submission from the agency is in progress. Work will be completed by 31st March, 2025.</p> <p>• 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 package. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: LoA already issued and for Kumarghat, Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura: Retendering has been done. Date of completion of work is December, 2025.</p> <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p> <p><u>Rural Area:</u></p> <p>➤ Total estimated Solid Waste Generation : 263.70 TPD</p>	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
			<p>(Biodegradable & non-biodegradable)</p> <p>➤ Total GP/VC: 1176 nos.</p> <p>➤ Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated and 100% treatment is ensured. Present solid waste treatment capacity of Rural areas are 198.25 TPD. Present treatment facilities are 55303 individual compost pit and Cattle feeding (126.51 TPD), 2911 community compost pit (75.41 TPD), Individual Biogas Plant: 640 nos. (0.16 TPD)</p> <p>➤ Non-Biodegradable Waste: In Rural areas 71.20 TPD non-Biodegradable waste generated and existing treatment facility is 52.83 TPD (873 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs). The gap in treatment of non-biodegradable waste is 18.37 TPD and this will be mitigated through proposed 303 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs.</p> <p>Sewage Management:</p> <p>➤ Total gray water</p>	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
			<p>generation in rural areas is 145.03 MLD. Present treatment capacity is 100.85 MLD through 11187 nos. Individual Soak Pits, 4646 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 44.18 MLD will be mitigated through construction of 60282 nos. of Individual Soak Pit (11.79 MLD) and 5036 nos. of Community Soak Pits (32.39 MLD).</p> <p>➤ In addition, the DC Nagar Dumpsite remediation is going on. It is expected that the work will be completed by 31st July, 2024.</p>	
2.	Finance/ UDD/PWD (DWS)/RD D/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> An amount of Rs. 282.58 Cr has been ring-fenced by state Government. 	<ul style="list-style-type: none"> The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RD D/	Community compost pits be properly	<ul style="list-style-type: none"> Compost produced by ULBs is certified and is being sold locally and is 	<ul style="list-style-type: none"> The UDD & concerned ULBs shall take necessary

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
	Panchayet/ DMs/ULBs	maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	also made available in flipkart and amazon in Urban areas. <ul style="list-style-type: none"> • Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. • Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	initiatives for maintenance and monitoring of the functioning of compost pits already set up in ULBs. The compost produced shall be utilised following standardized norms. <ul style="list-style-type: none"> • The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio- degradable solid wastes and also to take necessary initiatives to set up required Plastic waste collection and segregation sheds.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Departments	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	IN URBAN AREAS : <ul style="list-style-type: none"> • MRF facility is already operationalized in AMC. • 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. • Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D 	<ul style="list-style-type: none"> • The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
			<p>waste.</p> <ul style="list-style-type: none"> Raids and enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules. Revenue are being generated from selling of segregated Plastic Waste by the ULBs. IN RURAL AREAS: 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<ul style="list-style-type: none"> All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing	<ul style="list-style-type: none"> An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
		STPs and proposed STPs	<p>prepared by AMC.</p> <ul style="list-style-type: none"> A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House Hold Connection. State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr. 	proposed STPs for their full capacity utilisation within stipulated timeline.
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	<ul style="list-style-type: none"> TSPCB is monitoring the compliance of STPs on monthly basis. Defaulting units are being directed to comply with the prescribed standard. ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements. Instead of high costed STPs in small population towns, oxidation ponds and other low cost options like in-situ remediation projects have been taken up. 	<ul style="list-style-type: none"> The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on	<ul style="list-style-type: none"> SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District 	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management,

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
		regular basis at appropriate institutional level to deal with environmental issues at district level	Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 & 31.07.2023.	District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UD D/ PWD(DWS) / RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.	<ul style="list-style-type: none"> Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department has taken initiatives under various afforestation projects/ schemes for increasing the forest cover and improving the quality of forest cover in the State with the aim of ecological restoration and enhancing carbon sequestration potential of forests in the state. 	<ul style="list-style-type: none"> Forest Department may take necessary steps to assess the carbon sequestered in the forests of the state and to explore possibilities for availing carbon credit. A Report in this regard may be provided for preparation of the 6 monthly progress report.
10	UDD/ PWD(DWS) /RDD/ Panchayet/ Forests/ DSTE/ TSPCB	Submission/ Filling of six-monthly progress reports on solid waste management and sewage management in urban & rural	-	<ul style="list-style-type: none"> The six-monthly progress reports have been filed before the Hon'ble NGT on 09.11.2023.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
		areas of the State in compliance of the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.		
<p>Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023</p>				
11	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken Report was prepared and the RRC has finalized the report. The said Action Taken report has been sent to the Standing Counsel of the State at Delhi and duly filed before the Hon'ble NGT. 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora. The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 has already been filed.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
		within 13 th December, 2023.		
12	DSTE(RRC) / TSPCB	Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)	<ul style="list-style-type: none"> The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The Haora River Front Development Project is under implementation. 	<ul style="list-style-type: none"> The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
13	UDD/ Forests/ PWD (WR)/ I & C /DMs/ULBs /TSPCB/AM C/ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. Monthly Progress Report is being submitted to NMCG with a copy to CPCB on regular basis. In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.)				
Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023				
14	DSTE/ TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file	<ul style="list-style-type: none"> The TSPCB has set up laboratory in the Head Office, Agartala. Total man power of TSPCB in position is 24. Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. 	<ul style="list-style-type: none"> TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
		<p>the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.</p>	<ul style="list-style-type: none"> The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of the Laboratories in a phased manner. TSPCB has taken initiatives for obtaining NABL accreditation for its Laboratory at Agartala Head Quarter. Tendering process is going on for selection of Agency. The Hon'ble Chief Minister of the State has also reviewed the activities of the TSPCB. In this review meeting held on 29.12.2023 under the Chairmanship of the Hon'ble Chief Minister, Tripura; emphasis has been given on strengthening of the TSPCB and its Laboratories. The Status Report/ATR has already been filed before the Hon'ble NGT. 	<p>the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest.</p> <ul style="list-style-type: none"> Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. TSPCB shall expedite the initiatives to obtain NABL Accreditation for the existing laboratory of the TSPCB.
<p>Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016 Ref : NGT order dated 06.12.2019 in OA No.247/2017</p>				
15	DMs/SPs/SDMs/SDPOs/BD	Enforcement of ban imposed on the use	<ul style="list-style-type: none"> Hon'ble Chief Minister has launched "Plastic Mukta Tripura Abhijan" on 	<ul style="list-style-type: none"> All concerned shall take necessary initiatives for strict &

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
	Os/ULBs	Identified Single Use Plastic Items	15.07.2023. <ul style="list-style-type: none"> • DMs, SDMs & ULBs are conducting raids and imposing penalty on violators. • Extensive awareness activities involving ICA & Education Department is being carried out in all the Districts. • 43 nos of raids conducted by the 20 ULBs; 215.71 Kgs of prohibited SUP seized and an amount of Rs. 65750/- has been realized in the month of February, 2024. 	effective Enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State. <ul style="list-style-type: none"> • All concerned shall submit the monthly report regarding enforcement in the prescribed format to the TSPCB.
16	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> • Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP. • Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers. • SHGs under TRLM are making paper plates, cups, pottery-based utensils, jute bags and cloth bags. • Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 nos. Rural Mart at Nalchar RD Block & Salema RD Block, BDO Offices, DM Office of Sepahijala District. • Training of making cloth bags/ jute bags are being conducted through 	<ul style="list-style-type: none"> • I & C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP. • The TRLM & TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
			RUDSETI.	
17	ICA/UDD/ULBs/TSPCB/DSTE/Education	Awareness generation and capacity building	<ul style="list-style-type: none"> Extensive awareness activities involving ICA, School Education Department are being carried out time to time. 	<ul style="list-style-type: none"> The IEC video clips and other photographs of waste management shall be displayed across the big digital screens installed by ICA Department.
News item published in the Hindustan dated 30.11.2023: Arsenic found in Ground Water in 25 states and Flurried 27 States (OA No. 728/2023)				
18	DSTE/PWD (DWS)/PWS (WR)/TSPCB	As per the Order of the Hon'ble NGT, ground water of three district namely North, Gomati and South has Arsenic contamination (>0.01 mg/L) and ground water of three districts namely Unakoti, Khowai and North has Fluoride contamination (>1.5 mg/L). Response of the State may be filed within one month from receipt of the Notice through email.	PWD (DWS) is the Nodal Department for drinking water and sanitation issues and equipped with NABL accredited laboratory. PWD (DWS) has provided the status report of Arsenic concentration in groundwater for the identified three districts (North Tripura, Gomati and South Tripura) and fluoride concentration in groundwater for the three identified districts (Unakoti, Khowai and North Tripura) and the said report has already been filed before the Hon'ble NGT.	<ul style="list-style-type: none"> Report has been filed by the State before the Hon'ble NGT. Further necessary steps shall be taken as per the direction of the Hon'ble NGT.
Issue: Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'				
Ref: NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)				
1	Health&	Operational	<ul style="list-style-type: none"> The CBWTF at DC 	<ul style="list-style-type: none"> Proper

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31 st State Level Committee held on 14.03.2024
9	Family Welfare/TS PCB/NHM	status of Common Bio Medical Treatment Facility (CBWTF)	<p>Nagar is operational w.e.f. 1st September, 2022 and point of collection of BMW wastes by the CBWTF Operator are from all Public Health Facilities (State Hospitals up to PHCs).</p> <ul style="list-style-type: none"> State Committee constituted under H&FW Dept., Govt. of Tripura periodically reviews and monitors the operational status of Bio-Medical Waste (BMW) Management process. Further, the web link of the application software developed and maintained by the CBWTF Operator for real-time tracking of GPS enabled vehicles utilized for lifting and transportation of BMW will also be linked with NHM Tripura web-portal very shortly. Online Continuous Emission Monitoring System (OCEMS) was installed by the CBWTF Operator from the very beginning, however it went breakdown. At present another modernised version of OECM expected to be installed by the CBWTF Operator within next one month which will be connected to the CPCB as well as TSPCB server accordingly. The CBWTF Operator have established QR coding system in all 	<p>monitoring shall be done to ensure proper segregation, collection and disposal of BMW generated from the HCFs and also to check the operational status of the CBWTF at DC Nagar.</p> <ul style="list-style-type: none"> Online Continuous Emission Monitoring System (OCEMS) shall have to be installed in the present CBWTF and connection to the CPCB as well as TSPCB server shall have to be ensured at the earliest. Necessary initiatives shall be taken for introducing bar coding system for collection/ transportation of bio medical wastes. The Health & Family Welfare Department may take necessary initiatives to notify a rate chart for collection of BMW by the CBWTF from the private pathological laboratories /diagnostic centres and other health care establishments also.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 31st State Level Committee held on 14.03.2024
			<p>Public Health Facilities (PHF) covered under the Project. The Operator is currently using their own weighing machines in course of lifting of segregated BMW across all PHF. As per CPCB guidelines, blue tooth enabled weighing machines planned to be supplied and installed for PHF having 30 beds and above.</p> <ul style="list-style-type: none"> Uniform rate chart for collection of BMW by the CBWTF from the private pathological laboratories /diagnostic centres and other health care establishments for all Districts is being examined with respect to the rate chart notified in other mainland State (H&FW Dept. Govt. of West Bengal) for consideration. 	

Signed by Mahender Singh

Date: 22-03-2024 18:46:01

Reason: Approved

(Mahender Singh, IFS)**Director****Science, Technology & Environment
Government of Tripura**

ANNEXURE-I**List of Participants in 31st State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 14/03/2024**

Sl. No.	Name, Designation & Department
1.	Sri J.K. Sinha, Chief Secretary, Government of Tripura
2.	Sri Brijesh Pandey, Secretary to the Govt of Tripura, Revenue & Public Works (Sanitation part of Drinking Water & Sanitation), Tripura
3.	Sri Kiran Gitte, Secretary to the Government of Tripura, Health & FW and I & C Department, Tripura
4.	Sri Abhisek Singh, Secretary to the Government of Tripura, UD Department, Tripura
5.	Dr Sandeep Rathod, Secretary to the Government of Tripura, RD Department, Tripura
6.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
7.	Sri Ravel H. Kumar, Special Secretary to the Government of Tripura, Education Department, Tripura
8.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
9.	Smt. Vishwasree B, Director, Industries & Commerce Department, Government of Tripura.
10.	Smt. Deepa D. Nair, CCF (P & D), Forest Department, Govt of Tripura
11.	Sri Rajat Pant, Director, UD Department, Government of Tripura.
12.	Md Sajad P, Addl. Municipal Commissioner, Agartala Municipal Corporation
13.	Sri H. S. Darlong, AIG (Crime), Home (Police) Department, Government of Tripura
14.	Sri Mahender Singh, Director, Science, Technology & Environment Department, Government of Tripura.
15.	Sri Ajit Sukla Das, Addl. CEO, TRLM
16.	Sri Rajib Majumder, Director (WSSO), Government of Tripura
17.	Sri S. S. Debnath, Chief Engineer, RD Department, Government of Tripura
18.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
19.	Sri M.K Gope, Chief Planner, TUDA
20.	Sri Bijan Sutradhar, EE-I, O/o the CE, RD Department
21.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board

Minutes of 32nd meeting of the State Level Committee held on 30/04/2024 at 4:00 PM in Video Conference Room of the Civil Secretariat under the Chairmanship of Chief Secretary, Tripura to review the progress of implementation of the Directions dated 13/04/2023 passed by the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 32nd meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 30/04/2024 at 4.00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13.04.2023 passed by the Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, The Municipal Commissioner, Agartala Municipal Corporation has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State, Status of enforcement of ban on Single Use Plastic, Status of implementation of BMW Management Rules, matter related to OA No.693/2023, OA No. 728/2023 and OA No. 22/2024 (CZ).

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
Issue: Solid Waste Management & Sewage Management				
Ref: NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RDD/Panchayet/DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016 (para-10).	Urban Area ➤ Solid Waste Management: Waste quantification survey was done by Third Party Agency during 2021-22 for all 20 ULBs where population was 9,17,633 and estimated waste generation was 333.1 TPD. However, as per the record of the Directorate of Economics & Statistics, Govt. of Tripura the population of 20 ULB for 2022-23 is 9,57,107. On the basis of this 2022-23 population waste	<ul style="list-style-type: none"> Necessary initiatives shall be taken by the UDD to check the functional status of all the solid waste treatment facilities already set up. The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/oxidation pond/In-situ Nalla Treatment (31.5 MLD STP at Kantakhal & Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
		<p>Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>generation of 20 ULBs is estimated using unitary method to be 350.2 TPD. There are 19 Solid Waste Processing Facilities/MRF Centres set up in decentralized manner to cover all 20 ULBs which are linked with 85 (eighty-five) numbers of Segregation Sheds. All the plants are fully functional. 2 (two) ULBs namely Bishalgarh MC and Jirania NP are using neighbouring facilities of Agartala MC and Ranirbazar MC respectively. At present, the state has surplus capacity of waste processing.</p> <p>➤ Sewage Management:</p> <ul style="list-style-type: none"> • Total sewage generation in 20 ULBs : 82.4 MLD. • Total treatment facility available: 18.12 MLD • Treatment facility under construction/Proposed: 67.70 MLD <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, Agartala constructed. • 1.4 MLD <i>In-Situ</i> Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. <p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Katakhal & Kalapania Khal of AMC - work order has already been issued and works started. Piling works going on. Target Completion date is 31st March, 2025. 	<p>in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and 1 MLD oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline.</p> <ul style="list-style-type: none"> • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps (43.55 MLD) in Liquid Waste Management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also to ensure setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the concerned line departments.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<ul style="list-style-type: none"> • 8 MLD STP is taken up (Katakhal & Kalapania Khal) which are under tendering stage. Target date of completion is June, 2025 • 9.7 MLD In-Situ Nalla Treatment in 8 small ULBs - work order issued and works started. Target date of completion is December, 2024. [Bishalgharh MC, Kamalpur NP, Panisagar NP, Sabroom NP, Jirania NP, Sonamura, Santirbazar MC, Amarpur NP] • 1 MLD Oxidation Pond in two ULBs. Target date of completion is December, 2024. [Bishalgarh MC & Kamalpur NP] • 17.5 MLD STP in 11 ULBs - Total works has been divided in 4 packages. Work Order has already been issued and preliminary works started. Target date of completion is 31st March, 2025. <p>Total new proposed {(31.5+8) + (9.7+1+17.5) } = 67.7 MLD</p> <p><u>Rural Area:</u></p> <ul style="list-style-type: none"> ➤ Total estimated Solid Waste Generation: 263.70 TPD (Biodegradable & non-biodegradable) ➤ Total GP/VC: 1176 nos. ➤ Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated and 100% treatment is ensured. Present solid waste treatment capacity of Rural areas is 227.50 TPD. Present treatment facilities are 62518 individual compost pit (16.19 TPD) and 37946 Cattle feeding 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<p>(123.16 TPD), 3404 community compost pit (88.15 TPD), Individual Biogas Plant: 640 nos. (0.16 TPD).</p> <p>➤ Non-Biodegradable Waste: In Rural areas 71.20 TPD non-Biodegradable waste generated and existing treatment facility is 56.99 TPD (942 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs). The gap in treatment of non-biodegradable waste is 14.21 TPD and this will be mitigated through proposed 234 waste segregation storage sheds and utilization of existing MRF facility of adjacent ULBs. Additionally, 8 nos. Plastic Waste Management units at Block level have been taken up. Target date of completion is 31st March, 2025.</p> <p>Sewage Management:</p> <p>➤ Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 101.48 MLD through 14442 nos. Individual Soak Pits, 4646 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 43.55 MLD will be mitigated through construction of 107738 nos. of Individual Soak Pit and 4286 nos. of Community Soak Pits.</p>	
2.	Finance/ UDD/PWD (DWS)/RDD/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms	<ul style="list-style-type: none"> An amount of Rs. 282.58 Cr has been ring-fenced by state Government and kept in a separate bank account. 	<ul style="list-style-type: none"> The ring fenced funds shall be utilized for setting up of solid waste processing plant and sewage management system.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
		of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".		
3.	UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	<ul style="list-style-type: none"> • Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in Urban areas. • Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. • Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	<ul style="list-style-type: none"> • The UDD & concerned ULBs shall take necessary initiatives for maintenance and monitoring of the functioning of compost pits already set up in ULBs. The compost produced shall be utilised following standardized norms. • The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio-degradable solid wastes and also to take necessary initiatives to set up required Plastic waste collection and segregation sheds.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/ DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	IN URBAN AREAS : <ul style="list-style-type: none"> • MRF facility is already operationalized in AMC. • 85 Segregation sheds are operationalised in 20 ULBs. • Solid Waste Processing Facilities has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. 	<ul style="list-style-type: none"> • The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/Solid Waste • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<ul style="list-style-type: none"> • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D Waste. • Work Order has been issued to the Agency for setting up of C & D Waste Management Plant at Agartala. • Raids and enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules. Revenue are being generated from selling of segregated Plastic Waste by the ULBs. • IN RURAL AREAS: • 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWM-U infrastructure in ULBs. • For remaining Blocks, big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. • People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<p>regarding proper segregation of household wastes.</p> <ul style="list-style-type: none"> • All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> • To increase the utilization of STP to its optimal capacity through interception and diversion of drains, the work of installing additional sewage pumping station has been started and shall be completed by November 2024. 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	<ul style="list-style-type: none"> • TSPCB is monitoring the compliance of STPs on monthly basis. Defaulting units are being directed to comply with the prescribed standard. • ULBs are using treated water for the purpose of sprinkling in dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements. • Instead of high costed STPs in small population towns, oxidation ponds and other low-cost options like In-Situ Nalla Treatment projects have been taken up. 	<ul style="list-style-type: none"> • The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. • All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater. • Setting up of the oxidation pond/ in-situ Nalla Treatment plant shall be expediated.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level	<ul style="list-style-type: none"> • SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 & 31.07.2023. • Team of Officials have been sent in exposé visits in several parts of the country to gather experience in SWM and Sewage Management. 	<ul style="list-style-type: none"> • SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UDD/ PWD(DWS)/ RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate	<ul style="list-style-type: none"> • Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> • Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
		for monthly review starting from 1st May, 2023.		
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> • The total carbon stock in various carbon pools across the country is estimated by the Forest Survey of India and published in the biennial Report- India State of Forest Report 2021. As per the ISFR 2021, the total estimated carbon stock in various carbon pools in the State of Tripura is estimated as 74.97 million tons which is 274.89 million tons of CO₂ equivalent. • The Forest Department, Govt. of Tripura has also undertaken the study of carbon stock estimation in the state under two externally aided project- Sustainable Catchment Forest Management (SCATFORM) and Climate Resilience Forest Landscape of Tripura (CREFLAT) Project covering project areas in all the 8 (eight) districts. • The working plan preparation exercise of all eight districts in the State is also going on. As a part of working plan preparation, an externally agency- IORA has been entrusted with the task of carbon stock estimation in the forest areas. The agency has carried out carbon stock estimation exercise for all the major reserve forests (RF)/PRF/UGF in the state as well as for major forest tree species. Based on the studies, it is found that the carbon stock is highest in the mixed 	<ul style="list-style-type: none"> • Forest Department may take further necessary steps to explore possibilities for availing carbon credit.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<p>forests. The district wise report of the carbon stock estimation in the state of Tripura undertaken by the working Plan is enclosed as Annexure-28.</p> <ul style="list-style-type: none"> The Tripura Forest Department is in the process of holding discussions and meeting with the various stakeholders and the institutions to explore possibilities for availing carbon credit. As a part of this exercise, the Tripura Forest Department has already conducted meeting with Indian Council of Forestry Research & Education (ICFRE) Dehradun to explore channels and mechanisms available for availing the carbon credit. 	
10	UDD/ PWD(DWS)/ RDD/ Panchayet/ Forests/ DSTE/ TSPCB	Submission/Filling of six-monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.	<ul style="list-style-type: none"> The first six-monthly progress reports have been filed before the Hon'ble NGT on 09.11.2023. The concerned Departments have provided the Status Report in compliance with the direction of the Hon'ble NGT. Preparation/compilation of the second six-monthly report is going on. 	<ul style="list-style-type: none"> The second six-monthly progress report shall be submitted before the Hon'ble NGT within stipulated timeline.
<p>Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023</p>				
11	UDD/Forests /PWD (WR)/ I & C/ DMs/ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for restoration of identified polluted river stretches with utmost priority. Special emphasis

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
		<p>stretches</p> <ul style="list-style-type: none"> One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023. 	<p>the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken Report was prepared and the RRC has finalized the report. The said Action Taken report has been sent to the Standing Counsel of the State at Delhi and duly filed before the Hon'ble NGT.</p>	<p>shall be given to the Model River Haora.</p> <ul style="list-style-type: none"> The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 has already been filed.
12	DSTE(RRC)/ TSPCB	Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)	<ul style="list-style-type: none"> The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The last review meeting was held on 25.03.2024 under the Chairmanship of the Director, DSTE. The Haora River Front Development Project is under implementation. 	<ul style="list-style-type: none"> The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
13	UDD/Forests /PWD (WR)/ I & C /DMs/ULBs/ TSPCB/AMC/ ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. Monthly Progress Report is being submitted to NMCG with a copy to CPCB on regular basis. In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.) Ref : NGT Orders dated 23.11.2023 in O.A. No : 693/2023				
14	DSTE/TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.	<ul style="list-style-type: none"> • The TSPCB has set up laboratory in the Head Office, Agartala. • Total man power of TSPCB in position is 24. • Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. • The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of the Laboratories in a phased manner. • TSPCB has taken initiatives for obtaining NABL accreditation for its Laboratory at Agartala Head Quarter. Tendering process is going on for selection of Agency. Agency will be selected after Model Code of Conduct. • The Hon'ble Chief Minister of the State has also reviewed the activities of the TSPCB. In this review meeting held on 29.12.2023 under the Chairmanship of the Hon'ble Chief Minister, Tripura; emphasis has been given on strengthening of the TSPCB and its Laboratories. • Proposal has been submitted to the GA (AR) Department for creation of 45 	<ul style="list-style-type: none"> • TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply with the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. The GA (AR) Department may be approached again in this regard. • Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. • TSPCB shall expedite the initiatives to obtain NABL Accreditation for the existing laboratory of the TSPCB.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<p>nos. of Scientific, Technical & Ministerial Officials for strengthening of the State Pollution Control Board and its Laboratories. File returned due to Model Code of Conduct.</p> <ul style="list-style-type: none"> The Status Report/ATR has already been filed before the Hon'ble NGT. 	
<p>Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016 Ref : NGT order dated 06.12.2019 in OA No.247/2017</p>				
15	DMs/SPs/SDMs/SDPOs/BDOs/ULBs	Enforcement of ban imposed on the use Identified Single Use Plastic Items	<ul style="list-style-type: none"> Hon'ble Chief Minister has launched "<i>Plastic Mukta Tripura Abhijan</i>" on 15.07.2023. DMs, SDMs & ULBs are conducting raids and imposing penalty on violators. Extensive awareness activities involving ICA & Education Department is being carried out in all the Districts. 79 nos. of raids conducted by the 20 ULBs; 350 Kgs of prohibited SUP seized and an amount of Rs. 95000/- has been realized in the month of March, 2024. 	<ul style="list-style-type: none"> All concerned shall take necessary initiatives for strict & effective Enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State. All concerned shall submit the monthly report regarding enforcement in the prescribed format to the TSPCB.
16	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP. Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers. SHGs under TRLM are making paper plates, cups, pottery-based utensils, jute bags and cloth bags. Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 	<ul style="list-style-type: none"> I & C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP. The TRLM & TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			nos. Rural Mart at Nalchar RD Block & Salema RD Block, BDO Offices, DM Office of Sepahijala District. • Training of making cloth bags/ jute bags are being conducted through RUDSETI.	
17	ICA/UDD/ULBs/TSPCB/DS TE/Education	Awareness generation and capacity building	• Extensive awareness activities involving ICA, School Education Department are being carried out time to time.	• The IEC video clips and other photographs of waste management shall be displayed across the big digital screens installed by ICA Department.

News item published in the Hindustan dated 30.11.2023: Arsenic found in Ground Water in 25 states and Flurried 27 States (OA No. 728/2023)

18	DSTE/PWD (DWS)/PWS (WR)/TSPCB	As per the Order of the Hon'ble NGT, ground water of three district namely North, Gomati and South has Arsenic contamination (>0.01 mg/L) and ground water of three districts namely Unakoti, Khowai and North has Fluoride contamination (>1.5 mg/L). Response of the State may be filed within one month from receipt of the Notice through email.	PWD (DWS) is the Nodal Department for drinking water and sanitation issues and equipped with NABL accredited laboratory. PWD (DWS) has provided the status report of Arsenic concentration in groundwater for the identified three districts (North Tripura, Gomati and South Tripura) and fluoride concentration in groundwater for the three identified districts (Unakoti, Khowai and North Tripura) and the said report has already been filed before the Hon'ble NGT.	• Report has been filed by the State before the Hon'ble NGT. Further necessary steps shall be taken as per the direction of the Hon'ble NGT.
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Issue: Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis' Ref: NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)

19	Health & Family Welfare/TSP CB/NHM	Operational status of Common Bio Medical Treatment Facility (CBWTF)	• Communications were made with the CBWTF Operator for sharing web link of GPS based tracking system and also web	• Proper monitoring shall be done to ensure proper segregation,
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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			<p>link of QR code system for real-time monitoring of the frequency and regularity in bio-medical waste collection. As per letter of the CBWTF Operator, it is reported that GPS based tracking used centrally by them is already displayed and working in the NHM, Tripura web portal and in addition, separate dedicated dashboard system for Agartala CBWTF is developed and in final stage for linking with NHM, Tripura web portal</p> <ul style="list-style-type: none"> • It is also reported in the above letter of the CBWTF Operator that Online Continuous Emission Monitoring System (OCEMS) have been installed and fully operational in the present CBWTF and also connected to the CPCB server. • For implementation of bar-coding system for collection/transportation of bio medical wastes, the Director of Health Services have already sent request letter to TSPCB to develop and provide Unique Number of each Healthcare Facility. • The Health & Family Welfare Department is also taking necessary initiatives for selection of dedicated vendor for supply of colour coded non-chlorinated plastic bags and containers and colour coded QR code including procurement & supply of App based Mobile Scanner and Bluetooth enabled weighing machines for 30 bedded Public Hospitals as a part of bar code implementation • Regarding notification of a 	<p>collection and disposal of BMW generated from the HCFs and also to check the operational status of the CBWTF at DC Nagar.</p> <ul style="list-style-type: none"> • The Online Continuous Emission Monitoring System (OCEMS) have been installed in the present CBWTF and connection to the CPCB has been made. Connection with the TSPCB server shall have to be made at the earliest. • Necessary initiatives shall be taken for introducing bar coding system for collection/transportation of bio medical wastes at the earliest. The TSPCB shall develop and provide Unique Number of each health care facilities to the Director of Health Services for introduction of bar-coding system. • The Health & Family Welfare Department may take necessary initiatives to notify a rate chart for collection of BMW by the CBWTF from the private pathological laboratories /diagnostic centres and other health care establishments also. • TSPCB may take necessary initiatives for linkage (agreement) with the CBWTF Operator as a precondition for issuance or renewal of authorization.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 32 nd State Level Committee held on 30.04.2024
			rate chart for collection of BMW by the CBWTF from the private pathological laboratories /diagnostic centres and other health care establishments the same was reviewed under the Chairmanship of Secretary, H&FW Dept., Govt. of Tripura and it has been suggested to ensure linkage (agreement) with the CBWTF Operator as a precondition for issuance or renewal of authorization.	

Issue: Establishment & Functioning of the of requisite Effluent Treatment Plants (ETPs)/ Common Effluent Treatment Plants (CETPs)/ Sewage Treatment Plants (STPs).

Ref: Hon'ble NGT Order dated 05.04.2024 in OA No. 22/2024 (CZ)

DSTE/UDD/R DD/PWD(DWS)/I & C/TSPCB	The State shall ensure Establishment & Functioning of the of requisite Effluent Treatment Plants (ETPs)/ Common Effluent Treatment Plants (CETPs)/ Sewage Treatment Plants (STPs) within stipulated timeline.	<ul style="list-style-type: none"> The Order passed by the Hon'ble NGT on 05.04.2024 in the matter of OA No.22/2024 (CZ) has already been communicated with the concerned Departments for compliance. An Advertisement will be published in the news paper inviting attention of the concerned industrial units/health care facilities etc. generating industrial waste/sewage to ensure that no industrial waste/sewage be discharged without treatment into any stream/land/well/sewer. 	<ul style="list-style-type: none"> All concerned Departments/ Organization shall take necessary action in compliance with the direction of the Hon'ble NGT within stipulated timeline.
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(Mahendra Singh, IFS)
Director

Science, Technology & Environment
Government of Tripura

**List of Participants in 32nd State Level Committee Meeting held under the
Chairmanship of Chief Secretary, Tripura on 30/04/2024**

Sl. No.	Name, Designation & Department
1.	Sri J.K. Sinha, Chief Secretary, Government of Tripura
2.	Dr. Avinash Kanfode, PCCF & HoFF, Forest Department, Government of Tripura
3.	Sri Brijesh Pandey, Secretary to the Govt of Tripura, Revenue & Public Works (Sanitation part of Drinking Water & Sanitation), Tripura
4.	Sri Kiran Gitte, Secretary to the Government of Tripura, Health & FW and I & C Department, Tripura
5.	Sri Abhisek Singh, Secretary to the Government of Tripura, UD Department, Tripura
6.	Dr Sandeep Rathod, Secretary to the Government of Tripura, RD Department, Tripura
7.	Dr. Brahmneet Kaur, CEO, TRLM
8.	Sri L. Darlong, IGP (Crime), Home (Police) Department, Government of Tripura
9.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
10.	Md Sajad P, Addl. Municipal Commissioner, Agartala Municipal Corporation
11.	Sri Akinchan Sarkar, Addl. Secretary, Finance Department, Government of Tripura
12.	Sri Saju Vaheed, DM & Collector, Dhalai Tripura
13.	Sri Mahender Singh, Director, Science, Technology & Environment Department, Government of Tripura.
14.	Smt. Swapna Debnath, Addl. Director, I & C Department, Government of Tripura.
15.	Sri S. S. Debnath, Chief Engineer, RD Department, Government of Tripura
16.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
17.	Sri M.K Gope, Chief Planner, TUDA
18.	Sri Nani Gopal Paul, SE, RD Department, Government of Tripura
19.	Sri S. Sengupta, Executive Engineer (WSSO), Government of Tripura
20.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board

1364

MINUTES OF THE MONTHLY MEETING OF THE DISTRICT LEVEL SPECIAL TASK FORCE (DLSTF) UNDER WEST TRIPURA DISTRICT HELD ON 02/12/2023 AT 3:00 P.M. THROUGH VIRTUAL MODE (VIDEO CONFERENCE) AT THE O/O. THE DISTRICT MAGISTRATE & COLLECTOR, WEST TRIPURA DISTRICT WITH REGARD TO SOLID WASTE MANAGEMENT AND OTHER ENVIRONMENT RELATED ISSUES AS PER DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), NEW DELHI

A meeting of the District Level Special Task Force was held on **02/12/2023** through video conference at the Video Conference Hall of this Collectorate.

At the beginning of the meeting the D.M. & Collector, West Tripura welcomed all the participants present in the meeting. The following decisions were taken in the said meeting:

1. SDMs and BDOs under West Tripura District will take initiative for banning of Single Use Plastic carry bags under their jurisdiction. People should be made aware to avoid plastic carry bags. Plastic carry bags may be replaced by paper bags or other bags made of bio-degradable materials. SDMs and BDOs have been requested to raid big shops who are selling single use plastic carry bags and other shops such as medicine shops, grocery, sweet shops who sell their products by using Single Use Plastic (SUP) carry bags.
2. SDMs and BDOs will submit up to date action taken report (ATR) on banning of Single Use Plastic by 25th day of every month to this Collectorate. The quantity of SUP banned and the amount of penalty collected should be mentioned in the said report. One case has been lodged regarding Single use Plastic (SUP) U/S.15 of Environment Protection Act. East Agartala Case No.168/2023. Proper use of hoardings written "Not to use of plastic/Platic carry bag" shall be there in conspicuous places of market areas.
3. SDMs have been requested to fix hoardings on No Use of Single Use of Plastic and penal provision, at conspicuous places of the important markets through concerned ULBs/BDOs by using the IEC component of SBM fund.
4. SDMs have been requested to take initiative for garbage clearance on daily basis at the public places and in the local market areas under their jurisdiction. SDMs have been requested to construct drains adjacent to the market areas so that garbage can be cleared throughout the drains on daily basis.
5. To expedite the setting up the Community Compost Pits/Individual Compost Pits in rural areas process the bio-degradable solid wastes and to take necessary initiatives to set up Community Compost Pits/Individual Compost Pits in respective jurisdiction of SDMs under West Tripura District.

The meeting ended with vote of thanks to all.


 Addl. District Magistrate & Collector
 West Tripura District

1365

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
WEST TRIPURA DISTRICT

NO.F. 23(04)/DM/W/JDL/21//Vol-IV/2108(A)

Dated, 05/12/2023.

To

- 1) The Commissioner, Agartala Municipal Corporation.
- 2) The Superintendent of Police, West Tripura.
- 3) The Chief Medical Officer, West Tripura.
- 4) The District Forest Officer, West Tripura.
- 5) The SDM/Sadar/Mohanpur/Jirania, West Tripura.
- 6) The CEO, Ranirbazar / Mohanpur Municipal Council, West Tripura.
- 7) The BDO, Jirania/Belbari/Mandwai/Old Agartala/Bamutia/Mohanpur/Hezamara/Lefunga/Dukli
- 8) The EO, Jirania Nagar Panchayat, West Tripura.
- ✓ 9) Asst. Environmental Engineer, TSPCB.
- 10) All SA, Agriculture Deptt. (Jirania/Mohanpur/Dukli)
- 11) The Member Secretary, DWS.




District Magistrate & Collector
West Tripura District.

NO (has)

2-1-2024

1366
GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
NORTH TRIPURA: DHARMANAGAR

No F. 6(19)/DM/N/JDL/W.M/2019/2753-56

Date: 24th Nov, 2023

To,

The Director
Urban Development Department
Govt. of Tripura
3rd Floor of Khadya Bhawan, Pandit Nehru Complex
Agartala, West Tripura

The Member Secretary & Scientist B
Tripura State Pollution Control Board
Parivesh Bhawan, P.N. Complex
Gurkhabasti, Kunjaban, Agartala, (W) Tripura

Subject :- Submission of Minutes of the 54th Meeting of the District Level Special Task Force.

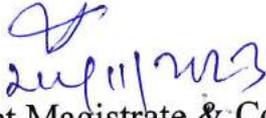
Sir,

With reference to the subject cited above, I am sending herewith the Minutes of the 54th meeting of District Level Special Task Force held on 16-11-2023.

This is for your information and doing the needful please.

Yours faithfully,

Encl: As stated.


24/11/2023
Addl. District Magistrate & Collector
North Tripura: Dharmanagar.

Copy to:-

- (i) The Principal Secretary, Science & Technology, Govt. of Tripura for kind information.


24/11/2023
Addl. District Magistrate & Collector
North Tripura: Dharmanagar.

MINUTES OF THE 54TH MEETING OF THE DISTRICT LEVEL SPECIAL TASK FORCE HELD UNDER THE CHAIRMANSHIP OF THE ADDL. DISTRICT MAGISTRATE & COLLECTOR, NORTH TRIPURA DISTRICT ON 16-11-2023 AT 03:30 PM IN THE CONFERENCE HALL OF THE D.M & COLLECTOR, NORTH TRIPURA.

List of the attendees are given in the ANNEXURE- "A".

At the outset, the District Magistrate & Collector, North Tripura District welcomed all the officials of Dharmanagar Municipal Council, Panisagar Nagar Panchayat and other departments. The D.M & Collector, North Tripura has expressed his concerned over the devastating consequences of Solid Waste, Plastics and River Pollution on environment. He also discussed about the directions of the Hon'ble National Green Tribunal in connection with the responsibilities and duties of the District Administration, Urban Local Bodies, Gram Panchayats and other stake holders for effective implementation of the Solid Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Construction & Demolition Waste Management Rules, 2016.

After detailed discussions following decisions were taken unanimously:-

1. Door to door collection of Solid Waste:-

- (i) Dharmanagar Municipal Council (DMC) has conducted door to door solid waste collection through women SHG groups within all 25 wards @ Rs. 60 from every households and PNS NP has also conducted solid waste collection through women SHG groups within all 11 wards @ Rs. 40 from every households on regular basis. The CEO, DMC and E.O, PNS NP are hereby requested to impose penalty to the individual violator if source segregation is not practiced in the household. (**Action:- CEO DMC, EO PNS**).
- (ii) 02 (Two) Secondary Waste Treatment Center out of 03 (Three) is running smoothly under DMC and rest 01(One) is not operational, only used for segregation of Dry Plastic Waste. DMC segregating waste of every 5 ward and PNS segregate waste for 12 wards. One agency named Bitan society is engaged to collect all plastic wastes from Secondary Treatment Plant and using after recycling. (**Action:- CEO DMC, EO PNS**).
- (iii) The SDM, Panisagar has reported that the land for Tertiary Waste Treatment Center has been identified at Bilthai and construction work is under process and it may be completed within December, 2023. The SDM, Panisagar is requested to complete the construction work of Tertiary Waste Treatment Center within scheduled time. Tertiary Waste Treatment Center is running under DMC. (**Action:- CEO DMC, EO PNS**).
- (iv) The SDM, Panisagar has reported that there is no Construction & Demolition Waste has generated in Panisagar Sub-Division and the SDM, Dharmanagar has

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reported that they have collect C & D Waste Materials and they use it for low land filling purpose. Also CEO, DMC reported that they use C & D Waste in paver block making. (Action:- CEO DMC, EO PNS).

(v) As per the report of the SDM, Panisagar and the SDM, Dharmanagar, there is no gap between MSW and PMSW.

(vi) OC, Development and all BDOs are hereby requested to submit the status of Community Compost Pit under the Rural Bodies on monthly basis. (Action:- OC, DEV; BDOs)

(vii) Awareness programme are being done for proper maintenance of compost pit, use of full compost for farming or sale. (Action:- MS, SBM)

2. Prevention of River/ Water Bodies Pollution:-

(i) The CEO, Dharmanagar Municipal Council had reported that in several locations wire mesh already fixed and new locations will be identified at the earliest. The EO, Panisagar Nagar Panchayat also reported that they also fixed wire nets/ mesh at different locations and new locations to be identified where wire mesh to be fixed. Also they remove waste materials from the said locations on daily basis. (Action:- CEO, DMC; EO, PNS)

(ii) The SDM- Dharmanagar, Panisagar, Kanchanpur were requested to conduct a joint visit with the General Manager, DIC, North Tripura and E.E, DWS, Dharmanagar to identify the illegal consumption of ground water by the several industry / project and Drinking water bottling plant within North Tripura District on regular basis. (Action: SDM- DMN/PNS/KCP; GM- DIC, North; E.E, DWSE)

(iii) Land for Fecal Sludge Treatment Center has been identified by the CEO, DMC at Chandrapur, Dharmanagar and identification of land for Panisagar Nagar Panchayat is under processing. (Action: CEO, DMC; EO, PNS)

(iv) The CEO, DMC is requested to construct community toilet in the populated area near the bank of river Juri. (Action: CEO, DMC)

3. To implementation of Plastic Waste Management Rules:-

(i) All SDMs & SIO, ICA, North are instructed to take necessary steps on "Plastic Mukta Tripura Campaign" launched by the Hon'ble Chief Minister of Tripura through in the Sub- Divisions on regular basis and submit monthly report to this office. (Action:- SDMs/ ICA)

(ii) The SP (N), SDMs, BDOs, Inspector of Taxes, Labour under North Tripura District is hereby requested to strictly enforce the Ban order on Plastic Carry Bags. Penalties/Fines may be imposed against the violators and inspections /raids should be enhanced. SDMs should registered case also who entail the guidelines/rules. All are requested to submit their **detailed report about raids/ penalties/ awareness programmes to the DM & Collector on monthly basis** for onward transmission. (Action:- SP (N), SDMs, BDOs, Inspector of Taxes, Labour)

(iii) The SDM, DMN reported that they seized 275.950 Kgs SUP and collect pollution cost of Rs. 60,400.00 upto 12-10-2023. The SDM, PNS collects Rs. 7000.00 and seized 195 Kgs SUP and SDM, KCP collects Rs. 45,700.00 as pollution cost and

zed 15 Kgs. SUP till date. Also SP, North conduct 206 raids and seized 40250 nos. SUP and collects Rs. 36,500.00 as pollution cost from 01-07-2023 to 31-10-2023. **(Action:- SP (N), SDMs)**

(iv) The District Transport Officer, North Tripura is hereby requested to keep strict monitoring on the transportation of banned single use plastic carry bags by vehicles through Churaibari. **(Action:- DTO, North)**

(v) The CEO, DMC reported that source segregation and disposal system of Plastic Waste Materials fully runned after project of tertiary land fill started. **(Action: CEO, DMC)**

(vi) As per report of MS, SBM for further processing of Plastic Waste, construction of Plastic Waste Management Unit (PWMU) is under planning @ 1 per Block.

The Solid Waste that cannot be managed at GP/VC or Block level due to higher quantity or any other reason, planning is being done for sending to nearest Urban Solid Waste Management facility. **(Action:- MS, SBM)**

(vii) The E.E (PWD), R & B, North Tripura is hereby requested to implementation of policy for use of plastic wastes in road construction works/ carpeting work. **(Action: EE(PWD) R&B, North)**

(viii) The G.M, DIC, North is hereby requested to take initiatives to design and make the alternatives of SUP items such as glass, cup, sticks etc. made of bamboo and other suitable materials in consultation with the Deptt. of Industries & Commerce. **(Action:- GM, DIC, North)**

(ix) The GM, DIC, North also requested to provide necessary assistance in setting up of manufacturing units of alternative items of SUP like bags made of jute, cloth & compostable plastics and other compostable items, utensils made of bamboo, areca nut leafs etc. Attention of the entrepreneurs may be drawn through huge publicity. **(Action:- GM, DIC, North)**

(x) SHGs are encouraged for manufacturing of alternative items of banned SUP such as cup, plates, pots, bags, thonga of different sizes using paper and leaf of areca nut under TRLM scheme. The products may be popularize and promoted for marketing. Also setting of selling point of alternatives of Single Use Plastics items at major markets through the SHGs. **(Action:- TRLM/ NULM)**

(xi) It has been decided to create awareness regular basis on the ban of plastic carry bags among general public by involving the local NGOs, Clubs, NSS units, AWC Workers & ASHA Workers. Awareness activities shall include road shows, display of Audio-Visual presentations in market areas, schools etc, street drama, door to door visits, shop to shop visits etc. **(Action:- SDMs/ULBs/CMO/BDOs/DEO/ICA)**

(xii) DEO, North Tripura and YAS Deptt., North is hereby requested to conduct regular awareness campaign on ban on Single Use Plastic as well as its ill effects and also promotion of alternatives of SUP in educational institutions involving Eco Clubs, youth organizations such as NCC, NSS, NYK and other voluntary organizations. All

clubs, NCC, NSS, NYK shall organize at least one campaign on the following event:- Essay writing competition, Speech competition, Seminar, Street Drama, Door to Door Campaign, Rally, Leaflet Distribution throughout the month. **(Action: DEO, North, Dy. Director, YAS)**

(xiii) DEO, North Tripura is requested to instruct H.M or In-charge of every school regarding conducting weekly awareness in the school on ban on the use of single use plastic. **(Action: DEO, North,)**

(xiv) The DFO, North, Dy. Director- Agriculture, Horticulture is hereby requested to arrange awareness campaign among the farmers/ vendors/ suppliers about the using alternative items instead of poly bags for packeting of saplings in their garden/ farms. **(Action:- DFO, North; Dy-Director- Agriculture, Horticulture)**

(xv) DDOs/ HoOs of all government organizations are hereby again requested to declare their Office become a Plastic Free Zone. From now no more plastic water bottles, items made by banned plastic materials etc. can be used in any govt. meeting or conference. **(Action:- All DDOs/ HoO under North Tripura District)**

4. Regarding reduce Noise Pollution:-

(i) The District Transport Officer, North Tripura is requested to strict vigilance against the reckless use of pressure horns by drivers of the vehicles and also the vehicles running without muffler in the silencer. **(Action:- DTO, North)**

(ii) The Addl. Superintendent of Police, North Tripura is requested to take steps against the reckless use of pressure horns by the vehicles and also the vehicles running without muffler in the silencer and valid documents. The Addl. S.P reported that 73 raids conducted to control Noise Pollution from 01-08-2023 to 31-10-2023 in the district. **(Action: S.P, North)**

(iii) As the festival seasons are at doorsteps, so the CEO, DMC; EO, PNS and SDMs are requested to enforce NGT order that the shops/decorators/ sound system owners giving rent or selling amplifiers and other sound systems sell/ giving rent the same with sound limiters. In case of non- compliance, trade license may be cancelled and prosecution may be launched against the violators. **(Action: SDMs; CEO, DMC; EO, PNS NP)**

(iv) ULBs and Forest Departments are requested to start plantation of trees along the road sides to curb the Noise pollution. **(Action: DFO, North; ULBs)**

5. Regarding Bio- Medical Waste Management:-

(i) The Chief Medical Officer, North Tripura has reported that the installation of STPs/ETPs already completed in District Hospital, Dharmanagar, but it is not installed in other Govt. hospitals till date, only proposal sent for Panisagar & Kanchanpur Hospital. So, CMO, North is requested to complete the installation programme as early as possible. **(Action: CMO, North)**

(ii) The CMO, North is requested to fix a meeting with the agency which is selected for collection of Bio- Medical Wastes from Health Institutions in consultation with the SDMs to collect Bio- Medical Wastes generated by the private pathological lab. **(Action:- CMO, North)**

1371
The CMO, North is requested to issue notice to the Private Nursing Home who violate the Bio-Medical Waste Management Rules in their Nursing Home. (Action:- CMO, North)

6. Awareness Programmes:-

All responsible departments were requested to conduct awareness programme at their own jurisdiction about all types of pollution. They are also requested to conduct massive awareness programme with all resident, market associations, street vendors and the owner of hotels & restaurants about keeping suitable containers for storage and segregation of waste generated during the course of their activities such as food waste, disposal plates, cups, cans, wrappers etc. The DEO & the Member, DLSA is hereby requested to conduct awareness campaign on regular basis about the bad effects of matter.

At the end of the meeting, CEO, DMC and EO, PNS NP were once again requested to strictly implement the order on the Hon'ble National Green Tribunal and submit their action taken report through form III, IV and V by 3rd of every month for onward transmission.

The meeting ended with thanks to all.


Addl. District Magistrate & Collector
North Tripura, Dharmanagar.

**GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
NORTH TRIPURA: DHARMANAGAR**

No F.6(19)/DM/N/JDL/W.M/2019/2753-56

Date: 24th Oct, 2023

To,
All Concerned.

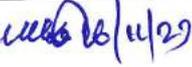
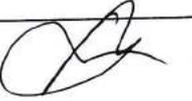
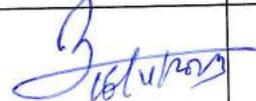
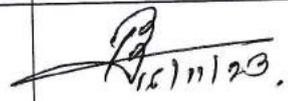
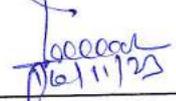
Copy to :-

(ii) All attendees of the meeting for information & necessary action.


Addl. District Magistrate & Collector
North Tripura, Dharmanagar.

ATTENDANCE SHEET REGARDING THE MEETING ON THE ORDER OF HON'BLE N.G.T ON IMPLEMENTATION OF S.W.M RULES, P.W.M RULES AND C & D WASTE MANAGEMENT RULES, 2016 AND ON NASHA MUKT BHARAT CAMPAIGN ON 16-11-2023 AT 04:00 PM ONWARDS IN THE CONFERENCE HALL OF THE O/O THE D.M & COLLECTOR, NORTH TRIPURA.

ANNEXURE-A

Sl. No	Name	Designation	Signature	Mobile No
01	Subrata Sen,	T.F.S.	 16/11/23	8974371390.
02	Mocina Kanti Debbarma	UDC DEO office (N)	 16/11/23	9366720712
03	Dr. Anirban Das	O/o the DZO, (N)	 16/11/23	9774163658.
04	Abhishek Malika	O/o the DDO North.	 16/11/23	9862619531
05	Amaresh Barman	SDM, KCP		9436471311
06	Shabari Ch. Bhadra	DDO, North		8837047922
07	Josephine Dasary	addl. SP		—
08	Subhas Acharya	SDM/PNS	 16/11/23	
09	Biswajit Das.	CDPO	 16/11/23.	7005574162
10	Gopika Kanta Datta	to DLSA, North Tripura.	 16/11/23	9136170106.
11	Dalit Kumar Debbarma	Joint Director ICA	 16/11/23	9436456761.
12	Prasunjit Debbarma	DISE VC	 16/11/23	9436464607
13	Sanjit K. Das	STO, ICA	 16/11/23	9612981796.
14	Md Golam Sadek Miah	Manager DIC, North	 16/11/23	9862733549

15	Chisanjib Sebnalla	Adarsha Sangha Treasurer	 16/11/23	873 0096066
16	Nandalal Das	Retd. Dy SP	 16/11/23	9612286380
17	Abhinav Debbarma	Dy. collector (Ce, Jd, North)	 16/11	9436566995
18	VVLSA. H-B	SDM, DMV.		—
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Bamboo working circle and Timber Production and Regeneration Working Circle. The natural forests having thach and sporadic few trees of higher girth are to be converted with mixed plantations. It may be kept in mind that the areas shown under different categories is only approximation based on GIS analysis and ocular observations gathered by field staffs during field exercises.

For enhancement of forest productivity and restoration of habitat for wild animal in the District plantations have been implemented through Joint Forest Management Committees. The plantation carried out in the District during last 10 years is shown in the Appendix 7.

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of Khowai Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tonnes) of major species in the forests of Khowai Forest District.

RF/PRF/UGF	Sai	Tenk	Mixed Forest	Rubber	Total C stock (tons)
Asharabari UGF	154.4	155.52	169.81	163.78	643.51
Atharamura Kalajbari RF	121.23	126.34	131.38	125.13	504.08
Bachabari UGF	150.36	158.79	158.75	139.74	607.64
Baramura Debotamura RF	165.52	164.08	146.9	169.31	645.81
Behalabari UGF	182.16	190.23	181.12	190.64	744.15
Belchara UGF	192.19	192.88	195.02	189.69	769.78
Chakmaghat RF	149.73	164.4	211.46	218.21	743.8
Champamura RF	141.22	143.29	139.65	162.12	586.28
Dakshin Maharani UGF	169.39	166.54	163.58	140.54	640.05
Kamalnagar PRF	187.73	.	192.02	186.47	566.22
Purba Laxmancharra RF	179.27	192.33	165.28	174.55	711.43
Pramodnagar PRF	176.67	176.7	173.48	127.34	654.19
Purba Singhacharra PRF	168.61	155.48	145.83	160.22	630.14
Ramchandra Ghat RF	146.85	143.58	140.67	166.26	597.36
Santinagar PRF	160.87	166.03	170.8	169.32	667.02
Teliamura RF	162.51	184.44	169.33	152.52	668.8
Tuichindrai PRF	258.06	262.69	251.87	254.91	1027.53
Tekka Tulashi RF	2866.77	2743.32	2906.95	2890.75	11407.79
District Total	154.4	155.52	169.81	163.78	643.51

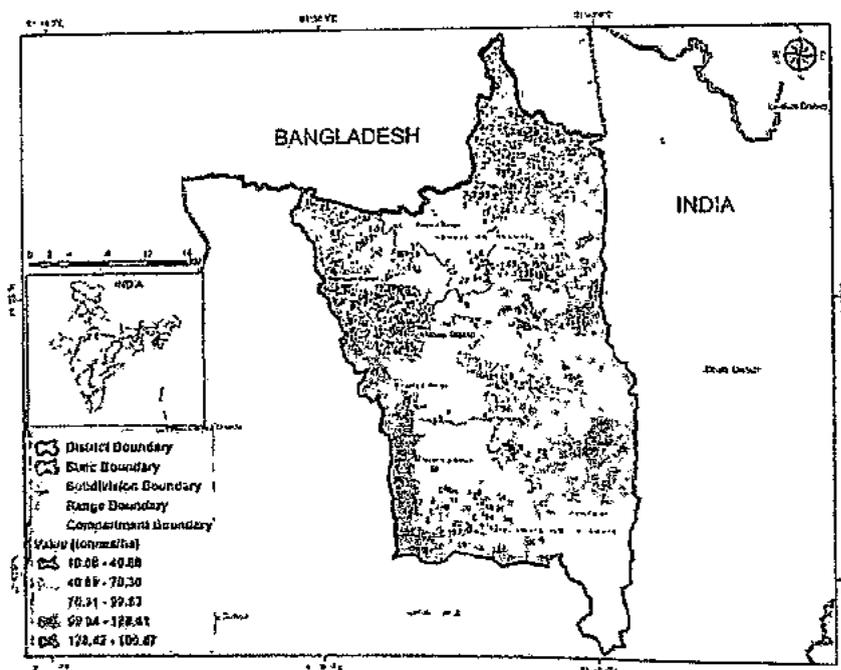


Figure 6.5b: Map showing the carbon stock (ton/ha) of Khowai Forest District.

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of Dhalai Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tons) of major species in the forests of Dhalai Forest District.

RF/PRF/UGF	Sal	Teak	Mixed Forest	Tea
Ambassa PRF Block	7634.38	184.59	13776.73	-
Atharamura Kalajhari Block	37063.05	5860.93	172947.63	-
Bilashchara Block	7995.72	9171.54	11633.76	3979.10
Central Catchment RF	1000.90	278.28	266638.85	-
Chailengta Block	2218.85	743.29	3003.37	-
Chan Cup Block	25441.88	3497.16	34705.91	-
Chandraipara Block	38021.77	1350.71	426294.63	-
Chhamanu Block	-	1782.18	58860.10	-
RF/PRF/UGF	Sal	Teak	Mixed Forest	Tea
Dakshin Lontharai Block	1398.18	457.13	49405.36	-
Demchara Block	719.25	697.73	21254.01	-
Deo RF Block	6813.77	196.88	108636.33	-
Dhumacherra Block	2268.48	410.05	7734.41	-
Durgacharra Block	4289.04	913.94	7002.61	-
Kamalpur Block	1284.56	341.51	3463.91	-
Kanchancherra Block	17228.86	260.81	17405.49	-
Karamchara Block	1888.48	241.15	6577.50	-
Karatchara Block	-	2905.23	24273.51	-
Kathalchara Block	33778.67	3704.03	75624.34	-
Kulai Block	31592.69	1301.34	293080.65	-
Kulai Extension Block	10384.81	503.38	66579.65	-
Lachera Block	5181.51	353.27	7699.32	-
Longtharai Block	32540.52	1518.06	311511.89	-
Manu Block	15314.19	213.88	9407.06	-
Manu Chailengta Block	64305.92	3176.29	379887.27	-
Maschli Block	1217.64	87.92	3692.79	-
Nalkata Block	27483.69	251.76	21611.38	-
Raima Block	1730.26	162.49	46128.17	-
Salema Block	42878.80	7718.60	96713.02	-

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of North Tripura Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tons) of major species in the forests of North Tripura Forest District.

RF/PRF/UGF	Teak	Mixed Forest	Rubber	Total C stock (tons)
Bangsal Block	81.84	82.19	33.37	197.4
Central Catchment R.F.	40.12	35.36	53.2	128.68
Churabari RF Block	104.81	95.13	71.89	271.83
Dancherra Block	92.87	88.22	-	181.09
Gachirampara Block	75.1	77.02	80.4	232.52
Hailong Block	66.2	56.63	57.43	180.26
Indraail PRF Block	79.87	77.14	60.42	217.43
Juri Block	90.78	85.28	100.4	276.46
Manu Challengta RF	82.51	89.45	65.85	237.81
Purba Monpal Block	66.62	65.7	113.69	246.01
Rabirai Chandipur Block	91.84	94.76	63.15	249.75
Rowa Block	80.22	70.21	97.95	248.38
Simblong Sabani Block	89.4	84.62	-	174.02
Sundipur Ramrasaipara Block	64.12	71.61	70.75	206.48
Ujan Maehmara Block	97.13	90.12	110.1	297.35
Unakoti RF	56.23	53.83	61.92	171.98
District Total	1259.66	1217.27	1040.52	3517.45

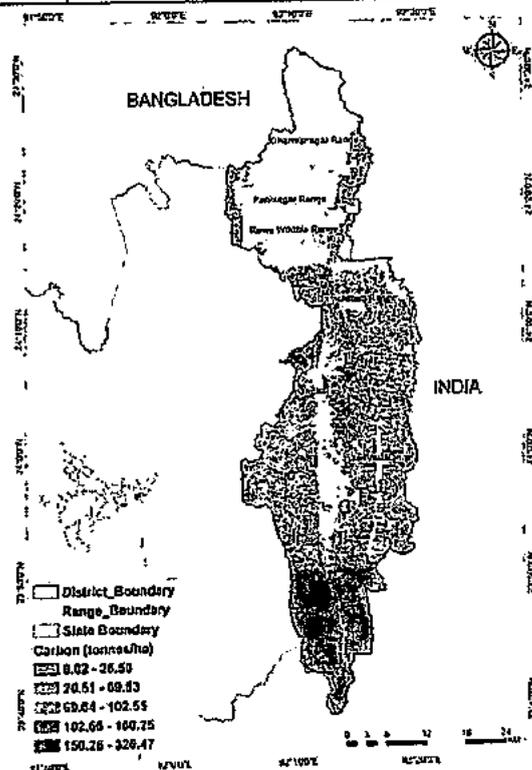


Figure 6.5b: Map showing the carbon stock (ton/ha) of North Tripura Forest District.

Greenhouse Gases (GHG) have the capability to reflect back shorter wavelength infra-red (IR) radiation. GHGs allow the longer wavelength IR radiation from sun to reach earth through the atmosphere. Earth absorbs the IR radiation, and radiates shorter wavelength IR radiation back into the atmosphere, which is reflected back into earth by the GHGs. So, the GHGs (such as water vapor, CO₂, CH₄, SF₆, HFCs, PFCs and O₃ (in troposphere)) form a blanket around earth and ensure there is no huge variation in night and day temperatures, which is critical for life to flourish. This phenomenon is called greenhouse effect. However, due to the increase in consumption of fossil fuels after the industrial revolution and other sustained life style patterns of humans, the concentration of GHGs in the atmosphere increased, leading to an increase in the

(overlapping) working circle. The areas having good bamboo forest and good natural forests are to be kept under Bamboo working circle and Timber Production and Regeneration Working Circle. The natural forests having thatch and sporadic few trees of higher girth are to be converted with mixed plantations. It may be kept in mind that the areas shown under different categories is only approximation based on GIS analysis and ocular observations gathered by field staffs during field exercises.

For enhancement of forest productivity and restoration of habitat for wild animal in the District plantations have been implemented through Joint Forest Management Committees. The plantation carried out in the District during last 10 years is shown in the Appendix 7.

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of Sepahijala Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tons) of major species in the forests of Sepahijala Forest District.

RF/PRF/UGF	Sal	Mixed Forest	Tea	Rubber	Total C stock (tons)
Bagabassa UGF	-	897.76	-	39389.64	40287.4
Baramura Debtamura RF	1297.05	283983.77	637.23	15438.20	301356.3
Gabardi UGF	32016.81	1660.48	-	46978.86	80656.15
Harishnagar	97149.86	12688.06	-	154112.47	263950.4
Kachigang	0.98	3.10	-	12.21	16.29
Karchakhola	-	43608.78	-	335582.29	379191.1
Khedabari PRF	-	2150.58	-	5077.26	7227.84
Kamala Sagar UGF	2094.48	47.16	-	9976.18	12117.82
Melaghar PRF	-	11121.53	-	35579.43	46700.96
Mohanpur UGF	11.48	1.24	-	1.76	14.48
North Sonamura PRF	-	62024.43	-	271660.86	333685.3
Pathalia	38727.38	8366.30	8.20	162935.35	210037.2
Pathalia Fuel	1868.10	1311.59	71.97	22081.02	25332.68
Pramodenagar UGF	3636.14	8621.63	-	59429.21	71686.98
South Sonamura RF	-	13490.27	-	58024.62	71514.89
Telkajala PRF	-	375.01	-	6648.91	7023.92
Tularibari RF	-	22451.63	-	59793.22	82244.85
District Total	176802.3	472803.3	717.4	1282721	1933044

Trees use the energy from sunlight to convert CO₂ in the atmosphere to sugars through the process of photosynthesis. Melvin Calvin was awarded the Nobel Prize in 1961 in Chemistry for his research on the process of carbon dioxide assimilation in plants using carbon isotopes, which proved that the carbon assimilated in trees, are absorbed from atmospheric CO₂. This way trees and forests act as a major sink of carbon in the natural carbon cycle. Destruction of forests leads to release of CO₂ into atmosphere, which has been calculated to be more than the global vehicular emissions. Harvested wood traps and stores the carbon within it over a long period of time. So promoting carbon sequestration in trees is a practical and cost effective way to capture carbon from atmosphere and store away for a long period of time. Hence the emission reductions are real and long term.

6.6.1 Forest Carbon Inventory in India

India has been involved in climate change negotiations since the formation of UNFCCC in 1992, and is an international leader in carbon markets, especially in the Clean Development Mechanism (CDM). In forestry sector, India led the evolution of REDD to REDD+ through

Radhakishorepur	18.55	0.2
Rani	2.12	0.1
RK Pur Extention	-	0.0
Tirthamukh	286.28	17.1
Grand Total District	5,40,954.15	14436.3

6.3 Increment in Volume of Identified Timber Species

Sufficient growth data in respect of different species for the District are not available. Regarding growth rate of Teak, Sal, Gamar and Chamal data available with Forest Research Division is shown in table 6.3.

Table 6.3: Increment of some important timber species of Tripura.

Name of the species	Age in years	Volume (m ³ /ha)	MAI (m ³ /ha)
Teak (<i>Tectona grandis</i>) Exotic	20	248	12.40
Sal (<i>Shorea robusta</i>)	20	181	9.05
Gamar (<i>Gmelina arborea</i>)	20	335	16.75
Chamal (<i>Artocarpus chaplasi</i>)	20	235	11.75

6.4 Efforts towards Enhancement of Forest Productivity through Quality Plantation Activities

The District through different working circles aims at converting the existing un-productive degraded forests to normal forests by creating a series of age gradation and normal growing area. For this purpose, total area is divided into parts, equal to year in rotation and then equal area is planned to be planted up every year. Area planted every year has not remained constant due to several constraints. Moreover, it would be more appropriate to bring entire area under tree covers as quickly as possible and then in 2nd rotation equal area can be operated and then planted up every year to create a series of normal age gradation. Hence, as such no-conversion period is fixed but it is desirable to plant up entire area as early as possible.

The blank forest areas, areas having natural forests with thatch and natural degraded bamboo forests, such areas have been brought under the Plantation (overlapping) Working Circle. The areas selected for rising mixed species plantations are not to be clear felled and the areas to be regenerated with valuable species. The degraded bamboo patches mostly found around stream banks and in some cases on the slopes are to be managed under Protection and Improvement (overlapping) working circle. The areas having good bamboo forest and good natural forests are to be kept under Bamboo working circle and Timber Production and Regeneration Working Circle. The natural forests having thatch and sporadic few trees of higher girth are to be converted with mixed plantations. It may be kept in mind that the areas shown under different categories is only approximation based on GIS analysis and ocular observations gathered by field staffs during field exercises.

For enhancement of forest productivity and restoration of habitat for wild animal in the District plantations have been implemented through Joint Forest Management Committees. The plantation carried out in the District during last 10 years is shown in the Annexure 8.

6.5 Carbon Stock

Reserve forest wise carbon stock is shown in table 6.5. Compartment wise carbon stock, in tons, in Gomati Forest District is given in Annexure 9c. Carbon distribution map is shown in Fig 6.5.

Table 6.5. The forest carbon stock observed in the compartments of Gomati Forest District.

RF/PRF	Bamboo	Mixed Forest	Rubber	Sal	Teak	Grand Total
Amarpur	40,533.29	68,756.66	89,495.21	40.97	44,713.84	243540
Ampl	1,21,903.58	1,22,927.79	1,73,781.15	19,262.56	1,73,814.02	611689
Atharamura Kalajhari RF	3,89,679.23	1,049,796.48	14,764.11	-	2,382.95	1456623
Bampur	32,292.65	61,655.92	47,153.79	-	20,432.78	161535
Baramura	6,38,394.47	17,78,968.82	4,68,027.01	5,579.67	1,01,438.43	2992408

Part I, Summary of Facts

Subtamura RF						
Chandrapur	15,572.38	1,00,974.67	1,32,753.17	90,379.45	-	339680
Chandrapur Extension	-	-	135.42	17.91	-	153
Garjee	95.44	7,896.76	76,583.31	61,120.87	-	145696
Garjehhara	-	442.53	1,409.19	95.67	-	1947
Hirapur	2,320.36	14,734.88	13,842.27	-	-	30898
Kachigang	20,787.30	1,10,452.12	1,57,342.46	-	1,761.19	290343
Karbook	3,116.22	39,132.29	1,84,696.32	-	37,020.09	263965
Laxmipati	892.51	21,664.89	-	-	-	22557
Rudhakishorepur	27.18	8,099.76	49,160.77	80,348.46	-	137636
Rani	6.12	2,462.24	38,433.38	-	-	40902
RK Pur Extension	-	2,398.88	13,544.51	2,871.60	-	18815
Tirhamukh	593.04	6,880.33	-	-	1,349.56	8823
Grand Total	12,66,213.77	33,97,245.02	14,61,122.08	2,59,717.15	3,82,912.86	6767211

Greenhouse Gases (GHG) have the capability to reflect back shorter wavelength infra-red (IR) radiation. GHGs allow the longer wavelength IR radiation from sun to reach earth through the atmosphere. Earth absorbs the IR radiation, and radiates shorter wavelength IR radiation back into the atmosphere, which is reflected back into earth by the GHGs. So, the GHGs (such as water vapor, CO₂, CH₄, SF₆, HFCs, PFCs and O₃ (in troposphere)) form a blanket around earth and ensure there is no huge variation in night and day temperatures, which is critical for life to flourish. This phenomenon is called greenhouse effect. However, due to the increase in consumption of fossil fuels after the industrial revolution and other sustained life style patterns of humans, the concentration of GHGs in the atmosphere increased, leading to an increase in the average temperatures on land as well as oceans. This increase in temperature caused the air and ocean circulation systems to behave differently, and change course patterns in certain cases, resulting in a change in climatic patterns in the world. Further, life on earth will have to adapt to this increase in temperatures in a very short period. This phenomenon, which threatens the very existence of life on earth, is called Global Climate Change or GCC. Since these changes have been brought about due to human action, these are also called anthropogenic climate change. Mitigation strategies include reduction in emissions of GHGs from sources as well as capture and storage of GHGs over a long period of time (sequestration).

Trees use the energy from sunlight to convert CO₂ in the atmosphere to sugars through the process of photosynthesis. Melvin Calvin was awarded the Nobel Prize in 1961 in Chemistry for his research on the process of carbon dioxide assimilation in plants using carbon isotopes, which proved that the carbon assimilated in trees, are absorbed from atmospheric CO₂. This way trees and forests act as a major sink of carbon in the natural carbon cycle. Destruction of forests leads to release of CO₂ into atmosphere, which has been calculated to be more than the global vehicular emissions. Harvested wood traps and stores the carbon within it over a long period of time. So promoting carbon sequestration in trees is a practical and cost effective way to capture carbon from atmosphere and store away for a long period of time. Hence the emission reductions are real and long term.

6.6.1 Forest Carbon Inventory in India

India has been involved in climate change negotiations since the formation of UNFCCC in 1992, and is an international leader in carbon markets, especially in the Clean Development Mechanism (CDM). In forestry sector, India led the evolution of REDD to REDD+ through decisions adopted at the Climate Change COP at Bali, 2007. The Bali COP defined the instrument as "reducing emissions from deforestation and forest degradation; and the role of conservation, sustainable management of forests and enhancement of forest carbon stocks in developing countries" (REDD+). With over 70 million hectares (ha) under forest cover (primarily stewarded by State governments and local communities), approximately 33% of which is managed through the Joint

6.6 Efforts towards Enhancement of Forest Productivity through Quality Plantation Activities

The District through different working circles aims at converting the existing unproductive degraded forests to normal forests by creating a series of age gradation and normal growing stock. For this purpose, total area is divided into parts, equal to year in rotation and then equal area is planned to be planted up every year. Area planted every year has not remained constant due to several constraints. Moreover, it would be more appropriate to bring entire area under tree covers as quickly as possible and then in 2nd rotation equal area can be operated and then planted up every year to create a series of normal age gradation. Hence, as such no conversion period is fixed but it is desirable to plant up entire area as early as possible.

The blank forest areas, areas having natural forests with thach and natural degraded bamboo forests, such areas have been brought under the Plantation (overlapping) Working Circle. The areas selected for rising mixed species plantations are not to be clear felled and the areas to be regenerated with valuable species. The degraded bamboo patches mostly found around stream banks and in some cases on the slopes are to be managed under Protection and Improvement (overlapping) working circle. The areas having good bamboo forest and good natural forests are to be kept under Bamboo working circle and Timber Production and Regeneration Working Circle. The natural forests having thach and sporadic few trees of higher girth are to be converted with mixed plantations. It may be kept in mind that the areas shown under different categories is only approximation based on GIS analysis and ocular observations gathered by field staffs during field exercises.

For enhancement of forest productivity and restoration of habitat for wild animal in the District plantations have been implemented through Joint Forest Management Committees. The plantation carried out in the District during last 10 years is shown in the Appendix 7.

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig:6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of West Tripura Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tons) of major species in the forests of West Tripura Forest District.

S.No.	Name of RF / PRF / UGF	Mixed species	Rubber	Tea
1	Baramura Debtamura RF	13,06,765	25,427.05	56.14
2	Champamura	1,90,249.71	2,817.37	382.3
3	Gabardi UGF	83,126.40	82,726.09	33.2
4	Hatipara	995.36	339.05	7.18
5	Mohanpur UGF	35.89	366.27	-
6	Purba Simna UGF	4,653.64	4,013.23	4.53
7	Surendranagar	13,093.53	5,194.23	-
8	Taranagar	3,814.10	12,501.19	22.36
9	Tulakona	36,782.81	73,313.51	-
10	Tulakona PRF	3,873.65	3,849.75	-

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For enhancement of forest productivity and restoration of habitat for wild animal in the District plantations have been implemented through Joint Forest Management Committees. The plantation carried out in the District during last 10 years is shown in the Appendix 7.

6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of Unakoti Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5. The total carbon stock (tons) of major species in the forests of Unakoti Forest District.

RF/PRF/UGF	Sal	Teak	Mixed Forest	Total C stock (tons)
Andharcherra UGF	4493.73	69190.24	14512.96	88196.93
Deo UGF	2848.22	3468.99	10665.88	16983.09
Deo RF	2043.15	29487.53	8204.21	39734.89
Halfong PRF	39.66	-	442.96	482.62
Hirachhara PRF	360.21	16077.24	5838.49	22275.94
Jalai PRF	3388.74	25617.38	4187.23	33193.35
Jarultali PRF	2172.93	16469.24	2648.98	21291.15
Kumarghal PRF	3474.13	1172.75	6360.20	11007.08
Laxmuncherra UGF	1171.56	34567.11	6863.15	42601.82
Longharai RF	-	313.88	1018.72	1332.6
Nabinchara Birchandranagar UGF	5906.57	20598.80	10881.91	37387.28
Rabirai Chandipur UG	1898.47	3988.92	2606.80	8494.19
Saidacherra PRF	141.48	18492.66	6621.48	25255.62
Samrulhalai RF	-	1379.00	79.46	1458.46
Unakoti RF	615.98	30298.01	5455.01	36369
Unakoti RF Ext	935.99	44492.07	3910.73	49338.79
District Total	29490.81	315613.84	90298.17	435402.82

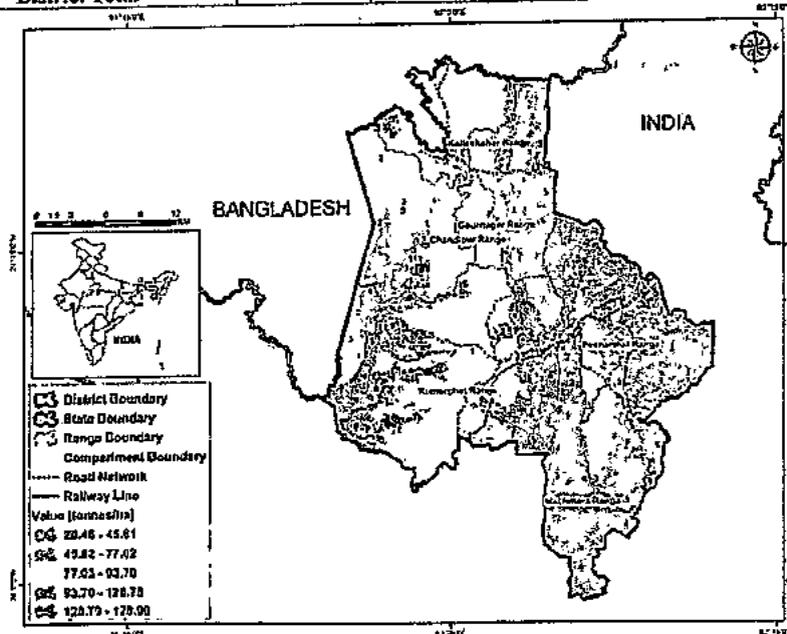


Figure 6.5b: Map showing the carbon stock (ton/ha) of Unakoti Forest District.

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6.3 Increment in Volume of Identified Timber Species

Sufficient growth data in respect of different species for the District are not available. Regarding growth rate of Teak, Sal, Gamar and Chamal data available with Forest Research Division is shown in table 6.3.

Table 6.3: Increment of some important timber species of Tripura.

Name of the species	Age in years	Volume (m ³ /ha)	MAI (m ³ /ha)
Teak (<i>Tectona grandis</i>) Exotic	20	248	12.40
Sal (<i>Shorea robusta</i>)	20	181	9.05
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6.5 Carbon Stock

Total carbon stock of major species in the forest areas is listed in table 6.5 and carbon distribution map is shown in Fig 6.5. Compartment wise details of wood carbon stock (tons) and in tons/ha of South Tripura Forest District is given in Appendix 14, SOC shown in Appendix 9.

Table 6.5: The total carbon stock (tons) of major species in the forests of South Tripura Forest District.

RF/PRF/UGF	Sal	Teak	Mixed Forest	Rubber	Total C stock (tons)
Amlihat PRF	16.37	0.83	10.92	46.50	74.62
Biramura Debtamura RF	474.36	12.42	861.77	493.91	1842.46
Betaga Ludhara RF	32.72	2.59	28.34	140.55	204.20
Chliaygharia PRF	5.03	0.08	0.18	6.81	12.11
Garjee RF	60.24	60.29	70.15	283.37	474.03
Hichbachhara PRF	4.51	-	1.79	43.32	49.62
Jagannath Dighi	56.91	30.71	173.09	86.36	347.07
Jalafa PRF	85.88	34.48	17.89	239.92	378.18
Kalagangrai PRF	213.94	14.79	179.14	608.99	1016.87
Kalapania PRF	191.20	130.03	256.22	796.30	1373.74
Kashuri RF	5.87	3.12	3.69	29.00	41.68
Luchi UGF	13.89	5.95	7.24	59.22	86.29

RF/PRF/UGF	Sal	Teak	Mixed Forest	Rubber	Total C stock (tons)
Manubazar PRF	41.06	76.79	7.61	254.82	380.28
Motai PRF	44.16	4.09	14.46	67.83	130.54
Muhuripur RF	154.80	4.20	42.53	222.54	424.06
Purba Charakbai PRF	0.55	0.52	0.08	21.88	23.03
Radhakishoreganj PRF	9.39	0.25	6.23	121.53	137.40
Tekka Tulashi RF	409.91	7.72	689.21	305.91	1412.75
District Total	1820.79	388.85	2370.53	3828.76	8408.93

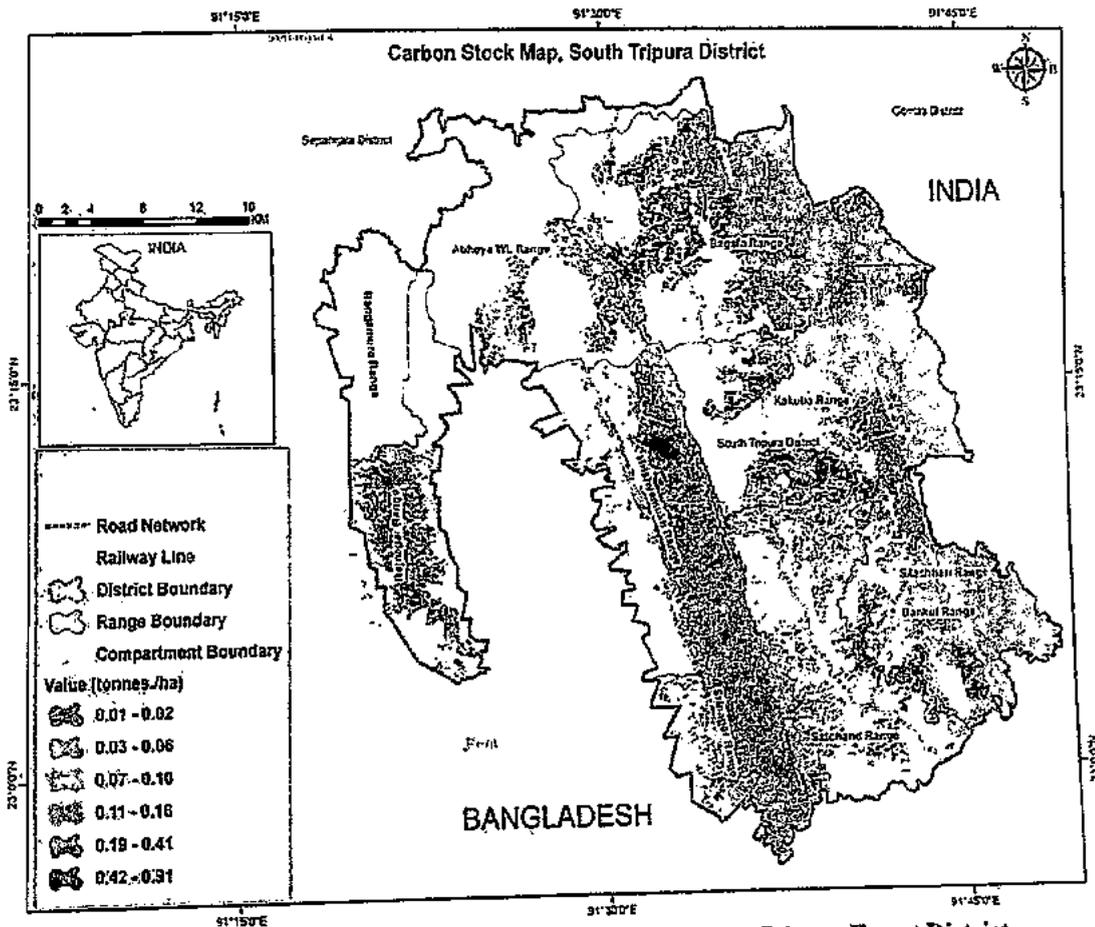


Figure 6.5b: Map showing the carbon stock (ton/ha) of South Tripura Forest District.

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Part I, Summary of Facts

**GP Wise Status of Biodegradable Solid Waste Generation &
Present Status of Waste Management**

Sl.No.	District	Total Biodegradable Solid Waste Generaton (TPD)	Total Waste Managed (TPD)
1	Dhalai Tripura	22.92	27.5
2	Gomati	27.11	27.2
3	Khowai	20.47	20.57
4	North Tripura	20.0	26.2
5	Sepahijala	33.0	40.18
6	South Tripura	25.0	32.6
7	Unakoti	16.0	18.4
8	West Tripura	28.0	34.7
Total		192.50	227.35

Annexure-33

**GP Wise Status of Non-biodegradable Waste Generation &
Present Status of Waste Management**

Sl.No.	District	Total Non-biodegradable Solid Waste Generaton (TPD)	Total Waste Managed (TPD)
1	Dhalai Tripura	8.54	6.832
2	Gomati	10.27	8.216
3	Khowai	7.51	6.008
4	North Tripura	7.45	5.96
5	Sepahijala	12.17	9.736
6	South Tripura	9.07	7.256
7	Unakoti	5.98	4.784
8	West Tripura	10.24	8.192
Total		71.20	56.99

GP Wise Status of Liquid Waste Generation & Present Status of Waste Management

Sl.No.	District	Total Liquid Waste Generaton (MLD)	Total Liquid Waste Managed (MLD)
1	Dhalai Tripura	15.21	10.647
2	Gomati	19.45	13.615
3	Khowai	11.38	7.966
4	North Tripura	17.2	12.04
5	Sepahijala	28.5	19.95
6	South Tripura	19.6	13.72
7	Unakoti	14.19	9.933
8	West Tripura	19.5	13.59
Total		145.03	101.48